

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH**  
**ORIGINAL APPLICATION NO. 571 OF 2022**

**IN THE MATTER OF:**

Lakshmana Guntreddi

...Applicant

VERSUS

State of Andhra Pradesh & Ors.

... Respondents

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FILED BY

  
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PLACE: NEW DELHI  
DATED: 22.03.2023

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH  
ORIGINAL APPLICATION NO. 571 OF 2022**

**IN THE MATTER OF:**

Lakshmana Guntreddi

...Applicant

VERSUS

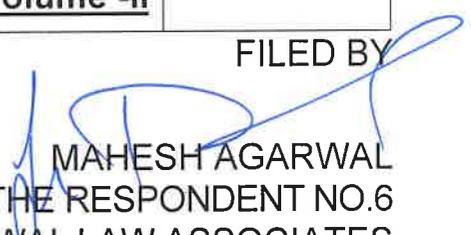
State of Andhra Pradesh & Ors.

... Respondents

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PLACE: NEW DELHI  
DATED: 22.03.2023

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

ORIGINAL APPLICATION NO.571/2022

179

Lakshmana Guntreddi ...Applicant

Versus

State of Andhra Pradesh & Ors. ...Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF ANSWERING RESPONDENT**  
**NO. 6, GANGAVARAM PORT LIMITED.**

I, Minesh Patel, aged 62 years having corporate office at Adani Corporate House, Shantigram, Ahmedabad - 382421, an authorised representative of Respondent No.6, Adani Gangavaram Port Limited (earlier known as Gangavaram Port Limited), presently in Ahmedabad, do hereby solemnly affirm and state as hereunder:

1. I am Respondent No. 6 in the present original application. I have read a copy of the Original Application No. 571/2022 ("said Application") filed by the Applicant, Lakshmana Guntreddi. I am aware of the facts of the case based on my personal knowledge as well as records maintained. Thus, I am competent and able to depose to the facts stated herein. Except for what is specifically admitted hereinbelow, all allegations against AGPL in the said Application are expressly denied.
2. The answering respondent is Adani Gangavaram Port Limited/ AGPL (earlier known as Gangavaram Port Limited) is operating with 9 berths with approved cargo handling capacity of 60.95 MTPA for a variety of Cargo such as coal, iron ore, liquid bulk, Multi Cargo (Agri products, Slag, Lime stone, Steel products etc.), Fertilizer, Industrial Raw Materials such as Gypsum, Aluminum Ingots, etc., Gangavaram Port has a extent of 2852 acres of land, out of which port is developed in 1800 acres only. . Copy of



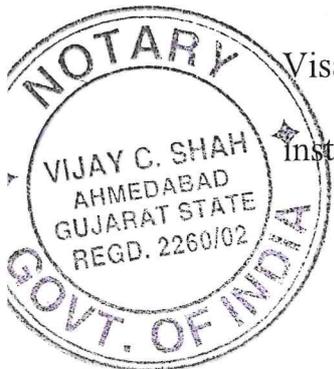
*[Handwritten Signature]*



the certificate of incorporation pursuant to name change is annexed as

**Annexure-1**

3. That on 9.10.2021, Sri Lakshmana Guntreddi filed a complaint on Spandana against AGPL alleging that the residents of Visakhapatnam are suffering from air & water pollution due to improper transportation of materials by the Respondents including the answering Respondent No.6.
4. That Andhra Pradesh Pollution Control Board (APPCB) issued Notice dated 21.10.2021 to AGPL to take adequate steps to provide proper covering while transportation of material from port to other places to avoid dust pollution to Gajuwaka and surrounding areas. Copy of the Notice dated 21.10.2021 is annexed as **Annexure-2**
5. It is stated that thereafter, AGPL vide letter no. GPL/ENV/APPCB/2021-22/29 on 02.11.2021 submitted that GPL is keeping vigilance and close monitoring on tarpaulin coverage to ensure that truck/ coal railway rake should not go out of the Port without tarpaulin coverage. Copy of the reply letter dated 2.11.2021 is annexed as **Annexure-3**.
6. The Applicant on 1.4.2022, further, alleged that railway wagons and road transporters are also not following proper procedure like covering of transported materials and are transporting the materials in over loaded vehicles. That Regional Office, Visakhapatnam, APPCB written a letter dated 6.4.2022 being letter no-227/APPCB/RO/VSP/2022 to the Divisional Railway Manager, East Coast Railways, Waltair Division, Waltair, Visakhapatnam with a copy to AGPL, directing to issue necessary instructions to concerned officials/operators for control of air pollution by



*[Handwritten Signature]*

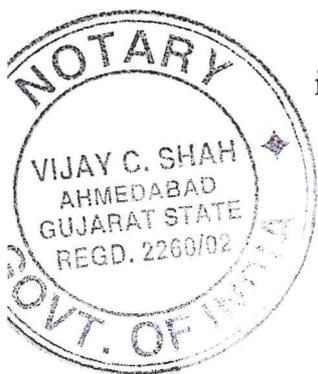


covering the coal-carrying rakes (rail wagons) with tarpaulin tightened at all sides of the rakes with ropes and also to ensure the coal shall be loaded duly maintaining freeboard from the top surface of the rakes. Copy of the letter dated 6.4.2022 is annexed as Annexure-4.

7. That the Hon'ble NGT vide its order dated 07.09.2022 in the captioned mater appointed a Joint Committee consisting of 1) a representative from State Andhra Pradesh Pollution Control Board, 2) a representative from Nuclear Fuel Complex, Hyderabad, 3) a representative from Coastal Zone Management Authority (CZMA), Andhra Pradesh, 4) Collector & District Magistrate, Visakhapatnam and direct the same to meet, undertake visits to the sites, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit its report within one month. Copy of the order dated 07.09.2022 passed by the Hon'ble NGT is annexed as Annexure-5.

8. In compliance with the Hon'ble NGT vide order dated 07.09.2022, constituted a Joint Committee with the following members, APPCB being the nodal agency in this case:

- i. Dr. T. Byragi Reddy, Professor, Department of Environmental Sciences, Andhra University, Visakhapatnam - Nominated by Coastal Zone Management Authority (CZMA), Andhra Pradesh.
- ii. Sri D. Hussain Sahib, Revenue Divisional Officer (RDO), Visakhapatnam - Nominated by the Collector & District Magistrate, Visakhapatnam.
- iii. Sri P. Babaji, Asst. General Manager, EPC, Nuclear Fuel Complex, Hyderabad - a representative from Nuclear Fuel Complex, Hyderabad.



*P. N. M.*



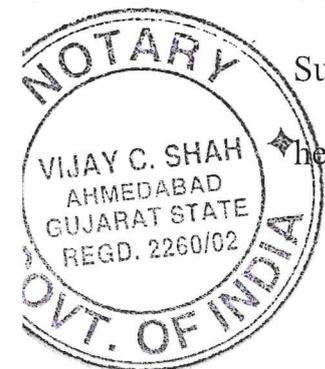
iv. Sri T. Sudarsanam, Environmental Engineer, Andhra Pradesh Pollution Control Board, Visakhapatnam – a representative from State Andhra Pradesh Pollution Control Board.

9. That in compliance thereof the report of the Joint Committee was filed by Mr. T. Sudarsanam, Environment engineer (FAC), APPCB, Regional Office, Visakhapatnam vide email dated 13.10.2022.

10. That the Hon'ble NGT vide its order dated 19.12.2022 issued notice to the answering Respondent. That the answering Respondent received the notice dated 29.12.2022 from the Andhra Pollution Control Board on 21.1.2023. In view thereof AGPL is submitted the following reply.

11. At the very outset AGPL denies the allegations made against it in the Complaint. Further, it is submitted that AGPL is complying with all the Central Pollution Control Board guidelines with regard to transportation of bulk dry cargos (viz., Cement, Bauxite, Sulphur, Iron, Gypsum, Coal etc.,) and also taking all the necessary steps to control of air pollution by covering the coal-carrying rakes (rail wagons) with tarpaulin tightened at all sides of the rakes with ropes and also ensuring that the coal shall be loaded duly maintaining freeboard from the top surface of the rakes.

12. That in reply to the joint committee report with respect to the maintenance of coal stacking heights as per the APPCB consent, it is submitted that AGPL is ensuring that the stacks are always within the permitted limits and not exceeding the permitted height of 12 meters height where Mechanical Dust Suppression System ("MDSS") system available and maintaining stack height of 10 meters at manual stack yards.



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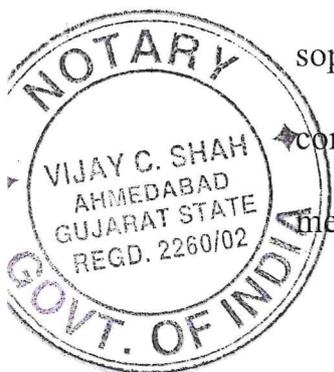




13. It is submitted that during the site visit of the joint committee, the committee observed that the height of the few coal stocking yards in GPL are more than the permitted stacking height i.e., 10 m. (Ref. Page No. 4 Joint Committee report). It was clarified during the joint committee visit that AGPL is always maintaining height below 10 m in manual stack yards by exhibiting wetting of stacks through cannon mounted DSS tanker height of which is not more than 12 meters. (Tank height is 6 meter and water force is maximum up to 6 meter). It was also practically demonstrated by operating cannon mounted DSS tanker in manual stack yards.

14. Further, it was also demonstrated that in MDSS area water can reach up to 15 meters height through canons and stacker reclaimers also can reach up to max 15 meters as per the design and committee found height of stacks well within norms of 12 meter. It is therefore submitted that the height of coal in MDSS area and in manual stack yards is complying as per conditions granted under consent.

15. Further, it is submitted that AGPL provides the most modern mechanized stock yards where the cargo is stacked maximum up to 12-meter height with stackers (Yard Machines). The stock yards are supported by scientifically designed Mechanical Dust Suppression System (MDSS) at all yards including coal and iron ore storage area. The stock yards are established with 176 numbers of most modern dust suppression water cannons to suppress the dust emission round the clock, controlled by highly sophisticated Programmable logic controllers (PLCs) operated from central control room (CCR). The water cannons cover a radius of approx. 50 meters, sprinkles the water up to 15 meters height and rotates in 360°



*[Handwritten Signature]*



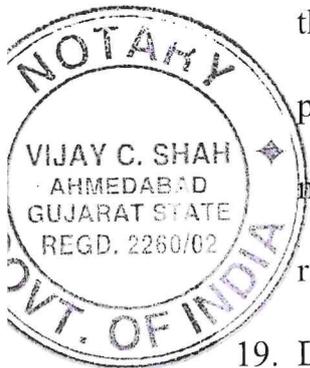
directions. The distance between two sprinklers is 100mts to cover total cargo stack area.

16. That all stackers are equipped with Mechanized Dust suppress systems to suppress dust during stacking of cargo in yards. Further, there are two dedicated Pump houses for DSS system with redundant circuit to meet 24X7 Dust control operations. Storage water reservoir level is monitored online with PLC and sensor systems. All DSS control systems are being monitored through SCADA from Central control room.

17. That in reply to the joint committee report with respect to the maintenance of fully mechanized handling equipments for loading and unloading operations for dusty cargo to the maximum extent possible, it is submitted that AGPL handles different types of cargoes including coal, iron ore, fertilizer, limestone, food grains and steel products etc., as per Environment permissions obtained from authorities. AGPL has established and is currently operating 9 No. of Berths. Out of which 3 Berths i.e., Berth No.4, 5 and 6 are fully mechanized berth and the remaining 6 berths. 1, 2, 3, 7, 8 are semi-mechanized and berth 9 is Container berth.

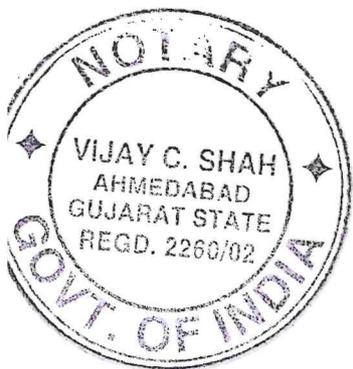
18. It is submitted that to the maximum extent possible dry cargo such as coal, iron ore etc., is being handled through a mechanized system only. Some of the Agri, Fertilizers & Mineral cargo belonging to various co-operatives, public and private companies are hygroscopic in nature with peculiar molecular size & shape and need to be handled in semi-mechanized way to retain their inherent characteristics.

19. Details on mechanized infrastructure for cargo handling is provided as below:



## A. Cargo handling equipment

- i. One Ship Loader for bulk export of iron ore, Rail mounted, long travelling slewing, shuttling and luffing type with rated capacity of 4500 TPH.
- ii. Four Ship Unloaders at berths 5 and 6 for bulk import of coal, grab type with free digging rated capacity of 2400 TPH each.
- iii. Seven numbers of Mobile Harbour Cranes, mobile hoppers, mobile hopper reclaiming system for bulk/break bulk cargo.
- iv. Associated conveyer systems for transportation to and from coal and iron ore berths and stackyard.
- v. One Stacker for iron ore stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 1800 TPH.
- vi. One Reclaimer for iron ore stackyard. rail mounted, travelling slewing and luffing type with rated capacity of 4500 TPH.
- vii. Three Stackers for coal stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 4800 TPH.
- viii. One Reclaimer for coal stackyard, rail mounted, travelling slewing and luffing type with rated capacity of 1800 TPH (for mechanized wagon loading).
- ix. Two Reclaimers for coal stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 3840 TPH/1800 TPH (mechanized wagon loading)
- x. One Stacker cum Reclaimer for coal stackyard, rail mounted. travelling slewing and luffing type with rated stacking capacity of 4500 TPH and reclaiming capacity of 1500 TPH (for wagon loading)/ 850 TPH (for VSP).



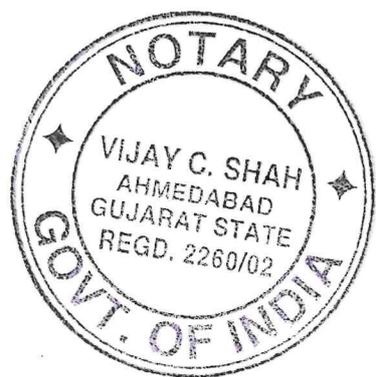
- 
- xi. One Wagon Tippler with side arm charger, Rota-side Wagon type with designed Capacity of 24 tips/ hour for handling Iron Ore rakes.
  - xii. One fully mechanized Wagon Loader. rail mounted. horizontal loading boom with two-way diverter chute. with rated capacity of 1500 TPH for handling coal rakes.
  - xiii. One in motion wagon loading system (Silo) 800 T and loading capacity of 59 wagons/hour

All yard machines are equipped with plain Dust control systems with dedicated storage water tanks and suitable stacking / reclaiming operations.

20. Details on cargo handling process for coal and iron ore are provided herewith for ready reference.

A. Brief process of cargo handling (Import):

- i. Cargo is received from vessels calling at the port and a fully mechanized material handling system with gantry grab type ship unloaders of required capacity have been installed to unload cargo ships.
- ii. It is then conveyed to the stackyard by the connected conveyer system.
- iii. At the stackyard it is stacked at the designated areas by the stacker in the form of stockpiles.
- iv. For evacuating to the respective importers, the reclaimer reclaims the respective grade of stockpile and conveys it to the wagon loader/silo, which in turns loads the rakes for onward movement out of the port.



- v. The MDSS system is available at all Hoppers and Transfer Towers and at stack yards.
- vi. In addition to the above the cargo is unloaded on Berths using either ship's gear or the two Harbour mobile cranes.
- vii. The cargo is then loaded onto dumpers for transportation to either the designated cargo plots of the importers located in stackyard, and stacked.
- viii. During evacuation. it is loaded into the dumpers and then it is
  - (a) loaded into trucks for dispatch and tarpaulins covered at the station. (OR) b. Loaded into wagons and tarpaulin covered for coal rakes.

B. Brief process of cargo handling - Iron ore:

- i. Iron ore being an export cargo is received at the port by railways.
- ii. Rakes comprising of wagons filled with Iron ore arrive in the port from various origins.
- iii. These wagons are unloaded by wagon tippler sidearm charger and the Iron ore thus unloaded is conveyed by the connecting conveyor system to the stacker for stacking in the stackyard.
- iv. Subsequently, a reclaimer is used to reclaim the required quantity of iron ore from the available stockpile and is then conveyed to the ship loader at berths for loading of the iron.
- v. The MDSS system is available at all Hoppers and Transfer Towers and at stack yards.
- vi. In addition to the above the Export Iron ore of bigger lump size is unloaded from rake/truck and stacked in Iron Ore yard. It is then



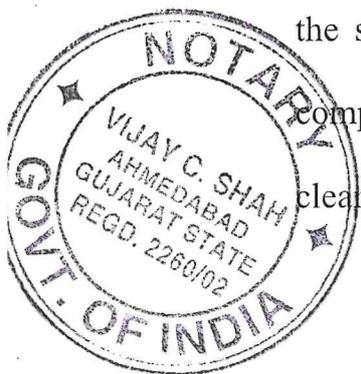
transported to Berth and loaded into ship by semi mechanized way either by ship cranes or MHCS.

- vii. That the entire process of handling in both commodities is conducted along with MDSS system for dust suppression.

C. Brief process of cargo handling (Export/Coastal):

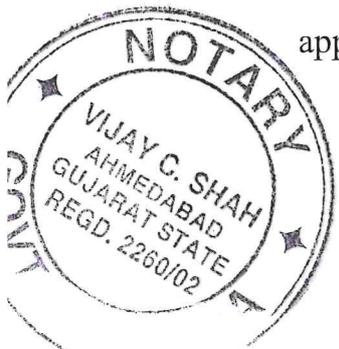
- i. Unloading of the rakes at railway sidings. Storage of cargo to designated stockyards.
  - ii. Shifting of cargo from stockyard to berth through trucks / dumpers and high stacking.
  - iii. Loading of cargo into vessel through ship cranes / shore cranes.
21. AGPL has already carried most of the activities recommended by the Committee. It is submitted that the status of the said compliance has already been sent to the APPCB vide letters dated 23.2.2023. The Copies of the letters dated 23.2.2023 are annexed as Annexure -6 colly.

22. Also, National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited consultant carried out the audit and submitted a half yearly compliance report on the conditions stipulated in Environmental & CRZ clearance, Consent for Establishment & Consent for Operation for the period from October 2021 to March 2022. This is as per Office Circular issued by APPCB under Lr. No. 38/APPCB/EC/Compliance Reports/2019-548 dated 09.07.2019 for industries falling in CPCB's red/orange categories. That it can be seen from the said report that all conditions are being complied with. Copy of the compliance report on the conditions stipulated in Environmental & CRZ clearance, Consent for Establishment & Consent for Operation for the



period from October 2021 to March 2022 is annexed as Annexure-7. Copy of the Office Circular issued by APPCB under Lr. No. 38/APPCB/EC/Compliance Reports/2019-548 dated 09.07.2019 is annexed as Annexure-8.

23. It is submitted that the AGPL submits the compliances regularly and the submission is in-line with requirement. Over and above of all measures taken to control air pollution at the port, it is important to note that results of ambient air are being monitored regularly by AGPL and the same were observed by joint committee during the site visit.
24. It is submitted that APPCB has also carried out continuous ambient air monitoring. All the results for ambient air parameters were found within the permissible limits. The monitoring report of Mobile Continuous Ambient Air Quality Monitoring Station for the period of 14.11.2022 to 17.11.2022 are annexed as Annexure -9.
25. Further, on 23.02.2023 a random compliance inspection under Water Act, 1974 and Air Act, 1981 and HW Rules was carried out by the Senior Environmental Engineer, APPCB, Zonal Office, Visakhapatnam at Gangavaram Port. The Senior Environmental Engineer in its inspection report has confirmed compliance with all applicable standards. Copy of the report is annexed as Annexure-10.
26. The answering respondent further craves liberty of this Hon'ble Tribunal to file a further additional reply/additional affidavit as may be required at the appropriate stage.



27. In view of the above facts as narrated above, it is most humbly prayed that the present Original Application filed by the Applicant ought to be dismissed for the reasons as mentioned above.



*P.M.M.*

DEPONENT

VERIFICATION

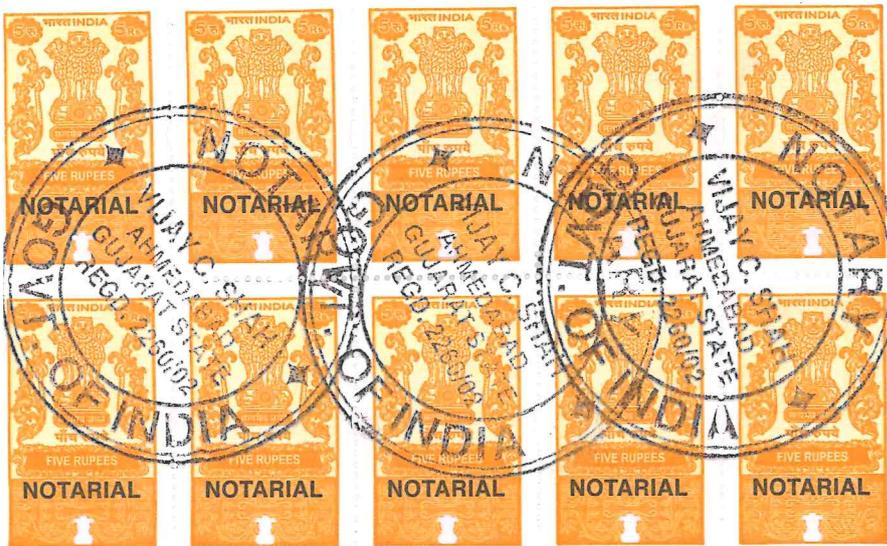
I, Minesh Patel, aged 62 years having corporate office at Adani Corporate House, Shantigram, Ahmedabad – 382421, the abovenamed deponent, do hereby verify that the contents of the foregoing reply affidavit are true and correct to my knowledge and no part of it is false and no material has been concealed therefrom.

Verified at Ahmedabad on this \_\_\_\_\_ day of March, 2023.



*P.M.M.*

DEPONENT



SOLEMNLY AFFIRMED  
BEFORE ME

VIJAY C. SHAH  
NOTARY  
GOVT. OF INDIA

17 MAR 2023

**ANNEXURE -1**

**Certificate of Incorporation Consequent upon conversion to Public Limited Company**



सत्यमेव जयते

**GOVERNMENT OF INDIA**  
**MINISTRY OF CORPORATE AFFAIRS**

Registrar of companies, Ahmedabad  
 RoC Bhavan, Opp Rupal Park Society Behind Ankur Bus Stop, Ahmedabad, Gujarat, India, 380013

Corporate Identity Number: U61100GJ2021PLC124091

Fresh Certificate of Incorporation Consequent upon Conversion from Private Company to Public Company

IN THE MATTER OF ADANI GANGAVARAM PORT PRIVATE LIMITED

I hereby certify that ADANI GANGAVARAM PORT PRIVATE LIMITED which was originally incorporated on Fourteenth day of July Two thousand twenty-one under the Companies Act, 2013 as ADANI GANGAVARAM PORT PRIVATE LIMITED and upon an intimation made for conversion into Public Limited Company under Section 18 of the Companies Act, 2013; and approval of Central Government signified in writing having been accorded thereto by the RoC - Ahmedabad vide SRN F55087910 dated 30.12.2022 the name of the said company is this day changed to ADANI GANGAVARAM PORT LIMITED.

Given under my hand at Ahmedabad this Thirtieth day of December Two thousand twenty-two.



RAMESH CHANDRA MISHRA

Registrar of Companies

RoC - Ahmedabad

Mailing Address as per record available in Registrar of Companies office:

ADANI GANGAVARAM PORT LIMITED

Adani Corporate House, Shantigram, Near, Vaishno Devi Circle, SG  
 Highway, Khodiyar, AHMEDABAD, Ahmedabad, Gujarat, India, 382421





GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
Central Registration Centre

## Certificate of Incorporation

[Pursuant to sub-section (2) of section 7 and sub-section (1) of section 8 of the Companies Act, 2013 (18 of 2013) and rule 18 of the Companies (Incorporation) Rules, 2014]

I hereby certify that ADANI GANGAVARAM PORT PRIVATE LIMITED is incorporated on this Fourteenth day of July Two thousand twenty-one under the Companies Act, 2013 (18 of 2013) and that the company is limited by shares.

The Corporate Identity Number of the company is U61100GJ2021PTC124091.

The Permanent Account Number (PAN) of the company is **AAVCA4772D** \*

The Tax Deduction and Collection Account Number (TAN) of the company is **AHMA23632A** \*

Given under my hand at Manesar this Fourteenth day of July Two thousand twenty-one .



Digital Signature Certificate  
Mr MANGAL RAM MEENA  
Deputy Registrar Of Companies  
For and on behalf of the Jurisdictional Registrar of Companies  
Registrar of Companies  
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the company on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the company can be verified on [www.mca.gov.in](http://www.mca.gov.in)

Mailing Address as per record available in Registrar of Companies office:

ADANI GANGAVARAM PORT PRIVATE LIMITED  
Adani Corporate House, Shantigram, Near, Vaishno Devi Circle, SG  
Highway, Khodiyar, AHMEDABAD, Ahmedabad, Gujarat, India, 382421



\* as issued by the Income Tax Department



**193**  
**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, VISAKHAPATNAM**

D.No. 39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018, Phone: 0891 -2755356

*BY REGD. POST WITH ACK. DUE*

**Annexure-A2**

**Notice No. 1124/PCB/RO-VSP/ 2021-702**

**Date:21.10.2021**

**Sub:** APPCB, RO, VSP - M/s. Gangavaram Port Ltd., Gangavaram post, Pedagantyada (M), Visakhapatnam - Complaint filed by Sri G. Lakshmana, H.No.27-3-240/3/1, Official colony, Srinagar, Gajuwaka, Visakhapatnam against your facility due to transportation of materials from Port to the other areas without proper covering of materials thereby causing air pollution problems to the Gajuwaka and surrounding areas - Notice issued - Reg.

**Ref:** 1. CFO order No. APPCB/VSP/VSP/113/CFO/HO/2020, dt:10/09/2020.  
2. Complaint filed by Sri G. Lakshmana, H.No.27-3-240/3/1, Official colony, Srinagar, Gajuwaka, Visakhapatnam against your facility received on 09.10.2021 vide grievance no. VSP20211009458 through directly and through Spandana portal.

\*\*\*

Whereas, you are operating port facility in the name and style of M/s. Gangavaram Port Ltd., is operating a port facility at Gangavaram post, Pedagantyada (M), Visakhapatnam and engaged in the process of cargo handling of coal, iron ore, agri products, slag, containers, limestone, fertilizers, general cargo etc.

Whereas, the facility has obtained CFO & HWA of the Board vide reference 1<sup>st</sup> cited to handle 40.95 MMTPA of above cargos and is valid upto 31.12.2025 with certain conditions.

Whereas, this office has received a complaint filed by Sri G. Lakshmana, H.No.27-3-240/3/1, Official colony, Srinagar, Gajuwaka, Visakhapatnam against your facility due to transportation of materials from Port to the other areas without proper covering of materials thereby causing air pollution problems to the Gajuwaka and surrounding areas.

Hence, you are hereby directed to take adequate steps and also ensure that to provide proper covering while transportation of materials from port to the other places to avoid dust pollution to the Gajuwaka and surrounding areas.

Report the compliance to this office along with the steps to be taken by the management with action plan if any to control dust pollution while transporting the material from your port to other areas within 7 days, failing which action will be initiated against your facility under the provisions of Air and Water Acts.

  
**ENVIRONMENTAL ENGINEER**

**To**  
**The Occupier,**  
**M/s. Gangavaram Port Ltd.,**  
**Gangavaram post, Pedagantyada (M),**  
**Visakhapatnam.**



An ISO 9001 : 2008 Certified Company  
ISPS Compliant Port Facility

## ANNEXURE-A3

194

## GANGAVARAM PORT LIMITED

GPL/ENV/APPCB/2021-22/29

Date:02/11/2021

To

The Environmental Engineer,  
A.P. Pollution Control Board,  
Regional Office, 3<sup>rd</sup> floor, APPCB Buildings,  
Madhavadhara VUDA Colony  
Visakhapatnam.

Sir,

Sub:- GPL – Spandana Grievance No.VSP20211009458, dated 09.10.2021 -  
Compliance - Submitted – Reg.

Ref:- APPCB Notice No.1124/PCB/RO-VSP/2021-702, dated 21.10.2021

@@@

Kind attention is invited to the Notice cited above seeking compliance on control of dust pollution while transporting the material from GPL to other areas based on the Spandana Grievance No. No.VSP20211009458, dated 09.10.2021 filed by Sri G. Lakshmana, H. No.27-3-240/3/1, Official Colony, Srinagar, Gajuwaka, Visakhapatnam.

In this regard, it is to submit that GPL made it mandatory to the transport operators to cover the outgoing trucks/railway rakes with tarpaulin while transporting the dusty cargo.

We submit that GPL is keeping vigilance and close monitoring on tarpaulin coverage to ensure that no truck/railway rake should go out of the Port without tarpaulin coverage.

We further, submit that GPL is committed for the best environment measurement and takes up all measures to prevent the dust pollution to ensure the pollution parameters are within the permissible limits stipulated by APPCB.

We therefore, request you to close the grievance filed in Spandana considering the above.

Yours faithfully,

Dr. D. Jyothi  
Vice President – Env.

Encl: Photographs of Trucks/Rakes covered by Tarpaulin.

CIN : U63032TG2001PLC037861

**Project Office** : Pedagantyada Mandal, Gangavaram (Post), Visakhapatnam - 530 044. Andhra Pradesh, INDIA.  
Tel. : +91 891 270 1177, 2277, 276 1377, 2889999, Fax : +91 891 270 3377.  
**Regd. Office** : "Hansa Plaza", Plot No. 798, Road No. 36, Jubilee Hills, Hyderabad - 500 033.  
Tel. : 040 2351 9999, Fax No. : 040 2351 9990.  
E-mail : port@gangavaram.com, Web : www.gangavaram.com

**ANNEXURE-4**

**ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE, VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018,  
Phone: 0891 -2755356

**Lr.No227/APPCB/RO/VSP/2022**

**Date: 06.04.2022**

**Sub :** APPCB, RO, VSP – Complaint received from Sri Lakshmana Guntreddi, H.No: 27-3-240/3/1, Official Colony Srinagar, Krishnadevarayanagar, Gajuwaka, Visakhapatnam against Railway Wagons carrying the goods without covering Tarpaulins thereby causing Air, dust pollution and fugitive emissions to the environment – Directions issued – Reg.

**Ref :** 1. T.O. Lr. No.227/PCB/RO-Vsp/2019 – 6609 Date: 17/06/2019  
2. This office mail dt: 13.05.2021.  
3. Complaint received from Sri Lakshmana Guntreddi, H.No: 27-3-240/3/1, Official Colony Srinagar, Krishnadevarayanagar, Gajuwaka, Visakhapatnam vide Spandana grievance no. VSP2022040159 on 01.04.2022.

\* \* \* \*

With reference to the above, this office has received a complaint received from Sri Lakshmana Guntreddi, H.No: 27-3-240/3/1, Official Colony Srinagar, Krishnadevarayanagar, Gajuwaka, Visakhapatnam against Railway Wagons carrying the goods without covering Tarpaulins thereby causing Air, dust pollution and fugitive emissions to the Environment. Copy of the complaint is herewith enclosed.

In this regard, this office already directed to comply with the CPCB guidelines with regard to transportation of bulk dry cargos (viz., Cement, Bauxite, Sulphur, Iron, Gypsum, Coal etc.) and requested to furnish the action taken report to this office at the earliest so as to enable to submit the same to MoEF & CC and CPCB in the interest of Public Health and Environment vide reference 1<sup>st</sup> cited and this office has again requested to issue necessary instructions to concerned officials for control of air pollution by covering the coal-carrying racks(rail wagons) with tarpaulin tightened at all sides of the racks with ropes and also to ensure the coal shall be loaded duly maintaining freeboard from the top surface of the racks vide reference 2<sup>nd</sup> cited.

In view of the above, it is once again directed to issue necessary instructions to concerned officials/operators for control of air pollution by covering the coal-carrying racks(rail wagons) with tarpaulin tightened at all sides of the racks with ropes and also to ensure the coal shall be loaded duly maintaining freeboard from the top surface of the racks. If fails to comply with the CPCB guidelines with regard to transportation of bulk dry cargos (viz., Cement, Bauxite, Sulphur, Iron, Gypsum, Coal etc.), action will be initiated under the relevant provisions of Air & Water Acts for non-compliance of the CPCB Guidelines against the facilities.

PRAMODKUMAR REDDY MANNURU  
Digitally signed by  
PRAMODKUMAR REDDY  
MANNURU  
Date: 2022.04.06 21:17:39 +05'30'  
**ENVIRONMENTAL ENGINEER**

**To**  
**The Divisional Railway Manager,**  
**East Coast Railways, Waltair Division,**  
**Waltair, Visakhapatnam**

Copy to the Occupier, M/s. Visakhapatnam Port Trust, Visakhapatnam for information and taking necessary steps to comply the CPCB guidelines.

Copy to the Occupier, M/s. Gangavaram Port Ltd., Gangavaram post, Pedagantyada(M), Visakhapatnam for information and taking necessary steps to comply the CPCB guidelines.

Item No.05

(Court No. 2)

**Annexure-5****BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

(By Video Conferencing)  
Original Application No. 571/2022

Lakshmana Guntreddi ...Applicant

Versus

...Respondent

State of Andhra Pradesh

Date of hearing: 07.09.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.

**Application is registered based on a letter petition received by email.****ORDER**

1. Mr. Lakshmana Guntreddi has sent the present letter petition by email, which is treated and registered as original application, complaining that residents of Visakhapatnam are suffering from air and water pollution due to improper transportation of materials in Visakhapatnam and Gangavaram Ports. Railway wagons and road transports are also not following proper procedure like covering of transported materials and are transporting the materials in over loaded vehicles. Due to naturally occurring radioactive source, residents are inhaling unwanted materials generated from coal, iron etc. and are getting high fevers but the hospitals are making business in the name of dengue. The applicant has accordingly requested for deputing special team for cross checking the transportation of materials in both the ports.

2. This Tribunal is empowered to take cognizance of the cases involving questions relating to environment arising out of the implementation of

enactments specified in First Schedule of the National Green Tribunal Act, 2010 *suo moto* as held by Hon'ble Supreme Court in **Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897.** This Tribunal can also take cognizance of such cases on the basis of letter petitions in accordance with settled principles of law governing Public Interest Litigation.

3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representative of State PCB, Nuclear Fuel Complex, Hyderabad, Coastal Zone Management Authority (CZMA), Andhra Pradesh and Collector, Vishakhapatnam and direct the same to meet, undertake visits to the sites, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit its report within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. In case the Joint Committee observes any violation of consent conditions/environmental norms, then it shall forward a copy of its report to:-

- (i) the concerned Project Proponents to enable them to comply with the recommendations in the report of the Joint Committee or file objections against observations/recommendations in the same and file their response before this Tribunal as desired within one month

from the date of receipt of a copy of the report of the Joint Committee;  
and

(ii) the concerned Statutory Authority including State PCB and Collector, Vishakhapatnam to enable them to take appropriate remedial action by giving notice to/hearing the concerned project proponents and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of environment and submit their action taken reports within one month from the date of receipt of a copy of the report of the Joint Committee.

The reports be submitted by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. List for further consideration on 19.12.2022.
6. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the State PCB, Nuclear Fuel Complex, Hyderabad, Coastal Zone Management Authority (CZMA) and Collector, Vishakhapatnam, Andhra Pradesh by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 07, 2022  
AG

AGPL/ENV/APPCB/NGT/2023/006

Date: 23.02.2023

To

The Environmental Engineer  
A.P. Pollution Control Board,  
Regional Office, 3<sup>rd</sup> floor APPCB Buildings,  
Main road, Madhavadhara VUDA Colony,  
Visakhapatnam



Sir,

Sub:- AGPL - The Hon'ble NGT (Principal Bench), New Delhi Order dated.07.09.2022 in O.A. No. 571 of 2022- Recommendations of Joint Committee - Compliance status - Submitted - Reg.

- Ref:- 1. APPCB, RO, VSP E.mail dated 13.12.2022 Communicating the Joint Committee Report & Recommendations.  
2. APPCB, RO, VSP E.mail dated 22.01.2023 forwarding the Notice (M) Rc No.1708/2022/MagIC4, dated 22.01.2023

@@@

Adani Gangavaram Port Limited (AGPL), earlier known as Gangavaram Port Limited (GPL) is in receipt of the above referred Show Cause Notice in reference to inspection of joint committee constituted in the Honorable NGT matter O.A. No. 571 of 2022. As requested by you, GPL would like to give point wise clarification/compliance status on the observations made in the Notice are as below:

**Observation - 1:** The Gangavaram Port Limited (GPL) shall not stock materials more than 12 mts height where MDSS system available and shall maintain stack height of 10 meters at manual stack yards.

**Our Reply:**

AGPL is ensuring that the stacks are always within the permitted limits and not exceeding the permitted height of 12 meter height where MDSS system available and maintaining stack height of 10 meters at manual stack yards.

During the site visit of the joint committee,

*"the committee observed that the height of the few coal stocking yards in GPL are more than the permitted stacking height i.e. 10 m."* (Ref. Page No. 4 Joint Committee report)

It was clarified during the joint committee visit that GPL is always maintaining height below 10 m in manual stack yards by exhibiting wetting of stacks through cannon mounted DSS tanker height of which is not more than 12 meter. (Tank height is 6 meter and water force is maximum up to 6 meter). It was practically demonstrated by operating cannon mounted DSS tanker in manual stack yards.

**Adani Gangavaram Port Limited**

(Formerly "Adani Gangavaram Port Private Limited")

Gangavaram Post, Pedagantyada,

Visakhapatnam, Andhra Pradesh, India - 530 044

CIN : U61100GJ2021PLC124091

Registered Office : Adani Corporate House, Shanthigram, Nr. Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India.

Tel + 91-891-2701177, 2889999

Fax +91-891-2703377

www.adaniports.com



Details on mechanized infrastructure for cargo handling is provided as below.

#### Cargo handling equipment

- One Ship Loader for bulk export of iron ore, Rail mounted, long travelling slewing, shuttling & luffing type with rated capacity of 4500 TPH.
- Two Ship Unloaders two on each coal import berth for bulk import of coal, grab type with free digging rated capacity of 2400 TPH each.
- Seven Mobile Harbour Cranes, mobile hoppers, mobile hopper reclaiming system for bulk/break bulk cargo.
- Associated conveyer systems for transportation to and from coal and iron ore berths & stackyard.
- One Stacker for iron ore stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 1800 TPH.
- One Reclaimer for iron ore stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 4500 TPH.
- Three Stackers for coal stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 4800 TPH.
- One Reclaimer for coal stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 1800 TPH (for mechanized wagon loading) / 850 TPH
- Two Reclaimers for coal stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 3840 TPH/1800 TPH (mechanized wagon loading)
- One Stacker cum Reclaimer for coal stackyard, rail mounted, travelling slewing & luffing type with rated stacking capacity of 4500 TPH & reclaiming capacity of 1500 TPH (for wagon loading)/ 850 TPH (for VSP).
- One Wagon Tippler with side arm charger, Rota-side Wagon type with designed Capacity of 24 tips / hour for handling Iron Ore rakes.
- One fully mechanized Wagon Loader, rail mounted, horizontal loading boom with two-way diverter chute, with rated capacity of 1500 TPH for handling coal rakes
- One in motion wagon loading system (Silo) 800 T and loading capacity of 59 wagons/hour

All yard machines are equipped with plain Dust control systems with dedicated storage water tanks and suitable stacking / reclaiming operations.

Photographs showing mechanized handling equipment for loading and unloading operations are attached as **Annexure - 4**.

Details on cargo handling process for coal and iron ore are provided herewith for ready reference.

#### Brief process of cargo handling - Coal:

- Coal cargo is received from vessels calling at the port and a fully mechanized coal handling system with gantry grab type ship unloaders of required capacity have been installed to unload coal ships.
- It is then conveyed to the stackyard by the connected conveyor system.
- At the stackyard it is stacked at the designated areas by the stacker in the form of stockpiles.

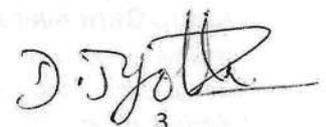
#### Adani Gangavaram Port Limited

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Registered Office : Adani Corporate House, Shanthigram, Nr. Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India.

# adani

Ports and  
Logistics

AGPL appreciates the recommendations given by the committee and would like to inform you that AGPL is already carrying the most of the activities recommended by the Committee. Enclosed herewith compliance status/response to the recommendations made by Joint committee as **Annexure – A**.

In view of the above, AGPL requests you to consider above mentioned facts and do not initiate any action against us and kindly revoke the show cause notice. AGPL is happy to explain in person if you need any further information clarification required in the above matter.

Thanking you,  
For, **Adani Gangavaram Port Limited**



**Dr. D. Jyothi**  
(Vice President – Environment)

**Enclosures: as above**

**Copy to:**

The Joint Chief Environmental Engineer, APPCB, Zonal Office, Visakhapatnam for kind information.



**Adani Gangavaram Port Limited**  
(Formerly "Adani Gangavaram Port Private Limited")  
Gangavaram Post, Pedagantyada,  
Visakhapatnam, Andhra Pradesh, India - 530 044  
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**Annexure - A**  
**Compliance to Recommendation of Joint Committee**

The joint committee has recommended a total of 20 points for control of air pollution in the report. Out of 20 recommendation, 9 recommendations are particularly pertaining to VPT, GVMC, Road & Building department, National Highway authority, Traffic and transport department, District department and Industrial Area local Authority and 11 recommendations are pertaining to AGPL.

AGPL is committed to providing full support and cooperation to all the local authorities to control air pollution. Response/compliance status to the recommendations as mentioned in SCN are given as below:

**Recommendation No. (a): The Ports shall implement semi-automatic coverage system of Tarpaulin in dusty cargo transporting trucks/ wagons.**

**Our Reply:**

AGPL established 16 No. of semi mechanized truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.



Handwritten signature in blue ink.



*Photograph showing truck tarpaulin covering station: Weigh Bridge-4 area*



*Photograph showing truck tarpaulin covering station: Weigh bridge-5&6*

D. Boller



**Industrial Safety Excellence Award – 2021 from the Confederation of Indian Industry (CII)**



**Photograph showing tarpaulin covering station for rakes at Silo area**



*D. Byalla*



*Photograph showing tarpaulin covering in rakes at Silo area*



*D. S. Jalla*

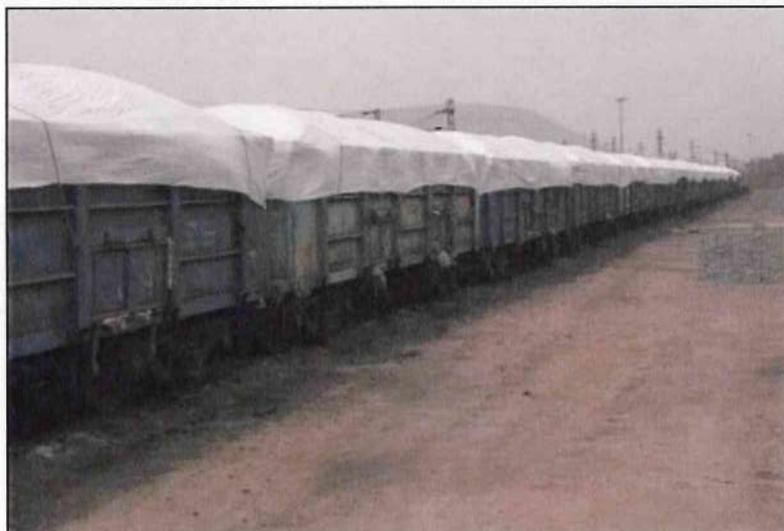
**Recommendation No.(b):** The ports shall ensure 50% of coverage of Tarpaulin all sides of dusty cargo Transporting trucks/wagons, including rainy season to avoid the spillages.

**Our Reply:**

AGPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope so that the tarpaulin should not be uncovered while traveling until the truck reaches the destination without any transit spillage.



*Photograph showing all sides of trucks are covered and tied with rope properly*

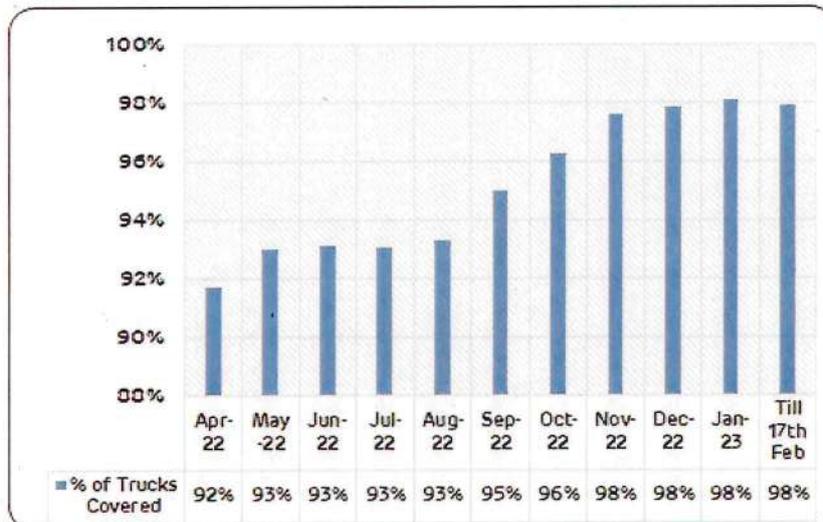


*Photograph showing all sides of rakes are covered and tied with rope properly*

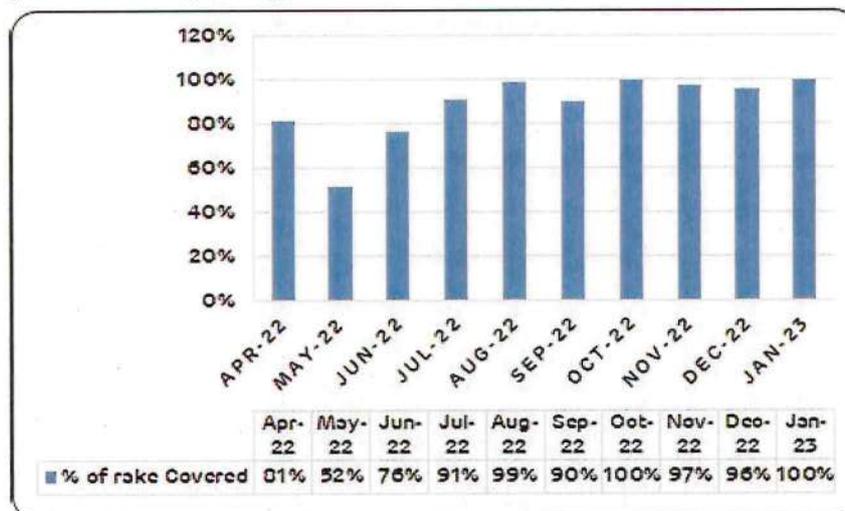


*D. Bytte*

The statistics of truck covering through semi mechanized are being monitored on regular basis and the same is presented in the graph. Remaining trucks are covered manually and our target is to achieve 100% tarpaulin covering through semi mechanized method.



The statistics of rakes being covered through semi-mechanized machines are monitored regularly. Remaining rakes are covered manually, AGPL has target to achieve 100% tarpaulin covering through semi-mechanized.



*D. Jyoti*



**Recommendation No. (c) :** The port shall ensure covering dusty cargo carrying trucks / wagons with tarpaulins tightened at all sides with ropes and shall avoid overload of dusty cargo material.

**Our Reply:**

AGPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope so that the tarpaulin should not be uncovered while traveling until the truck reaches the destination without any transit spillage. Standard Operating Procedure (SOP) on truck tarpaulin covering is in place and is being followed in letter and spirit. Copy of the same is attached as **Annexure – A1**.



*Photographs showing Tarpaulin covered trucks at inside truck parking area*



*Tarpaulin is covered in all sides of the truck and tightly tied with rope*



*D. Syolla*



*Tarpaulin is covered in all sides of the Rakes and tightly tied with rope at Silo area*



*Tarpaulin is covered in all sides of the Rakes and tightly tied with rope*

D. S. Patil



**Recommendation No. (d):** The ports shall provide separate web cameras at Tarpaulin sheet covering of trucks / wagon area, weighbridge, truck-tyre washing area, entrance & exit gate of the ports and shall maintain one month record data to produce at the request of the officer of the concerned authorities during their inspections.

**Our Reply:**

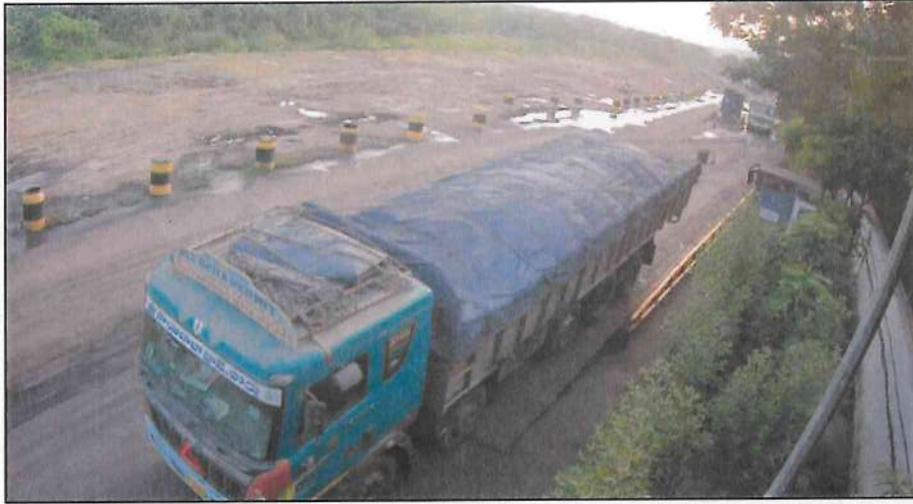
AGPL operating an Integrated Security Control Room (ISCR) for close observation of all incoming & outgoing trucks phase wise viz., Loading, weighing of loaded trucks, tarpaulin coverage, washing of trucks at tyre washing facility, final weighing, and entrance & exit gate of the port and maintain one month record data.

The Joint Committee also visited the ISCR during their visit to AGPL on 27.10.2022 for compliance verification.

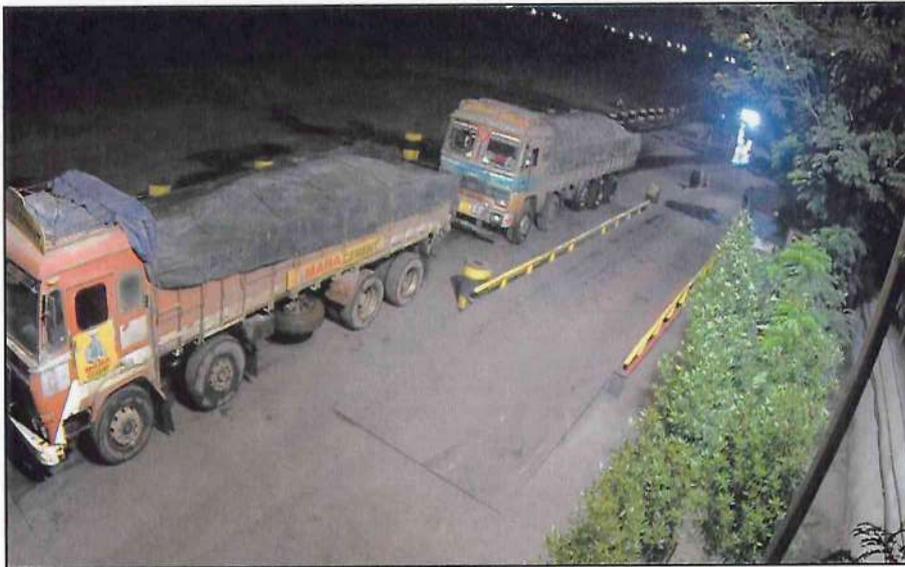


*D. D. Jolly*





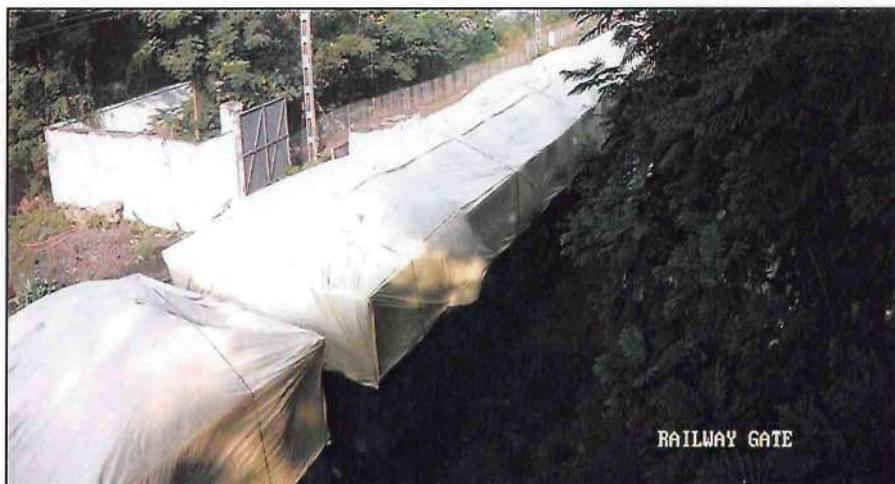
*Photographs of CC Camera footage at Day Time - Truck covered with Tarpaulin*



*Photographs of CC Camera footage at Nighttime - Truck covered with Tarpaulin*

*D. Jolly*





*Photographs of CC Camera footage at Day time – Wagons covered with Tarpaulin*



*Photographs of CC Camera footage at Night time – Wagons covered with Tarpaulin*

D. Jyothi



**Recommendation No. (e):** The ports shall maintain coal stocking heights as per the APPCB consent conditions.

**Our Reply:**

AGPL is ensuring that the stacks are not exceeding the permitted height of 12 mts height where MDSS system available and maintaining stack height of 10 meters at manual stack yards. Please refer reply to observation no. 1.

**Recommendation No.(f):** The ports shall maintain Standard Operating Procedure for transportation of cargos through trucks / railway wagons for Tarpaulin covering of loaded trucks, security check before exit.

**Our Reply:**

- Standard Operating Procedure (SOP) on the same is attached as **Annexure – A1** and the same is being followed at the port in letter and spirit.

**Recommendation No. (g):** The ports shall ensure vehicles fitness certificate issued by the competent authority for incoming and outgoing (loaded) trucks.

**Our Reply:**

AGPL is following a strict vigilance on the fitness of the trucks at entrance gate only before allowing the truck for loading of cargo and rejecting trucks which are not possessing the statutory records/permits and meeting the fitness standards. SOP is attached as **Annexure-A2**.

**Recommendation No.(h):** The port dusty cargo transport trucks shall display stickers showing valid vehicle fitness certificate and pollution certificate in front side of the vehicle.

**Our Reply:**

AGPL is following a strict vigilance on the fitness of the trucks at entrance gate only before allowing the truck for loading of cargo and rejecting trucks which are not possessing the statutory records/permits and meeting the fitness standards.



AGPL ensures that valid vehicle fitness certificates and pollution certificates in front of the vehicle is displayed. It will be made compulsories for all vehicles to display the stickers and the same will be monitored regularly.

**Recommendation No. (i):** The Traffic Department shall exhibit No Parking Zones along both sides of the road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug Junction.

**Our Reply:**

Related to the Traffic Department to exhibit No Parking Zones along both sides of road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug Junction. AGPL ensure to provide full support and co-operation to the traffic department.

**Recommendation No.(j):** The ports shall constitute a separate taskforce team to verify the dusty cargo vehicle movement to monitor proper covering of Truck / Wagons with tarpaulin, spillage of materials and overloaded trucks.

**Our Reply:**

AGPL constituted a dedicated taskforce team comprising with Safety, Security & Environment Departments to verify the dusty cargo vehicle movement & to monitor proper covering of Truck / Wagons with tarpaulin, spillage of materials and overloaded trucks etc. During the verification, if any violation will be, fine will be on.

Circular on dedicated task force for monitoring is attached as **Annexure-A3**.

**Recommendation No. (k):** The ports shall carry out regular wetting of the internal roads and shall remove the sludge accumulated in drains from time to time to avoid contamination of surrounding water bodies.

**Our Reply:**

AGPL is operating a PLC based Mechanical Dust Suppression System comprising 176 No. of cannons for wetting the stacks in the stack yards. 20 No. of tankers are used for dust suppression and ensuring continuous wetting of internal roads. Photographs showing wetting of internal roads through tankers are provided herewith.

D. J. Jolla





*Tankers for dust suppression -wetting of internal roads*

*D. Byalle*



AGPL is maintaining/cleaning the storm water drain periodically by removing the settled sludge to avoid contamination in surrounding water bodies.



*Storm water drain cleaning*

D. Jyothi



**Recommendation No.(I):** The ports shall upgrade the existing truck tyre washing system to two stage automatic truck tyre washing system to control dust emissions.

**Our Reply:**

AGPL operates an automatic sensor-based truck tyre washing facility on 24/7 basis. AGPL is in the process of upgrading the facility to two stage automatic truck tyre washing facility and the same will be upgraded within 6 months.



**Truck Tyre Washing Facility**

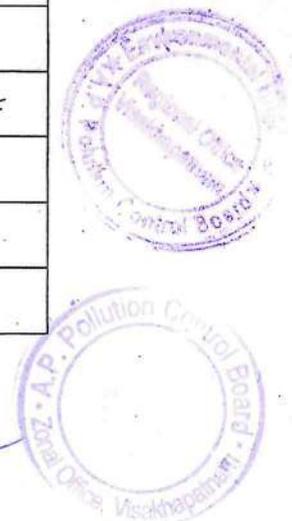


*D. Jyoti*



ADANI GANGAVARAM PORT LTD		
WI No: DC/OPS/WI/32	WI Title: Truck Tarpaulin Covering by TC Station	
Department: DRY CARGO	SOP Name & No. :	
HIRAC No: DC/HIRAC/032	ISA No: DC/ISA/032	
Page 01 of 01		
1.0 PURPOSE: Covering of tarpaulin on trucks		
2.0 SCOPE: Truck Tarpaulin Covering by TC Station		
Cargo affected by: Rain, moisture, poor handling		
3.0 RESPONSIBILITY:		
A. Primary Responsibility – Commodity Manager - Dry Cargo Operations		
B. Secondary Responsibility – Dry Cargo In charge / Contractor Supervisor		
4.0	<b>Associate Hazards:</b>	<b>Each and every applicable safety standard should be followed</b>
	# Incident causes due to lack of knowledge about the job.	# Safety induction on specific job to be given to all the concerned employees on site regarding the hazards and their precautions to be taken at the work place which may occur during the execution of job.
	# Injury due to non-use of proper and adequate safety appliances.	# Job is to be executed only by trained employees. Work shall be carried after obtaining necessary permission
	# Incident due to lack of awareness of emergency of working area/ Dept.	# Use of proper personal protective equipments (safety shoes, safety goggles, safety helmet, hand gloves, Nose mask & safety jacket) as per the standards & fall protection system should be in place.
	# Stumbling hazards due to material lying at walk way/track line.	# Prior to start of work, safety talks to be conducted at site every day & shift.
	# Tripping hazard at track line points	# Brief description regarding hazards/safety measure will be given to all workmen, every day before starting the job.
	# Collision of wagon with people crossing the track line.	# No dual activities at any time.
	# Derailment.	# Follow of proper communication system.
	# Falling of person.	
	# Accident of attendants working	
5.0 INSTRUCTION :		
Sr. No.	Work Instruction	Responsibility
1	Before commencement of job	
1.01	Personnel with valid passes and safety Induction training should only involved in the said work	Contractor Supervisor
1.02	Information must be passed to contractor supervisor for truck covering for arranging labour	Shift In Charge
1.03	Hazards like working at heights, risks involved and escape plans should be discussed in safety TBT(Tool Box talk) and all the labors must be in their necessary PPE's. No persons should stand near operations area.	Shift In Charge / Supervisor (Yard)
1.04	Covering team should be ready for covering after getting clearance from operation shift incharge	operation supervisor/ Contractor Supervisor/ Safety Steward
1.05	Ensure cleanliness of work area before starting the job.	Yard Shift In Charge
1.06	Work area layout should be appropriate to work safely. Physical condition of the workplace must be satisfactory.	Yard Shift In Charge
1.07	Ensure adequate lighting to be ensured if working at night.	Yard Shift In Charge
1.08	Ensure that all concerned personnel wearing the appropriate PPEs as per PPE matrix	Yard Shift In Charge
2	During the Job	Yard Shift In Charge
2.01	Manpower should ascend the Tarpaulin covering station through ladder after wearing safety harness belt and the same to be connected with fall arrestor provided with covering station.	Yard Shift In Charge
2.02	Manpower should get down using the ladder supported with covering station and climb on the vehicle and after covering the Tarpaulin they will getdown safely through the TC station.	Yard Shift In Charge
3	After Execution of the Job	
3	After completion of covering, inform Supervisor regarding the completion	Shift In Charge
4	Other Requirement	
4.01	No workers is allowed to work more than 12 hours	Yard Shift In Charge
4.02	Dignity of workers must be taken care at work place.	
4.03	All the emergency equipment in place or near by the place like first aid provision, rescue kit/device ,portable fire extinguisher etc.	
4.04	All incident must be reported immediately.	
4.05	In case of any injury, it should be immediately informed to the trained first aider or paramedic or ambulance.	
<b>Team Involved for Making:</b>		<b>Signature</b>
Port Representative		
Worker's representative		
Prepared By:		
Reviewed By:		
Approved By:		

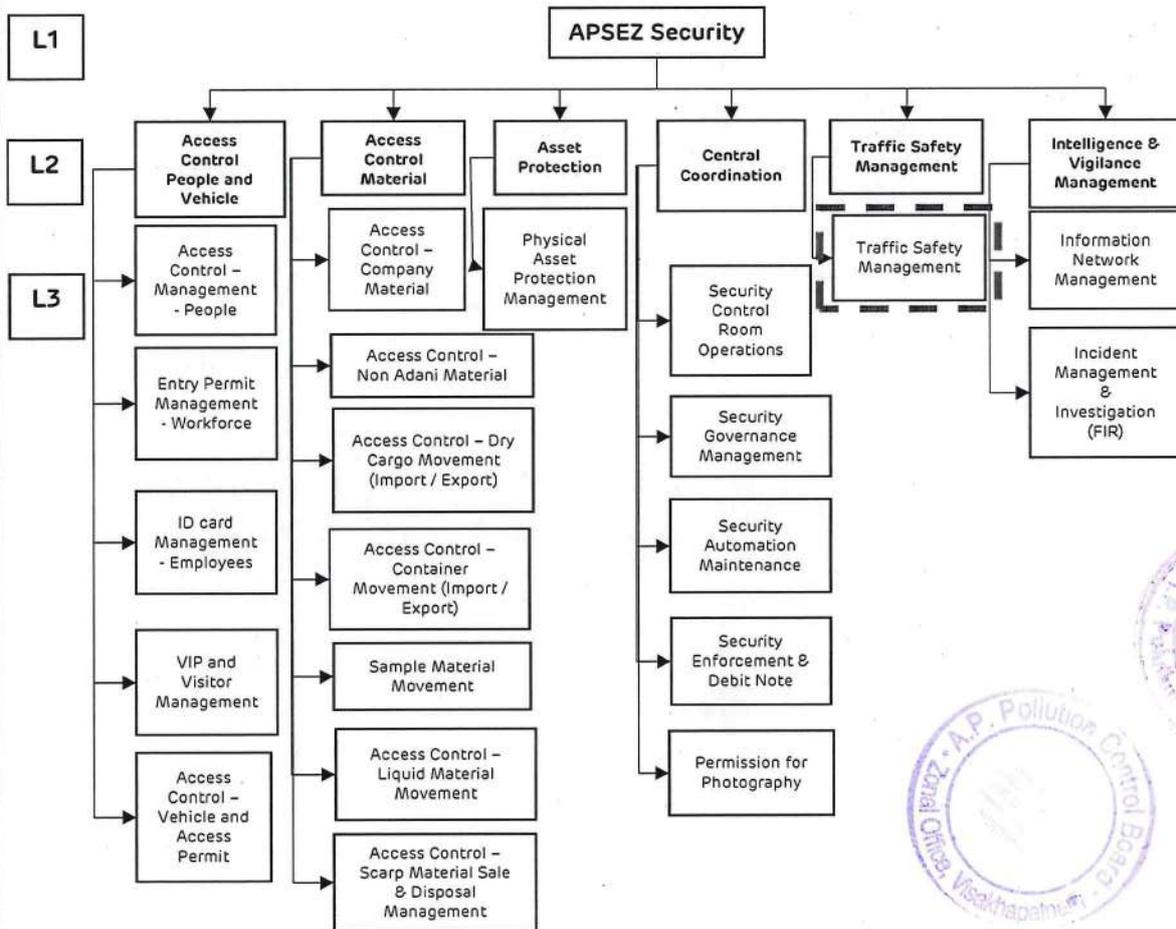
D. Jyoti



<b>Security</b>	 <b>Title : Traffic Safety Management</b>	<b>Doc. No. : SEC/PROC/14</b> <b>Rev. No. : 04</b> <b>Rev. Date : 01/08/2021</b> <b>Page No. : 1 of 4</b>
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- 1.0 Purpose :** The purpose of this document is to present the Security operations involved in Traffic Safety management.
- 2.0 Scope :** The scope of the SOP covers process of regulating traffic movement, implementing traffic safety measures through engineering/road layout and traffic safety education and awareness drive/initiatives.
- 3.0 Reference :**
- 1) Group Security Procedure Manual
  - 2) Security Operating Procedure Manual – APSEZ (3.14)
  - 3) ISO 9001: 2015
  - 4) ISO 14001: 2015
  - 5) ISO 45001:2018
- 4.0 Responsibility :**
- 1) The overall responsibility and authority for establishing, maintaining and updating this process lies with Vertical Security Head.
  - 2) The overall responsibility for implementing this process lies with Head security or the officer designated by him.

**5.0 Process Map :**



*D. Jyotha*

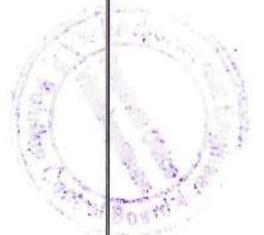
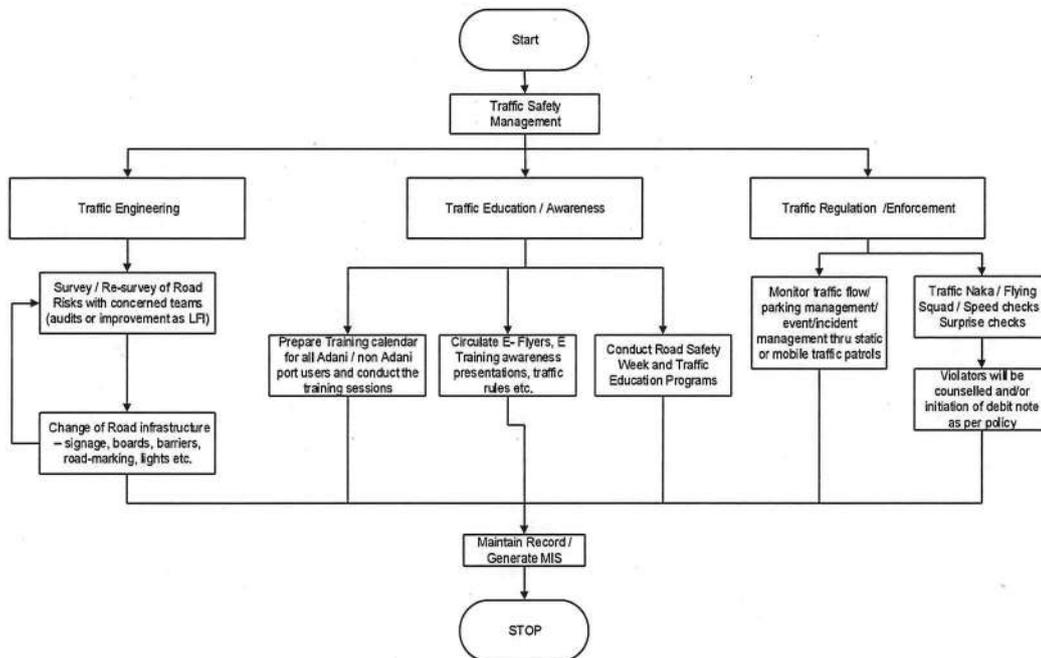
<b>Security</b>	 <b>adani</b> Ports and Logistics	Doc. No. : SEC/PROC/14 Rev. No. : 04 Rev. Date : 01/08/2021 Page No. : 2 of 4
Title : Traffic Safety Management		

**6.0 SIPOC Framework :**

Supplier : Transporter / Vendors / Port & non Port vehicle movement  
 Input : Vehicular Movement  
 Process: Traffic Safety Management (Screening, Validation and logging)  
 Output : Entry/Exit grant, Entry deny and movement record  
 Customer : Transporter / Vendors / Port & non Port vehicle movement

**7.0 Key Performance Indicator :**  
 1) Traffic incidents Count  
 2) Ensuring uninterrupted Traffic movement

**8.0 Process Flow Diagram:**



*D. J. J. J.*

<b>Security</b>	 <b>adani</b> Ports and Logistics	Doc. No. : SEC/PROC/14 Rev. No. : 04 Rev. Date : 01/08/2021 Page No. : 3 of 4
Title : Traffic Safety Management		

**9.0 Procedure / Activity / work element / Task :**

Sr. No.	Activity	Document Reference	Responsibility
9.1	Traffic team will ensure road engineering through regular audits and surveys. Audits will be carried out by forming teams from site management, safety and concerned area owner.	Traffic Team Standing Orders	Traffic Safety In-charge
9.2	In case of traffic incident, based on investigation and extraction of LFI, traffic infrastructural improvements will be captured in the PIR.	PIR	Traffic Safety In-charge
9.3	The outcome of the audits / LFI will be approved by management and site management will ensure the implementation.	PIR	Asset Management Team
9.4	Traffic team will conduct regular traffic training awareness sessions as per training calendar. Traffic team will also circulate pamphlets, display banners from time to time. Traffic team will coordinate conduct of traffic safety week with various activities (like organising safety quiz, organising marathon etc.) for increasing traffic safety awareness.	Training Calendar	Traffic Safety In-charge
9.5	Traffic team, based on traffic heat-map survey, will decide and deploy the static traffic monitoring points during shift hours, or even during non-shift hours if required.	PIR/SEPS	Traffic Safety In-charge
9.6	In addition to static points, traffic team will remain on patrolling to ensure the smooth traffic movement, check cargo spillage, coverage of loaded trucks with tarpaulin and to respond to incident (as notified from field or from SCR).	Incident Reports / Case Files	Traffic team
9.7	Traffic guards will wear reflective jackets while performing traffic regulation duties and will wear prescribed PPEs.	PIR	Traffic team
9.8	In case of traffic incident, action and response will be as per Annexure 1 of SOP SEC / PROC /-18.	SEC / PROC /-18.	Traffic Team
9.9	Traffic team take action as per laid down procedure and also will ensure investigation of traffic incident with concern teams, release of report and extraction of LFIs.	SEC / PROC /-18.	Traffic Safety In-charge.
9.10	Security Traffic team will regulate the traffic movement and respond to emergencies / jams / incident / accident inside Port (as applicable) and on need basis will respond to Outside under mutual aid. All FACs/ MTCs/ Fatal cases will be treated seriously and properly investigated.	Incident Reports / Case Files	Traffic Team

D. Jyoti



Security	 Title : Traffic Safety Management	Doc. No. : SEC/PROC/14 Rev. No. : 04 Rev. Date : 01/08/2021 Page No. : 4 of 4
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**10.0 Risk & Control :**

- 10.1. Operational & Business Risk – Nil (Risk under considerable limit)
- 10.2. Environment Risk – Nil (Risk under considerable limit)
- 10.3. Safety Risk – Nil (Risk under considerable limit)

**11.0 Records :**

Sr. No.	Record Title	Record No.	File Name / No.	Location	Maintained By	Retention Period
1	PIR/ISMS	System Log	PIR Report	SCR	Shift Officers	1 Years
2	Incident Report / Case file (Fatal)	System Log	Incident Report	Traffic Office	Traffic team	3 Years

**12.0 Note :**

Debit / Violation charges will be site specific based on Site management & TMSC.

Work Instruction (14) Traffic Safety Management as reference document.

\*\*\*\*\*



*D. J. Jolly*

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## Adani Gangavaram Port Limited

**Circular No. AGPL/VIGILENCE/TF/0101/2023**

**Date: 01.01.2023**

**Sub:-** Constitution of a Taskforce Team to verify the dusty cargo vehicle movement to monitor proper covering of Truck / Wagons with tarpaulin, spillage of materials and overloaded trucks – Reg.

Statutory departments directed AGPL to form/maintain a dedicated Task Force

1. To verify the dusty cargo vehicle movement to monitor proper covering of Truck / Wagons with tarpaulin, spillage of materials and overloaded trucks.
2. To maintain a strict vigilance on the fitness of the trucks at entrance gate only before allowing the truck for loading of cargo and rejecting trucks which are not possessing the statutory records/permits and meeting the fitness standards

In compliance, a dedicated Task Force Team comprising with Security, Safety & Environment Departments is formed.

### Scope:

- I. To ensure the fitness of the trucks at entrance gate itself before allowing the truck for loading of cargo
- II. To reject the trucks which are not possessing the statutory records/permits and meeting the fitness standards
- III. Regular vigilance on proper tarpaulin covering of the Trucks/railway wagons.
- IV. To ensure that there be no cargo spillage / Overloaded trucks.
- V. Ensuring all the outgoing trucks are routed through Tire Washing facility before exiting the port premises.
- VI. Maintenance, keeping and presenting the records of the above as and when the requirement during statutory inspections.

### Responsibility:

1. The overall responsibility and authority for establishing, maintaining, and updating this process lies with Security Head.
2. It is the responsibility of the Environment Department to bring to notice any deviations to the Taskforce & resolve them immediately.
3. The Safety Department shall coordinate & cooperate with the Environment & Security departments as and when they communicate the observations of deviations as mentioned in the scope.

Adani Gangavaram Port Limited  
(Formerly "Adani Gangavaram Port Private Limited")  
Adani Corporate House, Shantigram  
Near Vaishno Devi Circle, S. G. Highway,  
Khodiyar, Ahmedabad - 382421,  
Gujarat, India,  
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4. The operations department shall follow and implement the suggestions & observations made by Environment, Safety & Security Departments and take necessary remedial measures accordingly.
5. The concerned departments shall deploy an Officer/Executive exclusively to ensure strict vigilance of the scope of works with coordination & cooperation with respective department.

The Task Force Team shall start its functioning with immediate effect.



Authorized Signatory  
Adani Gangavaram Port Limited.



Adani Gangavaram Port Limited  
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BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI  
ORIGINAL APPLICATION NO. 571 OF 2022  
Lakshmana Guntreddi Vs State of Andhra Pradesh & Ors.

To

1. **State of Andhra Pradesh**  
through Chief Secretary, Government of Andhra Pradesh,  
Government of Andhra Pradesh, 1st Block, 1st Floor,  
A.P Secretariat Office, Velagapudi-522023  
Email Address: cs@ap.gov.in (RESPONDENT NO.1)
2. **The Secretary, Ministry of Environment,  
Forest and Climate Change, Government of India**  
Paryavaran Bhawan, Jorbagh,  
New Delhi-110003  
Email: scey-moef@nic.in (RESPONDENT NO.2)
3. **The Secretary, Ministry of Ports,  
Shipping and Waterways, Government of India**  
Parivahan Bhavan, I, Parliament Street, New Delhi-110001  
Email Address: js-ports@nic.in (RESPONDENT NO.3)
4. **District Magistrate, Visakhapatnam**  
Main Road, Krishnagar, Krishna Nagar, Maharani Peta,  
Visakhapatnam, Andhra Pradesh-530002  
Email Address: collector\_vspm@ap.gov.in (RESPONDENT NO.5)
5. **M/s Visakhapatnam Port Trust**  
(Project Proponent)  
Port Area, Visakhapatnam, Andhra Pradesh 530035  
Email Address: e-reg.vpt@gov.in (RESPONDENT NO.6)
6. **M/s Gangavaram Port Ltd.**  
(Project Proponent)  
Visakhapatnam, Andhra Pradesh-530044  
Email Address: ashishkumar@gangavaram.com/  
port@gangavaram.com (RESPONDENT NO.7)

**NOTICE**

Whereas the above titled Application was listed before the Hon'ble Tribunal on 19.12.2022 (copy of order, petition and report are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"4. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Andhra Pradesh through Chief Secretary, Government of Andhra Pradesh, (2) the Secretary, Ministry of Environment, Forest and Climate Change, Government of India, (3) the Secretary, Ministry of Ports, Shipping and Waterways, Government of India, (4) APSPCB, (5) the District Magistrate, Visakhapatnam, (5) the Project Proponent- M/s Visakhapatnam Port Trust, and (6) the Project Proponent-M/s Gangavaram Port Ltd., who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application. Respondent no. 4 has already appeared before this Tribunal through counsel. Notices be issued to respondents No. 1, 2, 3, 5 and 6.

5. Notices be served on the Project Proponents- M/s Visakhapatnam Port Trust and M/s Gangavaram Port Ltd. through the District Magistrate, Visakhapatnam and for this purpose notices issued to the Project Proponents be sent to the District Magistrate, Visakhapatnam by E-mail for getting service of the same effected on them and sending his report in this regard.

6. Reply/response by the respondents be filed within two months at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF

7. List for further consideration on 29.03.2023."

\*\*\*\*\*

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 29<sup>th</sup> March, 2023, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file responses/replies, as per directions of the Hon'ble Tribunal vide Order dated 19.12.2022.

Continued.....



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4. The operations department shall follow and implement the suggestions & observations made by Environment, Safety & Security Departments and take necessary remedial measures accordingly.
5. The concerned departments shall deploy an Officer/Executive exclusively to ensure strict vigilance of the scope of works with coordination & cooperation with respective department.

The Task Force Team shall start its functioning with immediate effect.



Authorized Signatory  
Adani Gangavaram Port Limited.



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3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.
4. Given under my hand and the seal of this Tribunal, on this 29<sup>th</sup> December, 2022.

Note: (For Orders, Cause Lists & other information, please visit our website [www.greentribunal.gov.in](http://www.greentribunal.gov.in))

*[Handwritten Signature]*  
29/12/2022

Consultant (Judicial), NGT



(M)Rc.No.1708/2022/MaglC4,dt22/01/2023

Collector's Office,  
Visakhapatnam.

From  
Dr.A.Mallikarjuna,I.A,S.,  
Collector & District Magistrate  
Visakhapatnam  
Sir,

To  
The Environmental Engineer,  
Andhra Pradesh Pollution Control board,  
Visakhapatnam.

Sub: **National Green Tribunal**- O.A No.571 of 2022 (Principal bench) – regarding air and water pollution due to transportation of materials in Visakhapatnam and Gangavaram Ports- Request to serve notices to the Project Proponents- M/s Visakhapatnam Port Trust and M/s Gangavaram Port Ltd-Regarding.

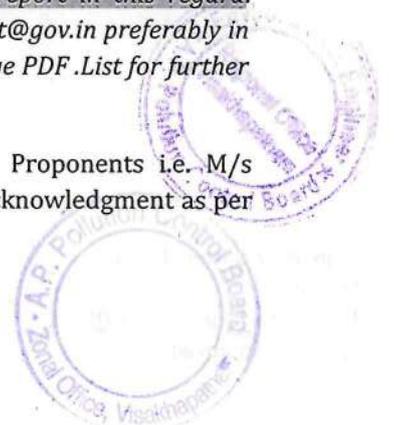
- Ref: 1 F.No.APPCB-13024/28/2022-LEGAL SEC-APPCB dt, 22.09.2021 of the member Secretary to Government Andhra Pradesh Pollution Control Board, Vijayawada.  
2 This Office Proceedings in Rc.No.1708/2022/MaglC4,dt:12.10.2022  
3 Notice of the Hon'ble NGT in OA No 571 of 2022

&amp;&amp;&amp;

Adverting to the references cited, it is to inform that on the petition(The matter relates to air and water pollution due to transportation of materials in Visakhapatnam and Gangavaram Ports) filed by Sri Lakshmana Guntreddi the Hon'ble NGT New Delhi has registered an Original Application vide (O.A) No. 227 of 2021(Principal bench) and ordered to constitute a Joint Committee comprising of representative of State PCB, Nuclear fuel complex, Hyderabad; Coastal Zone Management Authority (CZMA), Andhra Pradesh and Collector, Visakhapatnam and directed the same to meet, undertake visits to sites, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and submit its report within one month. Accordingly as per the instructions of NGT a detailed report was submitted to the Hon'ble NGT.

The Hon'ble National Green Tribunal, New Delhi Vide reference 2<sup>nd</sup> cited has ordered the following "In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Andhra Pradesh through Chief Secretary, Government of Andhra Pradesh, (2) the Secretary, Ministry of Environment, Forest and Climate Change, Government of India, (3) the Secretary, Ministry of Ports, Shipping and Waterways, Government of India, (4) APSPCB, (5) the District Magistrate, Visakhapatnam, (5) the Project Proponent- M/s Visakhapatnam Port Trust, and (6) the Project Proponent-M/s Gangavaram Port Ltd., who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application. Respondent no. 4 has already appeared before this Tribunal through counsel. Notices be issued to respondents No. 1, 2, 3, 5 and 6. Notices be served on the Project Proponents- M/s Visakhapatnam Port Trust and M/s Gangavaram Port Ltd. through the District Magistrate, Visakhapatnam and for this purpose notices issued to the Project Proponents be sent to the District Magistrate, Visakhapatnam by E-mail for getting service of the same effected on them and sending his report in this regard. Reply/response by the respondents be filed within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF .List for further consideration on 29.03.2023."

In this regard I request to serve the notices to Project Proponents i.e. M/s Visakhapatnam Port Trust and M/s Gangavaram Port Ltd under proper acknowledgment as per



the orders of Hon'ble NGT and also requested to take necessary further course of action in this regard.

Encl: Hon'ble NGT Order

Yours faithfully,  
S Sreenivasa Murthy  
For Collector,  
Visakhapatnam.

Copy to Project Proponents i.e. M/s Visakhapatnam Port Trust and M/s Gangavaram Port Ltd for information and necessary action.

Signed by S Sreenivasa  
Murthy  
Date: 22-01-2023 12:17:06  
Reason: Approved

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AGPL/ENV/APPCB/NGT/2023/007

Date: 23.02.2023

To,

**Member Secretary,**

Andhra Pradesh Pollution Control Board,  
D.No. 33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,  
Chalamalavari Street, Kasturibhaipet,  
**Vijayawada – 520 010.**



Dear Sir,

**Sub:** Response/Compliance status to Show Cause Notice

**Ref:** Notice Order No: 754/APPCB/ERM/VSP/2023 dtd. 10.02.2023 (**Annexure-1**), issued by Member Secretary, Andhra Pradesh Pollution Control Board (APPCB).

Adani Gangavaram Port Limited (AGPL), earlier known as Gangavaram Port Limited (GPL) is in receipt of the above referred Show Cause Notice in reference to inspection of joint committee constituted in the Honorable NGT matter O.A. No. 571 of 2022. As requested by you, GPL would like to give point wise clarification/compliance status on the observations made in the show cause notice are as below:

**Observation – 1: The Gangavaram Port Limited (GPL) shall not stock materials more than 12 mts height where MDSS system available and shall maintain stack height of 10 meters at manual stack yards.**

**Our Reply:**

AGPL is ensuring that the stacks are always within the permitted limits and not exceeding the permitted height of 12 meter height where MDSS system available and maintaining stack height of 10 meters at manual stack yards.

During the site visit of the joint committee,

*"the committee observed that the height of the few coal stocking yards in GPL are more than the permitted stacking height i.e. 10 m." (Ref. Page No. 4 Joint Committee report)*

It was clarified during the joint committee visit that GPL is always maintaining height below 10 m in manual stack yards by exhibiting wetting of stacks through cannon mounted DSS tanker height of which is not more than 12 meter. (Tank height is 6 meter and water force is maximum up to 6 meter). It was practically demonstrated by operating cannon mounted DSS tanker in manual stack yards.

**Adani Gangavaram Port Limited**

(Formerly "Adani Gangavaram Port Private Limited")

Gangavaram Post, Pedagantyada,

Visakhapatnam, Andhra Pradesh, India - 530 044

CIN : U61100GJ2021PLC124091

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10. Jyot

In MDSS area also by demonstration, it was explained that water can reach up to 15 meter height through canons and stacker reclaimers also can reach up to max 15 meter as per the design and committee found height of stacks well within norms of 12 meter. Therefore, we hereby once again confirm to you that the height of coal in MDSS area and in manual stack yards will always be in compliance as per conditions granted under consent.

Photographs showing coal stack height in the area where MDSS system is available and in manual stack yards are attached as **Annexure - 2** and **Annexure - 3** respectively.

Further, to submit that AGPL provided the most modern mechanized stock yards where the cargo is stacked maximum up to 12 meter height with stackers (Yard Machines).

- The stock yards are supported by scientifically designed Mechanical Dust Suppression System (MDSS) at all yards including coal and iron ore storage area. The stock yards are established with 176 numbers of most modern dust suppression water cannons to suppress the dust emission round the clock, controlled by highly sophisticated Programmable logic controllers (PLCs) operated from central control room (CCR).
- The water cannons cover a radius of approx. 50 meters, sprinkles the water up to 15 meters height and rotates in 360° directions. The distance between two sprinklers is 100mts to cover total cargo stack area.
- All stackers are equipped with Mechanized Dust suppress systems to suppress dust during stacking of cargo in yards.
- Two dedicated Pump houses for DSS system with redundant circuit to meet 24X7 Dust control operations. Storage water reservoir level will be monitored online with PLC and sensor systems. All DSS control systems are being monitored through SCADA from Central control room.

**Observation - 2: The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipments for loading and unloading operations for dusty cargo to the maximum extent possible.**

**Our Reply:**

AGPL handles different types of cargoes including coal, iron ore, fertilizer, limestone, food grains and steel products etc., as per Environment permissions obtained from authorities. AGPL has established and is currently operating 9 No. of Berths. Out of which 3 Berths i.e., Berth No.4, 5 & 6 are fully mechanized berths and the remaining 6 berths 1, 2, 3, 7, 8 semi-mechanized, berth 9 is Container berth.

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To the maximum extent possible dry cargo such as coal, iron ore etc., is being handled through a mechanized system only. Some of the Agri, Fertilizers & Mineral cargo belonging to various co-operatives, public & private companies are hygroscopic in nature with peculiar molecular size & shape and need to be handled in semi-mechanized way to retain their inherent characteristics.

Details on mechanized infrastructure for cargo handling is provided as below:

#### Cargo handling equipment

- One Ship Loader for bulk export of iron ore, Rail mounted, long travelling slewing, shuttling & luffing type with rated capacity of 4500 TPH.
- Two Ship Unloaders two on each coal import berth for bulk import of coal, grab type with free digging rated capacity of 2400 TPH each.
- Seven Mobile Harbour Cranes, mobile hoppers, mobile hopper reclaiming system for bulk/break bulk cargo.
- Associated conveyer systems for transportation to and from coal and iron ore berths & stackyard.
- One Stacker for iron ore stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 1800 TPH.
- One Reclaimer for iron ore stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 4500 TPH.
- Three Stackers for coal stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 4800 TPH.
- One Reclaimer for coal stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 1800 TPH (for mechanized wagon loading) / 850 TPH
- Two Reclaimers for coal stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 3840 TPH/1800 TPH (mechanized wagon loading)
- One Stacker cum Reclaimer for coal stackyard, rail mounted, travelling slewing & luffing type with rated stacking capacity of 4500 TPH & reclaiming capacity of 1500 TPH (for wagon loading)/ 850 TPH (for VSP).
- One Wagon Tippler with side arm charger, Rota-side Wagon type with designed Capacity of 24 tips / hour for handling Iron Ore rakes.
- One fully mechanized Wagon Loader, rail mounted, horizontal loading boom with two-way diverter chute, with rated capacity of 1500 TPH for handling coal rakes
- One in motion wagon loading system (Silo) 800 T and loading capacity of 59 wagons/hour

All yard machines are equipped with plain Dust control systems with dedicated storage water tanks and suitable stacking / reclaiming operations.

Photographs showing mechanized handling equipment for loading and unloading operations are attached as **Annexure – 4**.

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Details on cargo handling process for coal and iron ore are provided herewith for ready reference.

**Brief process of cargo handling - Coal:**

- Coal cargo is received from vessels calling at the port and a fully mechanized coal handling system with gantry grab type ship unloaders of required capacity have been installed to unload coal ships.
- It is then conveyed to the stackyard by the connected conveyor system.
- At the stackyard it is stacked at the designated areas by the stacker in the form of stockpiles.
- For evacuating to the respective importers, the reclaimer reclaims the respective grade of stockpile and conveys it to the wagon loader, which in- turns loads the rakes for onward movement out of the port.
- For evacuating, the reclaimer(s) reclaims the respective grade of stockpile and conveys it to the Transfer Towers through dedicated stream of conveyors, which in turns transfer the cargo to stackyards.
- The MDSS system is available at all Hoppers & Transfer Towers & at stack yards.
- **In addition to the above:**
- Coal is unloaded on Berths using either ship's gear or the two Harbour mobile cranes.
- The coal is then loaded onto dumpers for transportation to either the designated coal plots of the importers located in stackyard, and stacked.
- During evacuation, it is loaded into the dumpers and then it is (a) loaded into trucks for dispatch and tarpaulins covered at the station. (OR) b. Loaded into wagons & tarpaulin covered.

**Brief process of cargo handling – Iron ore:**

- Iron ore being an export cargo is received at the port by railways.
- Rakes comprising of wagons filled with Iron ore arrive in the port from various origins.
- These wagons are unloaded by wagon tippler sidearm charger and the Iron ore thus unloaded is conveyed by the connecting conveyor system to the stacker for stacking in the stackyard.
- Subsequently, a reclaimer is used to reclaim the required quantity of iron ore from the available stockpile and is then conveyed to the ship loader at berths for loading of the iron.
- The MDSS system is available at all Hoppers & Transfer Towers & at stack yards.

**Adani Gangavaram Port Limited**

(Formerly "Adani Gangavaram Port Private Limited")  
Gangavaram Post, Pedagantyada,  
Visakhapatnam, Andhra Pradesh, India - 530 044  
CIN : U61100GJ2021PLC124091

Registered Office : Adani Corporate House, Shanthigram, Nr. Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India.

Tel + 91-891-2701177, 2889999

Fax +91-891-2703377

www.adaniports.com





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## **ANDHRA PRADESH POLLUTION CONTROL BOARD**

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,  
Chalamalavari Street, Kasturibaipet, Vijayawada - 520010  
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

**Order No. 754/APPCB/ERM/VSP/2023-**

**Date:10/02/2023.**

### **SHOW CAUSE NOTICE**

<b>Sub:</b>	APPCB - ERM - TF - M/s. Gangavaram Port, Gangavaram Village, Pedagantyada Mandal, Visakhapatnam - O.A. No. 571 of 2022 (PB) before the Hon'ble NGT, New Delhi - Hon'ble NGT directions dt. 07.09.2022 - Joint Committee observations - Non-compliance to the CFO conditions and standards - <b>Show Cause Notice</b> - Issued - Reg.
<b>Ref:</b>	<ol style="list-style-type: none"> <li>1. Consent Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dt.13.01.2016.</li> <li>2. Auto renewal Order No. APPCB/VSP/VSP/113/CFO/HO/2020- dt. : 0/09/2020.</li> <li>3. Hon'ble NGT, New Delhi order dt. 07.09.2022 in O.A. No. 571 of 2022(PB).</li> <li>4. Final report of Joint committee filled on 13.12.2022.</li> <li>5. Lr. No. NGT/APPCB/RO-VSP/2022-, dated 13.12.2022.</li> <li>6. Hon'ble NGT order dated.19.12.2022 in O.A. No. 571 of 2022.</li> <li>7. Collector &amp; District Magistrate Lr. No. (M)Rc.No.1708/2022/Mag C4, dated 22.01.2023.</li> </ol>

\* \* \*

**WHEREAS**, you are operating a sea port in the name and style of M/s. Gangavaram Port Ltd located at Gangavaram, Pedagantyada (M) Visakhapatnam District and engaged in cargo handling of Coal, Iron ore, Agri products, Slag, Lime stone, Fertilizers, and General Cargo etc. in an extent of about 1800 Acres.

**WHEREAS**, you have obtained CFO & HWA of the Board vide order dated 13.01.2016 valid up to 31.12.2020 and subsequently the port obtained auto renewal of CFO order vide reference 2nd cited for the period upto 31.12.2025 for handling of Coal 25.0 MMTPA, Fertilizer 2.50 MMTPA, Lime stone 2.50 MMTPA, Industrial raw material 3.50 MMTPA, Bulk Alumina 1.50 MMTPA etc., with a total capacity of 40.95 MMTPA along with conditions.

**WHEREAS**, Sri. Lakshmana Guntreddi, Visakhapatnam filed an application before Hon'ble NGT complaining that residents of Visakhapatnam are suffering from air & water pollution due to improper transportation of materials by M/s. Visakhapatnam Port Trust and M/s. Gangavaram Port Limited.

**WHEREAS**, the Hon'ble NGT took cognizance of the complaint and heard the matter and issued order on 07.09.2022; and constituted a joint committee to undertake visits to the sites, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, and



produce at the request of the officer of the concerned authorities during their inspection.

- e. The Ports shall maintain coal stocking heights as per the APPCB consent conditions.
- f. The ports shall maintain Standard Operating Procedure for transportation of cargos through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit.
- g. The ports shall ensure vehicles fitness certificate issued by the competent authority for incoming trucks and outgoing (loaded) trucks.
- h. The ports dusty cargo transport trucks shall display sticker showing valid vehicle fitness certificate and pollution certificate in front side of the vehicles.
- i. The Traffic Department shall exhibit No parking Zones along the both sides of road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction.
- j. The ports shall constitute a separate task force teams to verify the dusty cargo vehicle movement to monitor proper covering of Trucks/wagons with tarpaulin, spillage of materials and overloaded Trucks.
- k. The ports shall carryout regular wetting of the internal roads and shall remove the sludge accumulated in drains time to time to avoid contamination of surrounding water bodies.
- l. The ports shall upgrade existing truck tyre washing system to two stage automatic truck-tyre washing system to control dust emissions.

**WHEREAS**, it was noted from the above observations that you are not complying with the CFO conditions, despite of ample opportunity and time available to rectify the non-compliance's.

In view of the above, you are hereby directed to Show Cause as to why action shall not be initiated against your facility for non-compliance's of Board consent conditions and Environmental Compensation levied in the interest of safeguarding public health and environment. Your reply to the above non-compliance's and response to the recommendations of the Joint Committee constituted by the Hon'ble NGT in O.A No. 571 of 2022 (report enclosed ) **within 15 days** from date of issue of this notice.

Should you fail to furnish your reply within the time stipulated, the Board will be constrained to initiate further action against your facility under Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987, without further notice.

Pravin Kumar Ias  
**MEMBER SECRETARY**

**To**  
**The Occupier,**  
**M/s. Gangavaram Port**  
**Gangavaram Village,**  
**Pedagantyada Mandal,**



**Annexure - 2**

**Photographs Showing the Mechanical Dust Suppression system where the stacks are maintained up to 12 meters:**



***Photographs showing Mechanical Dust Suppression system at Yard-7, 8 & 9***

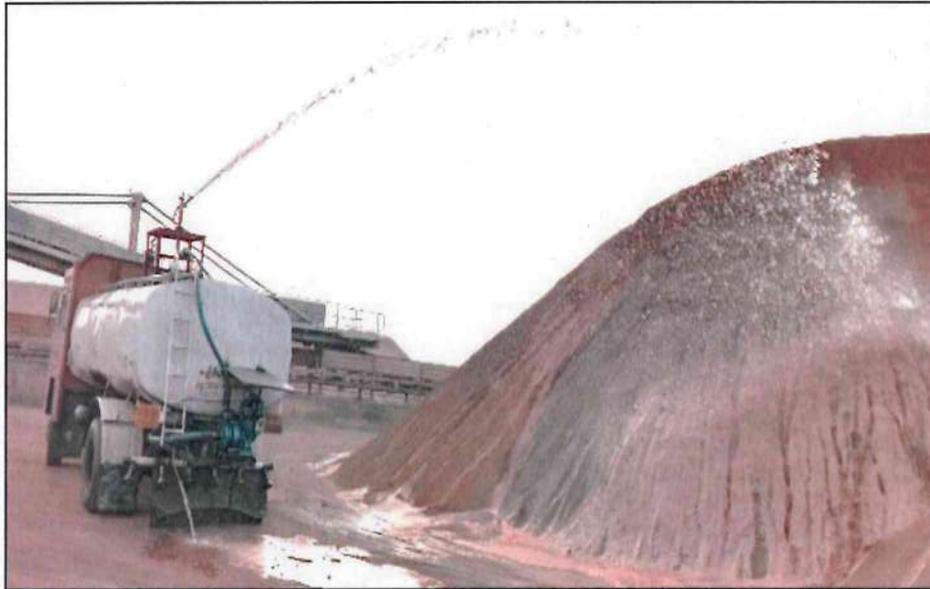


***Photograph showing Canons (can rotate in 360° direction)***



Annexure - 3

Photographs Showing the Dust Suppression system where the stacks are maintained up to 10 meters:



*Photograph showing Dust Suppression at Yard-5*



*Photograph showing Dust Suppression at R&D open Yard*

*D. Yalla*  
Regional Office  
Visakhapatnam  
P. V. V. Environmental Engineer  
A.P. Pollution Control Board  
Zonal Office, Visakhapatnam

**Annexure - 4**

Photographs showing mechanized handling equipment for loading and unloading operations

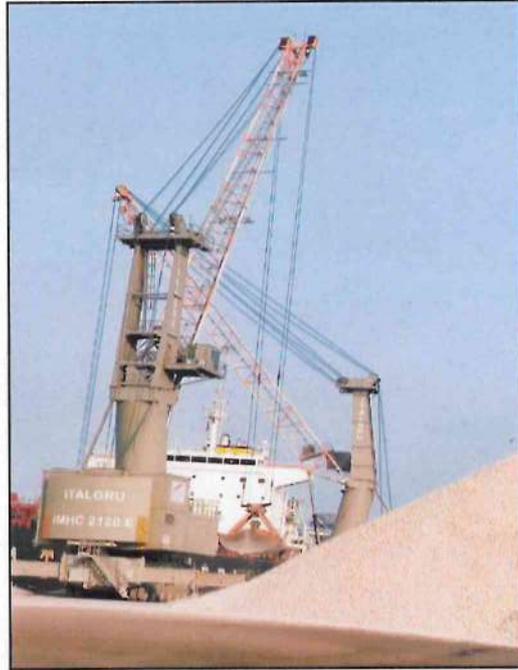


**Loader & unloaders**



**Container handling equipment**

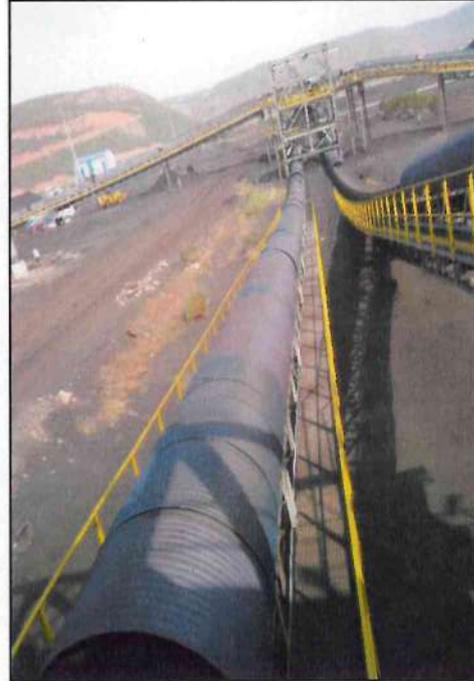
*D. Jyoti*  
Regional Office  
Visakhapatnam  
Pollution Control Board  
A.P. Pollution Control Board  
Zonal Office, Visakhapatnam



Ship loaders & unloaders

D. Spalla





Covered Conveyor Belt



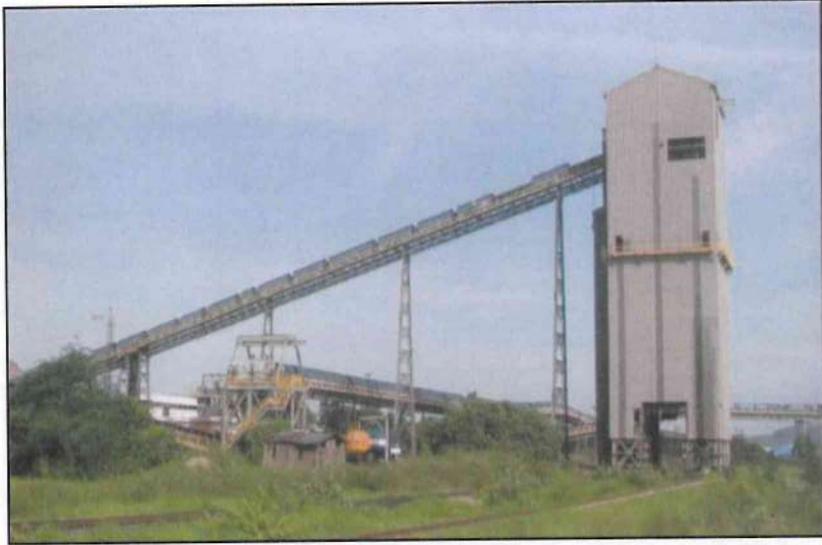
Wagon loading



Staker cum Reclaimer

D. Jyoti





Transfer Towers

D. Syath





## STAMPED RECEIPT

# ANDHRA PRADESH POLLUTION CONTROL BOARD

**Zonal Office : Visakhapatnam**

Beside RTA Office Main Road, Madhavadhara VUDA Colony, Visakhapatnam - 530 018.

Sl.No. **760**

Date : 17/2/23

Received with thanks on amount of Rs. 4,46,400/- (Rupees Four Laks

forty Six thousand four hundred only)

From M/s. Adani Gangavaram Port Ltd, Gangavaram (P.O),  
Pedagantyada (V&M), VSP.

Towards (Head of Account) ..... Analysis Charges ..... Code No. 3014

D.D.No. 553076 : 15:2:23 ..... Drawn on (Bank) Axis Bank Ltd.

Cheques (D.D's received are subject to realisation)

for *V. Vandana*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**  
**ZONAL OFFICE : VISAKHAPATNAM**  
(With Office Seal)

Annexure - I



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL LABORATORY, VISAKHAPATNAM**

D.No. 39-33-20/4/1, Behind RTA Office,  
 Madhavadhara VUDA Colony, Visakhapatnam-530 018.

Ph: 0891-2719480/380/481 Fax: 2719480

M. RAVI, M.Sc  
 SENIOR ENVIRONMENTAL SCIENTIST

e-mail: zovsplab-ses2@ appcb.gov.in

Lr. No. 13559/APPCB/ZL-VSP/Mobile CAAQM/2023-1286

dated 17/02/2023

Sub: APPCB – ZL – VSP – Mobile CAAQM Monitoring Report – Communicated – Reg.

Ref: M/s Adani Gangavaram Port Pvt. Ltd., Pedagantyada, Visakhapatnam, dated 15.02.2023

\*\*\*

Please find enclosed herewith the monitoring report of Mobile Continuous Ambient Air Quality Monitoring Station for the period from 14.11.2022 to 17.11.2022.

  
 SENIOR ENVIRONMENTAL SCIENTIST

Encl: Mobile CAAQM Monitoring Report

To

**M/s Adani Gangavaram Port Pvt. Ltd.,  
 Pedagantyada,  
 Visakhapatnam.**



A.P. POLLUTION CONTROL BOARD, ZONAL LABORATORY, VISAKHAPATNAM  
 MOBILE CONTINUOUS AMBIENT AIR QUALITY MONITORING STATION  
 VOCs and MERCAPTANS VALUES (24 Hrs average)

M/s Adani Gangavaram Port Pvt Ltd., Visakhapatnam.

Location 1 : Near GPL Site Office

Date	Time	Methyl mercaptan (ppb)	Ethyl mercaptan (ppb)	Dimethyl sulfide (ppb)	Carbon disulfide (ppb)	Dialkyl sulfide (ppb)	Dimethyl disulfide (ppb)	Dialkyl disulfide (ppb)	2-methyl mercaptane (ppb)	3-methyl mercaptane (ppb)	2,2-dimethyl ethane (ppb)	benzene (ppb)	cyclohexane (ppb)	2-methyl mercaptane (ppb)	2,3-dimethyl ethane (ppb)	3-methyl mercaptane (ppb)	toluene (ppb)	Xylene (ppb)
14.11.2022 to 15.11.2022	13:00 to 12:00	0.0	0.0	0.4	0.0	0.3	0.5	0.4	0.1	0.0	0.0	0.0	0.1	1.2	0.4	0.3	0.0	0.0
Location 2 : Truck Parking Area near Main gate																		
15.11.2022 to 16.11.2022	15:00 to 14:00	0.0	0.0	0.4	0.0	0.3	0.5	0.4	0.1	0.0	0.0	0.2	0.4	0.6	0.3	0.4	0.0	0.0
Location 3 : Near Watch Tower 4																		
16.11.2022 to 17.11.2022	20:00 to 19:00	0.0	0.0	0.4	0.0	0.3	0.5	0.4	0.3	0.0	0.0	1.0	0.0	0.2	0.0	0.1	0.0	0.0



A.P. POLLUTION CONTROL BOARD, ZONAL LABORATORY, VISAKHAPATNAM  
 MOBILE CONTINUOUS AMBIENT AIR QUALITY MONITORING STATION  
 VOCs and MERCAPTANS VALUES (24 Hrs average)

M/s Adani Gangavaram Port Pvt Ltd., Visakhapatnam.

Location 1 : Near GPL Site Office

తేదీ	Time	అక్షయజలం (ppb)	అక్షయజలం (ppb)	2-అక్షయజలం (ppb)	2-అక్షయజలం (ppb)	అక్షయజలం (ppb)	1,2-అక్షయజలం (ppb)	1,2,4-అక్షయజలం (ppb)	1,2,4,6-అక్షయజలం (ppb)	1,2,4,6-అక్షయజలం (ppb)	Ethane-TD (ppb)	Propane-TD (ppb)						
14.11.2022 to 15.11.2022	13:00 to 12:00	0.0	0.1	3.5	3.3	0.0	0.0	0.1	0.0	0.0	0.0	0.0	0.1	0.0	0.1	0.2	3.6	1.0
Location 2 : Truck Parking Area near Main gate																		
15.11.2022 to 16.11.2022	15:00 to 14:00	0.0	3.1	9.1	0.9	0.0	0.0	0.2	0.0	0.1	0.1	0.0	0.0	0.1	0.1	0.2	3.9	1.2
Location 3 : Near Watch Tower 4																		
16.11.2022 to 17.11.2022	20:00 to 19:00	0.0	4.8	1.2	0.0	0.0	0.1	0.2	0.0	0.0	0.0	0.0	0.1	0.1	0.1	0.1	4.9	1.3



A.P. POLLUTION CONTROL BOARD, ZONAL LABORATORY, VISAKHAPATNAM  
 MOBILE CONTINUOUS AMBIENT AIR QUALITY MONITORING STATION  
 VOCs and MERCAPTANS VALUES (24 Hrs average)

M/s Adani Gangavaram Port Pvt Ltd., Visakhapatnam.

Location 1 : Near GPL Site Office

Date	Time	iso-Butane-FID (ppb)	n-Butane-FID (ppb)	trans-2-butene (ppb)	1-butene (ppb)	cis-2-butene (ppb)	cyclopentane-FID (ppb)	iso-Pentane-FID (ppb)	noPentane-FID (ppb)	trans-2-pentene (ppb)	1-pentene (ppb)	cis-2-pentene (ppb)	2,2-dimethylbutane (ppb)	2,3-dimethylbutane (ppb)	isoprene (ppb)	methylcyclopentane (ppb)	1-Hexene (ppb)
14.11.2022 to 15.11.2022	13:00 to 12:00	1.5	1.4	0.1	0.2	0.0	0.6	0.8	0.2	0.0	0.0	0.0	0.1	13.6	0.1	0.0	0.1
Location 2 : Truck Parking Area near Main gate																	
15.11.2022 to 16.11.2022	15:00 to 14:00	1.5	2.3	0.0	0.3	0.0	0.7	1.1	0.7	0.0	0.0	0.0	0.0	6.2	0.6	0.0	0.1
Location 3 : Near Watch Tower 4																	
16.11.2022 to 17.11.2022	20:00 to 19:00	1.8	3.0	0.0	0.1	0.1	0.0	0.8	1.2	0.0	0.0	0.0	0.0	0.3	0.3	0.0	0.1

  
 SENIOR ENVIRONMENTAL SCIENTIST





# Andhra Pradesh Pollution Control Board

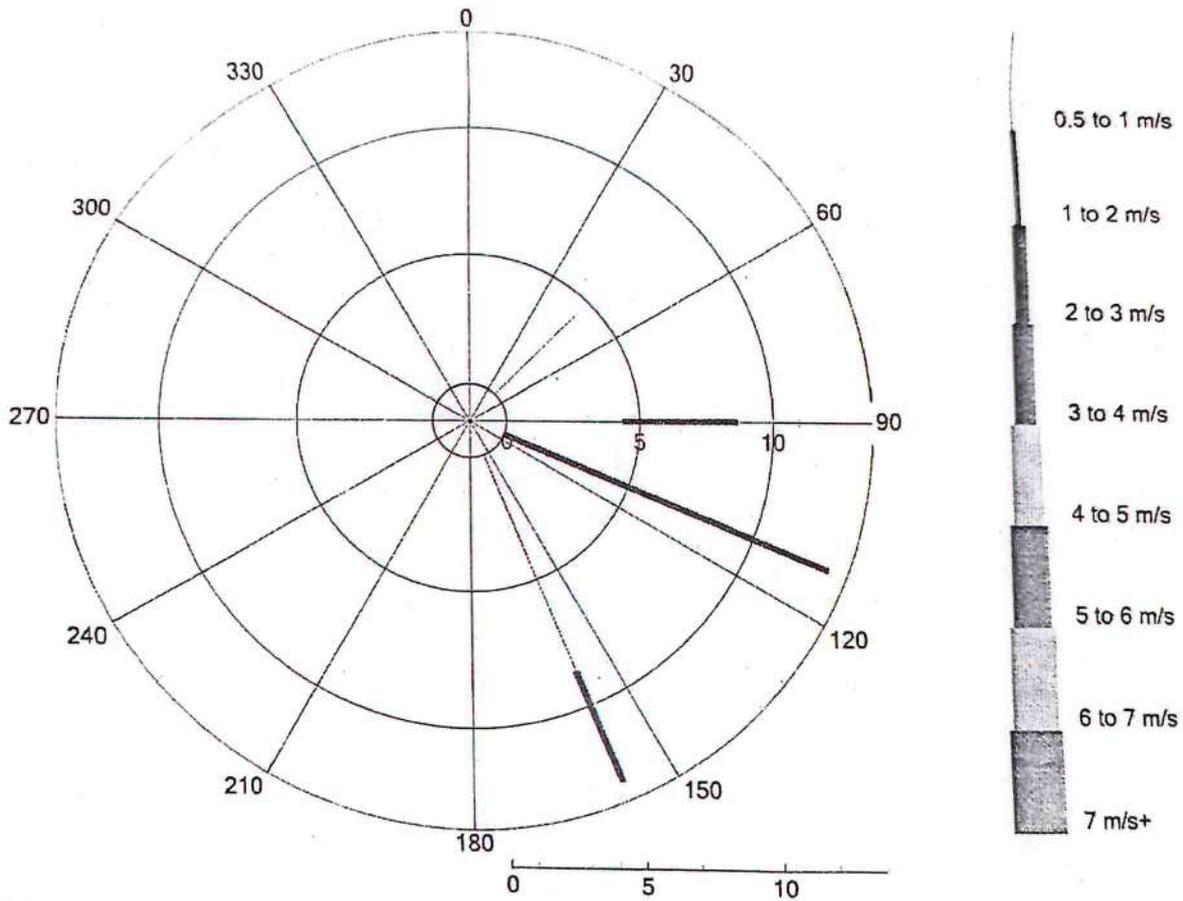
## Continuous Ambient Air Quality Monitoring Station : Mobile Van

AP Pollution Control Board

### Location-1:- Near GPL Site Office, Adani Gangavaram Port, Visakhapatnam

Wind Rose

14-11-2022 13:00 to 15-11-2022 12:00



52.2% calm  
100.0% valid data present





# Andhra Pradesh Pollution Control Board

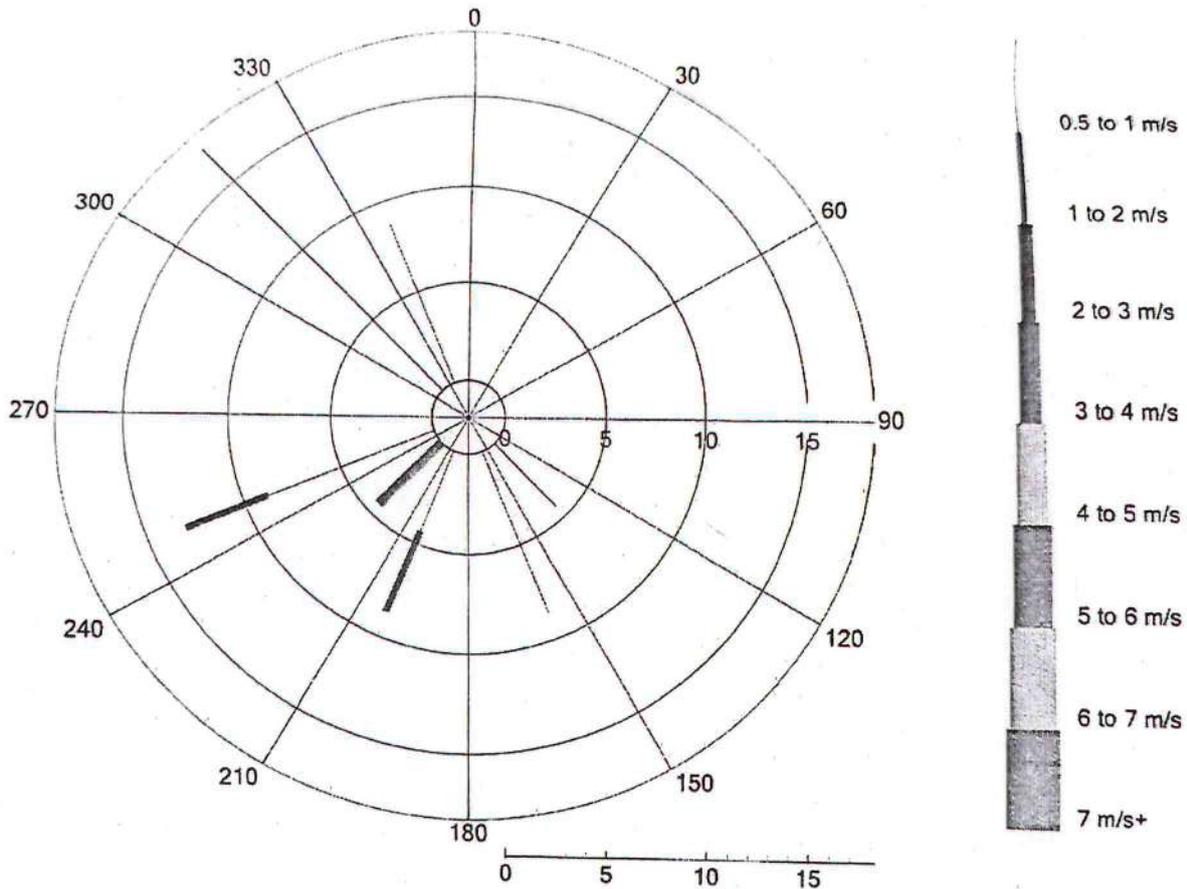
## Continuous Ambient Air Quality Monitoring Station : Mobile Van

AP Pollution Control Board

### Location 2:- Truck Parking Area near Main Gate, Adani Gangavaram Port, Visakhapatnam

Wind Rose

15-11-2022 15:00 to 16-11-2022 14:00



34.8% calm  
100.0% valid data present





# Andhra Pradesh Pollution Control Board

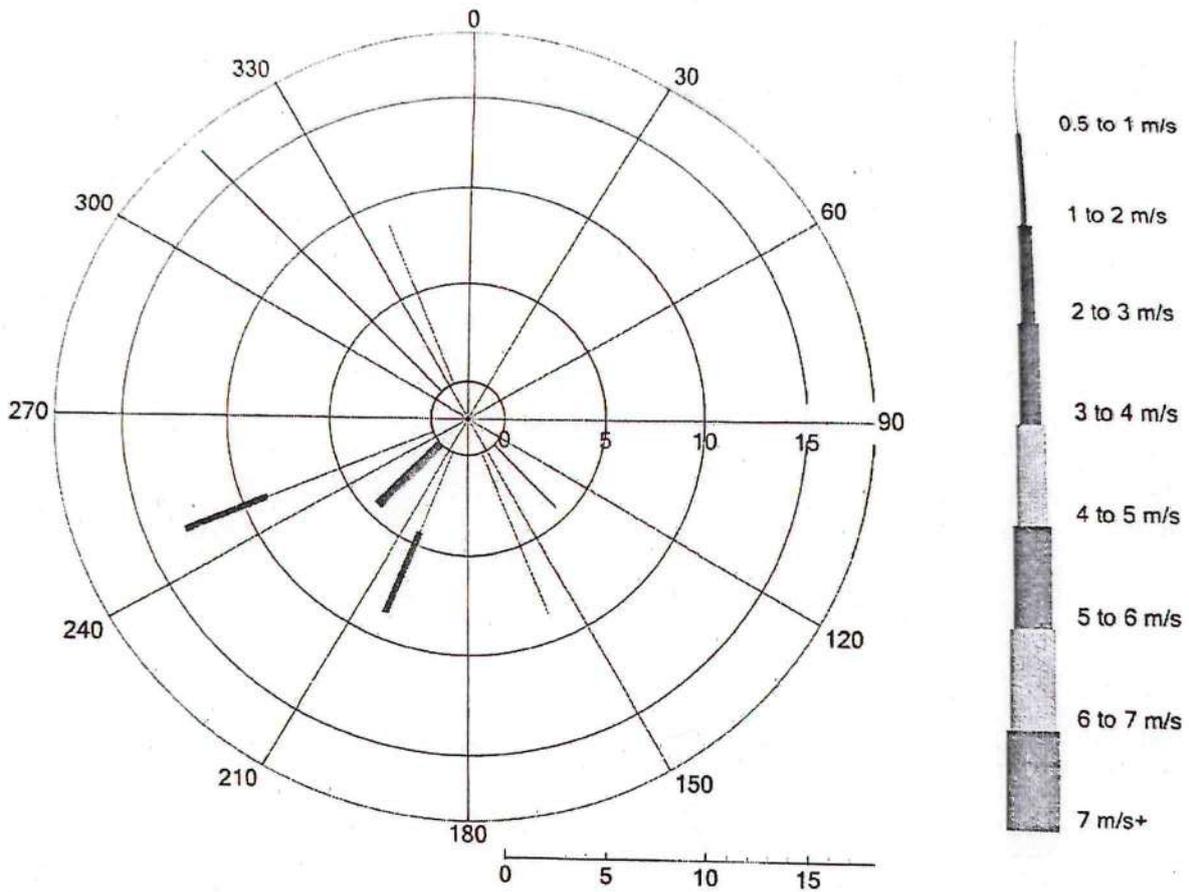
## Continuous Ambient Air Quality Monitoring Station : Mobile Van

AP Pollution Control Board

### Location 2:- Truck Parking Area near Main Gate, Adani Gangavaram Port, Visakhapatnam

Wind Rose

15-11-2022 15:00 to 16-11-2022 14:00



34.8% calm  
100.0% valid data present





Half yearly Compliance status (for the period) from October 2021 to March 2022) on the conditions stipulated in EC, CE & CO orders issued to M/s. Gangavaram Port Limited, Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SJCB



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## PREFACE



**M/s. GANGAVARAM PORT LIMITED,  
GANGAVARAM (PO), PEDAGANTYADA (M)  
VISAKHAPATNAM Dist.,  
ANDHRA PRADESH**

**HALF YEARLY COMPLIANCE REPORT OF THE CONDITIONS  
STIPULATED IN ENVIRONMENTAL & CRZ CLEARANCE,  
CONSENT FOR ESTABLISHMENT & CONSENT FOR OPERATION**

**For the period from October 2021 to March 2022**

**For and on behalf of Star Analytical Services**

<b>Approved by</b>	<b>: Alluraiah V</b>
<b>Signed</b>	<b>: <i>Alluraiah V</i></b>
<b>Designation</b>	<b>: General Manager</b>
<b>Date</b>	<b>: 28.05.2022</b>

This report has been prepared by Star Analytical Services with all reasonable skill, care and diligence within the terms of the contract with the client, incorporating our General Terms and Conditions of Business and taking account of the resources devoted to it by agreement with the client.

Ref: SAS/EC, CFE & CFO/COMP/GPL/APPCB/RO-VSP/2022 – 01

Date: 28.05.2022

To

The Environmental Engineer  
AP Pollution Control Board, Regional Office,  
VUDA Layout, Madhavadhara, Visakhapatnam,  
Andhra Pradesh 530018.

Respected Sir,

**Sub:** M/S.Gangavaram Port Limited, Gangavaram (Post), Pedagantyada (Mandal),  
Visakhapatnam-530044, Andhra Pradesh Submission of half yearly compliance report audited  
through our NABL accredited laboratory\_Reg.

Reference: 1.EC Order F.No.11-91/2010-IA-III, Dated 07.02.2012

2. CFE Order No. CFE Order No.APPCB/VSP/VSP/113/CFE/HO/2012 – 3923,  
dated 02.03.2012,

3. CFO Order No.APPCB/VSP/VSP/113/CFO/HO/2015,  
dated 13.01.2016 &10.09.2020.

With Reference to the above, We Star Analytical Services on behalf of **M/s.Gangavaram Port Limited**, submitting audited Half yearly compliance report on Environmental Clearance issued by MOEF & CC vide EC Order F.No.11-91/2010-IA-III,Dated 07.02.2012, Consent Order issued by APPCB - CFE Order No.APPCB/VSP/VSP/113/CFE/HO/2012 – 3923, dated 02.03.2012, CFO Order No.APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016 &10.09.2020, based on the data and documents submitted by the industry during our audit process.

Thanking You,

Yours Sincerely

for Star Analytical Services

Alluraiah V  
General Manager





*Half yearly Compliance status (for the period from October 2021 to March 2022)  
on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram  
Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District,  
Andhra Pradesh by MOEF & SPCB*



**HALF YEARLY COMPLIANCE REPORT  
OF THE CONDITIONS STIPULATED  
IN  
ENVIRONMENTAL & CRZ CLEARENCE,  
CONSENT FOR ESTABLISHMENT &  
CONSENT FOR OPERATION**

**For the period from October 2021 to March 2022**



**M/s. GANGAVARAM PORT LIMITED,  
GANGAVARAM (PO), PEDAGANTYADA (M)  
VISAKHAPATNAM Dist.,  
ANDHRA PRADESH**

**Prepared by:**

**Star Analytical Services**

Plot No: 899, Flat No: 201,  
Vivekananda Nagar Colony, Near Sumana  
Hospital, Kukatpally, Hyderabad-500072

Phone: +917095734733 ; +91 7893349325

E-mail : [info@staranalyticalservices.co.in](mailto:info@staranalyticalservices.co.in)

2<sup>nd</sup>Floor, 18-1/1, Vengalayapalem, Guntur,  
Guntur District,  
Andhra Pradesh – 522005

**Submitting to:**

Ministry of Environment, Forest & Climate  
Change,

A.P. Pollution Control Board,  
Regional Office, Visakhapatnam



*Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.*



## PREFACE



**M/s. GANGAVARAM PORT LIMITED,  
GANGAVARAM (PO)  
PEDAGANTYADA (M)  
VISAKHAPATNAM Dist.,  
ANDHRA PRADESH**

**Half yearly Compliance Report  
on the Conditions Stipulated in  
Environmental & CRZ clearance,  
Consent for Establishment & Consent for Operation**

**For the period from October 2021 to March 2022**





*Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.*



This report has been prepared by Star Analytical Services with all reasonable skill, care and diligence within the terms of the contract with the client, incorporating our General Terms and Conditions of Business and taking account of the resources devoted to it by agreement with the client

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*Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.*



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*Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.*



# Chapter - 1



*Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.*



## 1.0 INTRODUCTION

**STAR ANALYTICAL SERVICES** is an ISO 9001, OHSAS 18001 certified, ISO 17025 Accredited (By NABL) Environmental testing laboratory facility with sophisticated instruments for carrying out monitoring & analysis covering all fields of environment i.e. Water, Air, Wastewater, Soil, Noise & Vibration Monitoring to provide services in the field of Environmental Monitoring & Chemical Testing and Environmental Consultancy services.

### 1.1 Purpose of the Report:

In compliance to the conditions stipulated in EC & CFO orders issued by MoEF&CC and State Pollution Control Board, and as per the MoEF & CC. SO 5845 (E) dt. 26<sup>th</sup> Nov, 2018 the Project Proponent shall submit half-yearly (six monthly) compliance reports in respect of the terms and conditions stipulated in the EC order & monitoring reports on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

Accordingly, the Project Proponent shall submit half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1<sup>st</sup> of June and 1<sup>st</sup> December every year.

The first half yearly compliance reports shall be furnished by the Project Proponent i.e., self-certified and second half yearly compliance reports shall be the audited through NABL accredited consultant and to upload six monthly (half yearly) compliance report in the website of MoEF&CC, GoI, New Delhi (<http://environmentclearance.nic.in>).

### 1.2 Scope of work:

M/s. Gangavaram Port Limited (GPL) has appointed **M/s. Star Analytical Services** to undertake Environmental Data analysis for various environmental factors. Accordingly, Environmental data has been collected for various environmental components viz. Marine waters, Sediment, Air, Ground & surface water, Noise and prepared compliance to the Environmental Clearance issued by MOEF & State PCB vide EC & CRZ Clearance Order No. 10-3/2005- IA.III dated 11.03.2005, No. 10-14/2009-IA.III dated 19.03.2010 and F.No.11-91/2010-IA-III, dated 07.02.2012, CFE Order No. APPCB/VSP/VSP/113/CFE/HO/2012 – 3923, dated 02.03.2012, CFO Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016 & 10.09.2020.



Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



### 1.3 Identification of Project:

M/s. Gangavaram port is located at Gangavaram Post, Pedagantyada Mandal, Visakhapatnam District, Andhra Pradesh in an extent of 1800 Acres.

#### Coordinates:

Latitude 17°39'39.162"N to 17°37'41.643"N and  
Longitude 83°14'8.411E"to 83°15'44.670"E

Gangavaram Port is the multipurpose all weather port located south of Visakhapatnam in Andhra Pradesh. It is the deepest port in India capable of handling *Super Cape size* vessels. The port handles different types of cargoes including coal, iron ore, fertilizer, limestone, food grains and steel products.

The location of the port is shown in Fig. 1  
The satellite imagery is shown in Fig. 2.  
The Port limits imagery is shown in Fig. 3.



Fig. 1- Location of the Port



Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



**Fig. 2 - Satellite Image of the Port**



Star Analytical Services

Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.

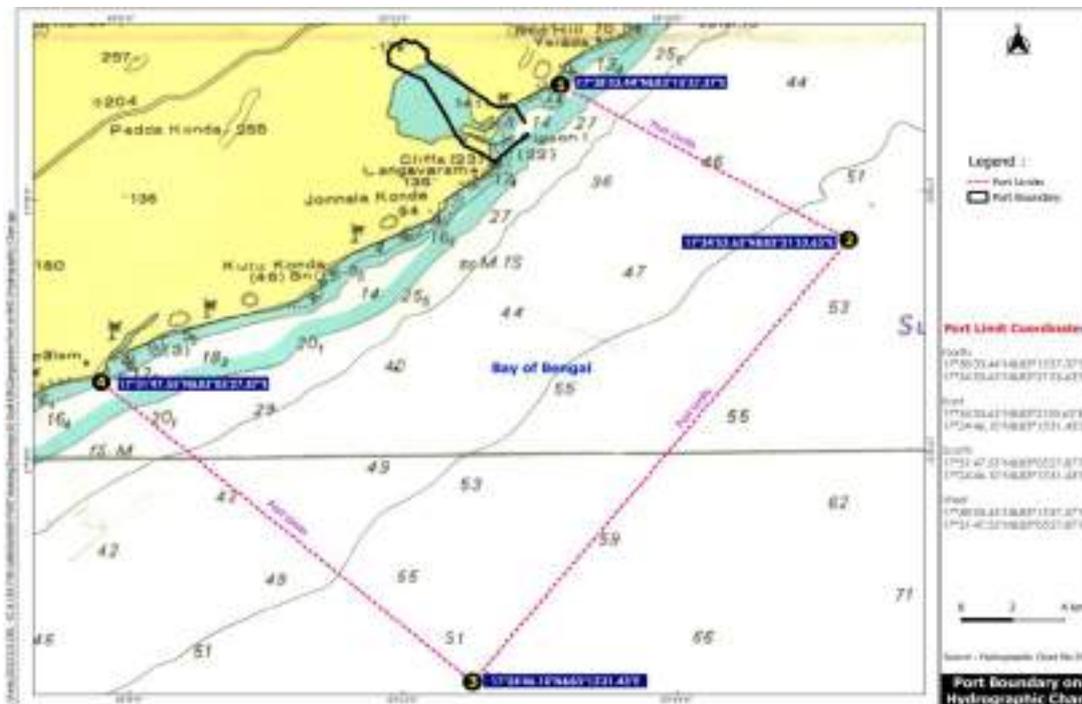


Fig. 3 – Port Limits



*Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.*



#### **1.4 Classification of the Port:**

As per the Environment Impact Assessment (EIA) Notification dated 14th September 2006 and the amendments thereof sea-port projects classified as 'Category A' with project or activity type number '7(e).

Initially, M/s. Gangavaram Port Limited (GPL) obtained Environmental Clearance for a cargo handling capacity of 16.54 MMTPA with 5 no. of berths (Iron ore-1, Coal-1, Multipurpose-3) vide EC No. 10-3/2005-IA.III dated 11.03.2011 and No. 10-14/2009-IA.III, dated 19.03.2010.

Further, M/s. Gangavaram Port Limited (GPL) obtained EC & CRZ clearance vide Order F.No.11-91/2010-IA-III, dated 07.02.2012 with capacity augmentation from 16.54 MMTPA 41.0 MMTPA and 4 additional berths totaling to 9 berths. The Port obtained CFE Order No. APPCB/VSP/VSP/113/CFE/HO/2012 – 3923, dated 02.03.2012 and CFO Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016 & 10.09.2020 for cargo handling capacity of 40.95 MMTPA.

The Port is developed as:

- Deepest port in India (20 m);
- Round the clock port operations;
- No Navigational Constraints;
- State of the art cargo handling equipment;
- Most environmental friendly port; and
- Truly next generation port.

#### **1.5 Process description:**

M/s. Gangavaram Port is operating with 9 berths. Out of 9 berths, 3 berths are fully mechanized and provides cargo handling services for a variety of bulk and break bulk including coal, iron ore, multipurpose cargo (Agri products, Slag, Limestone, Steel products etc.), Fertilizer, Industrial Raw Materials etc.

#### **1.6 Institutional Arrangements for Environment Protection & Conservation and Sustainability.**

M/s. Gangavaram Port established an Environment Department for institutional Arrangements for Environment Protection and Conservation. The Department is headed by the Vice President (Environment), followed by Officers, Jr. Officers, Executives (Environment & Horticulture), and other supporting staff.



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M/s. Gangavaram Port appointed an authorized agency to carry-out monitoring parameters on terrestrial as well as marine water quality and submitting the report to A.P. Pollution Control Board on monthly basis. The parameters and frequency of monitoring are given in **Table-1.1**.

**Table-1.1**  
**Parameters and frequency of monitoring**

Sl.No.	Particulars	Monitoring Frequency	Monitoring Parameters
1.	<b>Water</b>		
A	<b>Marine Water Quality</b>	Fortnightly	
	2 shifts at 4 locations - Marine water (Low Tide/High Tide) 1. Harbour basin, 2. Port entrance channel, 3. Outside the South brake wall 4. Outside the North break wall		
1.	<b>Physical Analysis - (Low Tide &amp; High Tide)</b>		
	<b>Parameters</b> - Temperature, pH, Salinity, Turbidity, Total, Suspended Solids, Transparency & Electrical Conductivity,		
2.	<b>Chemical Analysis - (Low Tide &amp; High Tide)</b>		
	<b>Parameters</b> - Dissolved Oxygen, Biological Oxygen Demand, Oil & Grease, Sulphate, Nitrate, Chloride, Chromium, Mercury, Zinc, Iron, Manganese, Cadmium		
3.	<b>Marine Biology Analysis - (Low Tide &amp; High Tide)</b>		
a.	<b>Phytoplankton</b>		
b.	<b>Zooplankton</b>		
B.	<b>Sediment</b>		
	<b>Physico-chemical Parameters</b> - pH, Organic matter, Nitrate, Phosphate, Oil & Grease, Iron, Manganese, Nickel, Chromium, Mercury, Zinc, Lead, Arsenic, Selenium & Copper.		
	<b>Sediment (Low Tide) - Benthic Faunal Diversity</b>		
C	<b>Ground &amp; Surface Water</b>		
1)	Two locations 1. Gangavaram 2. North Boundary Wall Open well	Monthly	As per the parameters specified by CPCB/APPCB
	<b>Parameters</b> - Temperature, pH, Total Hardness, Calcium (as Ca), Magnesium (as Mg), Chlorides, Manganese, Copper, Total Alkalinity, Total Dissolved Solids, Sulphate, Dissolved Oxygen, Nitrite (as NO <sub>2</sub> ), Iron, Fluoride, Oil & Grease, Chromium (as Cr <sup>+6</sup> ), Cyanide, Zinc, Phenolic Compound, Free Residual Chlorine, Total Coli forms Count & E.coli		



Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



<b>2.</b>	<b>1</b>	<b>Sewage water</b>	<b>Monitoring Frequency</b>
		1. Gangavaram (V) at Culvert – 11 2. Kanithi gedda nalla near Visakhapatnam Steel Plant	Monthly
		<b>Physico-chemical Parameters</b> - pH, Total Suspended Solids, Total dissolved Solids, Oil & Grease, COD, BOD, Ammonical Nitrogen, Phenolic Compounds, Nitrate, Nitrite, Sulphide, Phosphate, Cyanide, Iron, Aluminium, Copper, Chromium, Zinc, Lead, Manganese, Nickel, Mercury & Cadmium	
<b>3.</b>	<b>1</b>	<b>STP (Inlet &amp; Outlet)</b>	Fortnightly
		<b>Physico - chemical Parameters</b> - pH, Total Suspended Solids, Total Dissolved Solids, Oil & Grease, COD, BOD & Chloride.	
<b>4.</b>		<b>Noise Levels dB (A)</b>	
	<b>1</b>	4 locations- 1. Cargo handling area 2. Gangavaram 3. Peda Gantyada/GPL Security Gate 4. HB Colony	Fortnightly



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## 1.7 Statutory returns/ compliance reports

The Environment Department is taking care for submission of the following statutory returns/ compliance reports to the concerned departments:

- Submission of half yearly compliance report in respect of the stipulated Environmental Clearance & Consent for Operation to MoEF&CC and State Pollution Control Board (APPCB).
- Submission of water consumption details (Form – 1) under the Water (Prevention and Control of Pollution) Cess Act, 1977 and amendments thereof to APPCB
- Submission of E-waste annual returns (Form – 3) as per Rule 22 (2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof to APPCB
- Submission of Hazardous Wastes annual returns (Form – IV) as per Rule 22 (2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof to APPCB.
- Submission of Environmental Statement (Form –V) to the APPCB

## 1.8 Compliance Status:

Compliance status report of the following is given Chapter - 2

- Environment Clearance issued by MoEF vide EC Order 10-3/2005-IA.III dated 11.3.2005
- Environment Clearance issued by MoEF vide Order No..10-14/2009-IA.III, dated 19.03.2010
- Environment & CRZ Clearance issued by MOEF vide EC Order F.No.11-91/2010-IA-III, dated 07.02.2012,
- State Pollution Control Board issued Consent for Establishment Order No. APPCB/VSP/VSP/113/CFE/HO/2012 – 3923, dated 02.03.2012
- State Pollution Control Board issued Consent for Operation Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016 & 10.09.2020.
- GPL has obtained Environment & CRZ Clearance issued by MOEF vide EC Order F.No.10/51/2021-IA.III, dated 24.12.2021.
- EC & CRZ Clearance No. 10/51/2021-IA.III, dated 24.12.2021.

The project proponent is yet to start the works mentioned in the EC & CRZ Clearance towards capacity augmentation. The compliance status on the conditions stipulated in the EC & CRZ clearance will be submitted once the works are initiated.



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## Chapter -2



Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



## 2. Pursuance of the compliance status

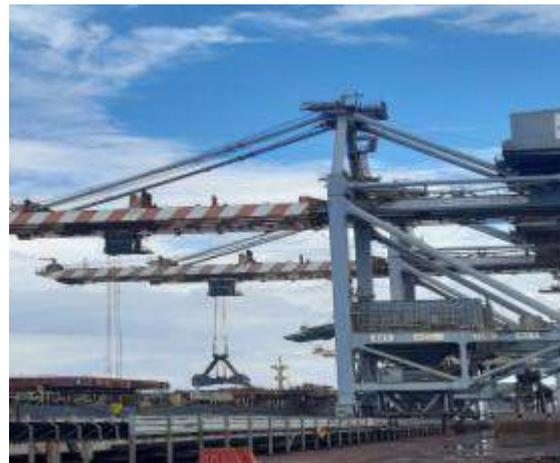
In pursuance of the compliance status of the conditions stipulated in EC, CFE & CFO orders issued by MoEF&CC and State Pollution Control Board, Star Analytical Services team has visited GPL & its surroundings on 12<sup>th</sup> & 18<sup>th</sup> March, 2022, 18<sup>th</sup>, 22<sup>nd</sup> April & 9<sup>th</sup> & 10<sup>th</sup> May, 2022 and conducted monitoring Marine & Terrestrial monitoring.

During the visit, besides monitoring & sample collection, all the required institutional and statutory documents were verified and collected necessary data for preparation of the EC, CFE & CFO compliance reports.

### 2.1 Site observations:

#### 2.1.1 Environment Management:

80% of the cargos are being handled through mechanized system.



Provided Mechanical Dust Suppression System (MDSS) consisting of 176 no. of canons operated by PLCs to form mist all over cargo stacks so as to settle the cargo emissions down there itself without fly along the wind.





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Provided 16 Mobile DSS tankers of 12 KL & 2 DSS tankers of 20 KL for dust suppression at Berths, yards & roads.

DSS tankers are designed to form fog while sprinkling the water with cannons.



Erected wind breaking wall towards the habitation side to prevent any dust emissions to villages.



5 No. of heavy duty sweeping machines are working for cleaning of berths, back up areas and roads.





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Analytical  
Services**

*Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.*



Provided 24/7 truck parking facility and ensuring all the outgoing trucks are washed before leaving the port boundary.



Ensuring all the outgoing cargos by vehicles/wagons are covered with tarpaulin.



## 2.1.2 Environment Sustainability Activities

Operating 3 No. of Continuous Ambient Air Quality Monitoring stations at the below mentioned located as suggested by SPCB within the Port premises to monitor the Ambient Air Quality viz., PM 10, PM 2.5 and the data is being uploaded to APPCB website. The Port also provided devices for measuring SO<sub>2</sub>, NO, NO<sub>2</sub>, & CO parameters.

- Administrative office towards H.B. Colony (Station 1),





Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



- Project site office building towards Watch tower – 4 towards Gangavaram Venkannapalem (Station2)      Watch tower – 4 towards Gangavaram village (Station3)



The reports are being submitted to SPCB on monthly basis.

### 2.1.3 Noise Monitoring

It was observed that playing heavy sound horns (blow horns) are restricted within the Port premises

Noise monitoring is being carried out on fortnight basis at the following locations viz.,

1. Cargo handling area (as source),
2. Gangavaram,
3. Pedagantyada/ Security Gate
4. HB colony

The reports are being submitted to the SPCB on monthly basis.

### 2.1.4 Ground water monitoring

No ground water withdrawal within the Port premises was observed.

The sources of water is from Kanithi reservoir thorough Visakha Industrial Water Supply Company (VIWSCO). GPL is maintain Zero Liquid Discharge system

However, as per the statutory regulations & requirement, Ground water quality monitoring at the locations Gangavaram (Village) & North Boundary Wall (NBW) open well within the Port premises is being carried out on monthly basis and reports being submitted to the APPCB.



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### 2.1.5 Marine water & sediment monitoring

The marine water and sediment quality monitoring is being carried out on fortnight basis of tidal sampling at the following locations

1. Harbor Basin,
2. Port entrance channel,
3. South break wall outside
4. 4.North break wall outside

The reports are being submitted to APPCB on monthly basis.

### 2.1.6 Water conservation measures:

Settling ponds provided at yards for collection of yards runoff and the supernatant water is being used for dust suppression.



A natural pond is available in Nursery area for collection of rain/runoff water. The water is utilizing for nursery development.

Rain water harvesting pits around the buildings are being maintained.

Rain water drains are being maintained and the water is using for dust suppression to the possible extent.



Domestic sewage water receiving from office buildings of different locations of Port is being treated in STPs of 30 KL & 5 KL and being used for greenbelt development.





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### 2.1.7 Waste management:

- **Plastic waste** is being collected and disposed to SPCB authorized plastic waste recycling units. **(Attached as Annexure - XVII)**
- **E - Waste** is being collected and disposed to SPCB authorized E-waste recyclers and submitting the details in Form - 3 to SPCB regularly **(Attached as Annexure - V)**.
- **Hazardous waste (Waste oil)** - as per the CFO & HWA of APPCB, GPL is permitted to generate & dispose 1200 LPA of waste oil including bilge oil. GPL is quantifying the waste oil and disposing to SPCB authorized Waste oil recyclers and submitting the details in Form - 4 to SPCB regularly. **(Attached as Annexure - VI)**
- **Solid waste** - In consultation with GVMC Authorities, GPL made an arrangements for daily collecting and disposing of the domestic solid waste to GVMC dump site. **(Attached as Annexure - XI)**
- **Organic waste**- is being collected on regular basis within the Port and being disposed to GVMC authorized dump site for landfilling and partially using for vermin-compost preparation.
- **Bio-Medical Waste** - operating an Onsite Health Centre (OHC) to provide First Aid facility to the victims and generating very less quantity of Bio-Medical Waste. GPL made an agreement with M/s. Vasistha Environ Care an authorized Bio-medical waste Treatment Facility, Safe Collection, Transportation & disposal of properly segregated and packed BMW and/or Bio-Hazardous waste as per APPCB, CPCB norms. **(Attached as Annexure - XVIII)**



Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



### 2.1.8 Greenbelt:

Developed plantation of about 5.00 Lakhs in an extent of about 318.21 acres within the Port premises covering periphery of all yards, roads, buildings and all along conveyor belts etc.



### 2.1.9 In House Nursery

Established & maintaining exclusive nursery with about 60,000 saplings of Avenue, Ornamental & Fruit bearing species viz., Badam, Conacarpus, Neem, T. Rosia, Vusiri, Casia Nadoja, Ganuga, Oil Palm, Maha Gani, Spathodia, Maredu, Piltopharm, Pycus panda, Coconut, Custard Apple, Lemon, Pedilanthus, Mandara



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As per the records, 63,300 no. of saplings were planted and for the year 2019-2020, 75,000 saplings in 2020-2021 and 52,000 saplings in 2021-22 within the Port premises.

Participated in "Green Plantation Programme and achieved highest plantation of 1.35 lakh saplings with Geo-tagging & 87.24% survival rate.

### 2.1.10 High Density Plantation (Miyawaki)

Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation, as directed by APPCB.

In 'Miyawaki' forests, the trees grow more quickly and absorb more CO<sub>2</sub> than plantations grown for timber.

Its benefits include lowering temperature, making soil nutritious, supporting local wildlife and sequestration of carbon.

Reforestation presents compromises between biodiversity, carbon sequestration and water.





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## 2.2 Marine & Terrestrial Monitoring by Star Analytical Services:

### Ambient Air Quality Monitoring



Station - 1

Administrative office Building towards H.B. Colony



Station - 2

Project site office building towards Venkannapalem



Station - 3

Watch tower - 4 towards Gangavaram village

#### 2.2.1 CAAQM 24 Hours values:

Table 2.1

Sl No.	Date	Station - 1 Administrative office Building towards H.B. Colony		Station - 2 Project site office building towards Venkannapalem (V)		Date	Station - 3 Watch tower - 4 Towards Gangavaram (V)	
		PM 10	PM 2.5	PM 10	PM 2.5		PM 10	PM 2.5
1	18.04.2022	65.12	40.11	60.35	37.95	22.04.2022	67.30	41.20
2	18.04.2022	64.58	39.81	59.84	37.65	22.04.2022	66.73	40.88
3	18.04.2022	64.35	39.65	59.63	37.51	22.04.2022	66.49	40.72
4	18.04.2022	64.15	39.53	59.45	37.40	22.04.2022	66.29	40.60
5	18.04.2022	64.09	39.46	59.39	37.32	22.04.2022	66.23	40.52
6	18.04.2022	63.15	38.91	58.52	36.81	22.04.2022	65.25	39.96
7	18.04.2022	62.77	38.66	58.19	36.59	22.04.2022	64.86	39.71
8	18.04.2022	63.78	39.28	59.10	37.16	22.04.2022	65.90	40.34
9	18.04.2022	64.20	39.55	59.49	37.41	22.04.2022	66.34	40.62
10	18.04.2022	65.27	40.15	60.48	37.97	22.04.2022	67.45	41.23
11	18.04.2022	64.26	39.56	59.57	37.44	22.04.2022	66.43	40.65
12	18.04.2022	64.44	39.68	59.71	37.54	22.04.2022	66.58	40.75
13	18.04.2022	63.58	39.20	58.92	37.08	22.04.2022	65.70	40.26
14	18.04.2022	63.39	39.03	58.75	36.92	22.04.2022	65.51	40.09
15	18.04.2022	62.74	38.66	58.10	36.55	22.04.2022	64.83	39.71
16	18.04.2022	63.41	39.07	58.76	36.94	22.04.2022	65.53	40.11



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17	18.04.2022	64.08	39.48	59.38	37.34	22.04.2022	66.21	40.55
18	18.04.2022	63.22	38.95	58.61	36.87	22.04.2022	65.35	40.03
19	18.04.2022	65.17	40.19	60.40	38.02	22.04.2022	67.35	41.28
20	18.04.2022	64.95	40.04	60.19	37.88	22.04.2022	67.12	41.12
21	18.04.2022	65.10	40.10	60.33	37.93	22.04.2022	67.27	41.18
22	18.04.2022	65.87	40.50	61.04	38.31	22.04.2022	68.07	41.60
23	18.04.2022	65.88	40.56	61.03	38.36	22.04.2022	68.06	41.65
24	18.04.2022	61.56	37.92	57.05	35.87	22.04.2022	63.62	38.95
	Minimum	61.56	37.92	57.95	35.87		63.62	38.95
	Maximum	65.88	40.56	61.04	38.36		68.07	41.65
	<b>Daily Average</b>	<b>64.13</b>	<b>39.50</b>	<b>59.43</b>	<b>37.37</b>		<b>66.27</b>	<b>40.57</b>
	Standard	100 $\mu\text{g}/\text{m}^3$	60 $\mu\text{g}/\text{m}^3$	100 $\mu\text{g}/\text{m}^3$	60 $\mu\text{g}/\text{m}^3$		100 $\mu\text{g}/\text{m}^3$	60 $\mu\text{g}/\text{m}^3$

## 2.2.2 Noise Monitoring:



Table 2.2

S. No	Date	Time	Port Site-1 Main gate	Port Site-2 (Near Break Water)	Date	Time	Gangavaram (V)
			Noise Level in dB(A)				Noise Level in dB(A)
1	09.05.2022	6.00am	46	45	10.05.2022	6.00am	43
2	09.05.2022	7.00am	48	48	10.05.2022	7.00am	46
3	09.05.2022	8.00am	52	50	10.05.2022	8.00am	47
4	09.05.2022	9.00am	53	59	10.05.2022	9.00am	52
5	09.05.2022	10.00am	55	62	10.05.2022	10.00am	54
6	09.05.2022	11.00am	58	61	10.05.2022	11.00am	56
7	09.05.2022	12.00pm	60	65	10.05.2022	12.00pm	59
8	09.05.2022	1.00pm	61	64	10.05.2022	1.00pm	62
9	09.05.2022	2.00pm	62	63	10.05.2022	2.00pm	63
10	09.05.2022	3.00pm	63	61	10.05.2022	3.00pm	65
11	09.05.2022	4.00pm	65	60	10.05.2022	4.00pm	66
12	09.05.2022	5.00pm	69	66	10.05.2022	5.00pm	67



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13	09.05.2022	6.00pm	68	51	10.05.2022	6.00pm	60
14	09.05.2022	7.00pm	59	50	10.05.2022	7.00pm	65
15	09.05.2022	8.00pm	58	53	10.05.2022	8.00pm	67
16	09.05.2022	9.00pm	56	52	10.05.2022	9.00pm	66
17	09.05.2022	10.00pm	56	50	10.05.2022	10.00pm	69
18	09.05.2022	11.00pm	55	48	10.05.2022	11.00pm	59
19	09.05.2022	12.00pm	54	46	10.05.2022	12.00pm	69
20	09.05.2022	1.00am	53	45	10.05.2022	1.00am	68
21	09.05.2022	2.00am	52	43	10.05.2022	2.00am	42
22	09.05.2022	3.00am	50	42	10.05.2022	3.00am	41
23	09.05.2022	4.00am	49	41	10.05.2022	4.00am	40
24	09.05.2022	5.00am	45	40	10.05.2022	5.00am	40

## 2.2.3 Open well, Ground (bore well) & surface water monitoring

### Open well, Ground (bore well) & surface water monitoring



Table 2.3 Open well (Pedagantyada)

S.No	Parameters	Values	Units	IS 10500:2012 Standard
1.	Temperature	27	oc	-
2.	Colour	5	Hazen	5
3.	Turbidity	0.6	NTU	1
4.	pH	7.1	-	6.5-8.5
5.	Total Solids	988	mg/l	NS
6.	Total Dissolved Solids	980	mg/l	500
7.	Total Suspended Solids	8.0	mg/l	NS
8.	Total Hardness (as CaCO <sub>3</sub> )	390	mg/l	200
9.	Calcium (as Ca)	82	mg/l	75
10.	Magnesium (as Mg)	45	mg/l	30
11.	Sodium (as Na)	168	mg/l	NS
12.	Potassium (as K)	19	mg/l	NS
13.	Total Alkalinity (as CaCO <sub>3</sub> )	305	mg/l	200
14.	Chloride (as Cl)	291	mg/l	250
15.	Sulphate (as SO <sub>4</sub> )	35	mg/l	200
16.	Nitrate Nitrogen (as NO <sub>3</sub> )	0.5	mg/l	45

17.	Silica (as SiO <sub>2</sub> )	3.09	mg/l	NS
18.	Fluoride (as F)	0.62	mg/l	1.0
19.	Residual, Free Chlorine	<0.2	mg/l	0.20
20.	Mineral Oil	Nil	mg/l	0.50
21.	Cyanide (as CN)	<0.02	mg/l	0.05
22.	Aluminium (as Al)	<0.5	mg/l	0.03
23.	Arsenic (as As)	<0.001	mg/l	0.01
24.	Boron (as B)	<0.1	mg/l	0.50
25.	Cadmium (as Cd)	<0.01	mg/l	0.003
26.	Total Chromium (as Cr)	0.01	mg/l	0.05
27.	Hexavalent Chromium (as Cr <sup>6+</sup> )	<0.05	mg/l	0.05
28.	Copper (as Cu)	0.02	mg/l	0.05
29.	Iron (as Fe)	0.19	mg/l	0.30
30.	Lead (as Pb)	<0.01	mg/l	0.01
31.	Manganese (as Mn)	0.02	mg/l	0.10
32.	Mercury (as Hg)	<0.01	mg/l	0.001
33.	Nickel (as Ni)	0.02	mg/l	0.02
34.	Selenium (as Se)	<0.001	mg/l	0.01
35.	Zinc (as Zn)	0.56	mg/l	5.0

**Table 2.4 Bore well (Ground water) (Pedagantyada)**

S.No	Parameters	Values	Units	IS 10500:2012 Standard
1.	Temperature	27	o <sub>c</sub>	-
2.	Colour	3	Hazen	5
3.	Turbidity	0.5	NTU	1
4.	pH	7.61	-	6.5-8.5
5.	Total Solids	465	mg/l	NS
6.	Total Dissolved Solids	459	mg/l	500
7.	Total Suspended Solids	6.0	mg/l	NS
8.	Total Hardness (as CaCO <sub>3</sub> )	185	mg/l	200
9.	Calcium (as Ca)	34	mg/l	75
10.	Magnesium (as Mg)	24	mg/l	30
11.	Sodium (as Na)	62	mg/l	NS
12.	Potassium (as K)	28	mg/l	NS
13.	Total Alkalinity (as CaCO <sub>3</sub> )	150	mg/l	200
14.	Chloride (as Cl)	145	mg/l	250
15.	Sulphate (as SO <sub>4</sub> )	9	mg/l	200
16.	Nitrate Nitrogen (as NO <sub>3</sub> )	0.4	mg/l	45
17.	Silica (as SiO <sub>2</sub> )	1.09	mg/l	NS
18.	Fluoride (as F)	0.45	mg/l	1.0
19.	Residual, Free Chlorine	<0.2	mg/l	0.20
20.	Mineral Oil	Nil	mg/l	0.50
21.	Cyanide (as CN)	<0.02	mg/l	0.05
22.	Aluminium (as Al)	<0.5	mg/l	0.03
23.	Arsenic (as As)	<0.001	mg/l	0.01
24.	Boron (as B)	<0.1	mg/l	0.50
25.	Cadmium (as Cd)	<0.01	mg/l	0.003
26.	Total Chromium (as Cr)	0.04	mg/l	0.05



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27.	Hexavalent Chromium (as Cr <sup>6+</sup> )	<0.05	mg/l	0.05
28.	Copper (as Cu)	0.02	mg/l	0.05
29.	Iron (as Fe)	0.25	mg/l	0.30
30.	Lead (as Pb)	<0.01	mg/l	0.01
31.	Manganese (as Mn)	0.05	mg/l	0.10
32.	Mercury (as Hg)	<0.01	mg/l	0.001
33.	Nickel (as Ni)	<0.01	mg/l	0.02
34.	Selenium (as Se)	<0.001	mg/l	0.01
35.	Zinc (as Zn)	0.31	mg/l	5.0

**Table 2.5**  
**Surface Water at Pedagantyada Location**

S.No	Parameters	Values	Units	IS 2296:1982
1.	Temperature	27	°C	NS
2.	Colour	21	Hazen	300
3.	Turbidity	1.6	NTU	NS
4.	Ph	7.29	-	6.5-8.5
5.	Total Solids	595	mg/l	NS
6.	Total Dissolved Solids	574	mg/l	1500
7.	Total Suspended Solids	21	mg/l	NS
8.	Total Hardness (as CaCO <sub>3</sub> )	275	mg/l	NS
9.	Calcium (as Ca)	58	mg/l	NS
10.	Magnesium (as Mg)	32	mg/l	NS
11.	Sodium (as Na)	73	mg/l	NS
12.	Sodium Absorption Ratio	1.91	-	-
13.	Potassium (as K)	9.3	mg/l	NS
14.	Total Alkalinity (as CaCO <sub>3</sub> )	205	mg/l	NS
15.	Chloride (as Cl)	170	mg/l	600
16.	Sulphates (as SO <sub>4</sub> )	15	mg/l	400
17.	Nitrate Nitrogen (as NO <sub>3</sub> )	2.7	mg/l	50
18.	Silica (as SiO <sub>2</sub> )	0.5	mg/l	NS
19.	Fluoride (as F)	0.46	mg/l	1.5
20.	Residual, Free Chlorine	<0.2	mg/l	NS
21.	Mineral Oil	Nil	mg/l	NS
22.	Cyanide (as CN)	<0.02	mg/l	0.05
23.	Aluminium (as Al)	<0.5	mg/l	NS
24.	Arsenic (as As)	<0.001	mg/l	0.2
25.	Boron (as B)	<0.1	mg/l	NS
26.	Cadmium (as Cd)	<0.01	mg/l	0.01
27.	Total Chromium (as Cr)	0.02	mg/l	0.05
28.	Hexavalent Chromium (as Cr <sup>6+</sup> )	<0.05	mg/l	0.05
29.	Copper (as Cu)	0.01	mg/l	1.5
30.	Iron (as Fe)	5.10	mg/l	50
31.	Lead (as Pb)	<0.01	mg/l	0.1
32.	Manganese (as Mn)	0.06	mg/l	NS
33.	Mercury (as Hg)	<0.01	mg/l	NS
34.	Nickel (as Ni)	0.04	mg/l	NS



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35.	Selenium (as Se)	<0.001	mg/l	0.05
36.	Zinc (as Zn)	3.60	mg/l	15
37.	Oil and Grease	<0.1	mg/l	0.1
38.	Dissolved Oxygen	3.4	mg/l	4
39.	Chemical Oxygen Demand	20	mg/l	NS
40.	BOD 3 days at 27±10C	6.6	mg/l	3
41.	Total Coliforms	806	MPN/100 ml	5000



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## 2.2.4 Marine Monitoring:

### Marine Water & sediment sample collection



Table 2.6

S. No	Parameter	Unit	Harbour Basin	Port Entrance Channel	South brake Wall Outside	North brake Wall Outside
1.	Temperature	°C	32.2	29.2	31.2	32.2
2.	Ph	H+ conc	8.20	8.24	8.20	8.24
3.	Salinity	PSU	32.6	32.2	32.0	33.0
4.	Turbidity	NTU	26	10	12	14
5.	Total Suspended Solids	mg/l	30	12	14	16
6.	Transparency	Mts.	0.8	1.4	1.2	1.2
7.	Electrical Conductivity	mMHo	32.4	34.0	35.2	33.6
8.	Dissolved Oxygen	mg/l	4.2	4.8	4.4	4.6
9.	Biological Oxygen Demand	mg/l	1.8	1.6	1.8	2.0
10.	Oil & Grease	mg/l	1.4	0.6	0.4	0.8
11.	Sulphate	mg/l	1026	1046	1068	1040
12.	Phosphate	mg/l	0.34	0.28	0.32	0.26
13.	Nitrate	mg/l	3.2	2.6	3.0	1.6
14.	Nitrite	mg/l	0.022	0.02	0.028	0.032
15.	Chloride	mg/l	21046	19482	20432	19684
16.	Chromium	Ppm	0.028	0.024	0.026	0.022
17.	Mercury	Ppm	Nil	Nil	Nil	Nil
18.	Zinc	Ppm	0.22	0.16	0.18	0.16
19.	Iron	Ppm	0.028	0.022	0.034	0.028
20.	Manganese	Ppm	0.022	0.024	0.02	0.016
21.	Cadmium	Ppm	Nil	Nil	Nil	Nil



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### ANALYSIS OF MARINE WATER/LOW TIDE SAMPLES

Table 2.7

S. No	Parameters	Unit	Harbour basin	Port Entrance Channel	South brake Wall outside	North brake Wall Outside
1.	Phytoplankton Count	No. /L	12000	12000	9800	12000
2.	Zooplankton Count	No./m <sup>3</sup>	850	1000	600	1000
3.	Chlorophyll a	mg/m <sup>3</sup>	1.8	2.4	3.4	3.6
4.	Chlorophyll b	mg/m <sup>3</sup>	2.0	2.8	2.8	2.8
5.	Primary Productivity	gC/m <sup>2</sup>	3.2	3.0	3.2	3.2
6.	Biomass	mg/m <sup>2</sup>	2.6	2.4	2.4	2.6

Table 2.8

S. No	Species	Total Species count in 1L			
		Harbour basin	Port Entrance Channel	South brake Wall outside	North brake Wall Outside
A.	<b>Phytoplankton Species</b>				
	<i>Prorocentrummicans</i>	28	24	42	34
	<i>Amphora lineolata</i>	04	10	36	48
	<i>Cymbella marina</i>	22	04	54	36
	<i>Bacteriastrum</i>	14	28	02	02
	<i>delicatulum</i>	02	08	26	56
	<i>Thalassionema</i>	18	12	30	24
	<i>nitzschioides</i>	0	10	14	36
	<i>Chaetoceros dydymus</i>	26	12	06	10
	<i>Skeletonemacostatum</i>	10	0	10	0
B.	<b>Zooplankton Species</b>				
	<i>Foraminifera</i>	34	36	28	42
	<i>Chaetognatha</i>	06	22	10	36
	<i>Amphipoda</i>	22	10	32	04
	<i>Cladocera</i>	0	08	14	28
	<i>Eggs of fish &amp; larvae</i>	08	02	06	04



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## 2.2.5 Sediment Benthic Sample Analysis

**Table - 2.8**

S. No	Parameters	Unit	Result			
			Harbour Basin	Port Entrance Channel	South brake Wall Outside	North brake Wall Outside
1.	pH	H+ conc	7.10	7.08	7.06	7.12
2.	Organic matter	%	1.8	1.0	0.6	1.2
3.	Nitrate	mg/kg	2.6	1.8	2.0	1.0
4.	Phosphate	mg/kg	1.4	1.2	0.8	1.2
5.	Oil & Grease	mg/kg	0.12	0.1	0.01	0.01
6.	Iron	ppm	0.14	0.16	0.16	0.14
7.	Manganese	ppm	0.16	0.14	0.14	0.18
8.	Nickel	ppm	0.12	0.1	0.12	0.12
9.	Chromium	ppm	0.18	0.12	0.14	0.16
10.	Mercury	ppm	Nil	Nil	Nil	Nil
11.	Zinc	ppm	0.2	0.14	0.18	0.16
12.	Lead	ppm	0.01	0.01	0.01	0.01
13.	Arsenic	ppm	0.01	0.01	0.01	0.01
14.	Selenium	ppm	0.01	0.01	0.01	0.01
15.	Copper	ppm	0.18	0.14	0.14	0.12

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**Table - 2.9**

S. No	Species/Group	Result			
		Total Species Count			
		Harbour Basin	Port Entrance Channel	South brake Wall Outside	North brake Wall Outside
1.	<i>Opheliidae sp</i>	20	32	38	24
2.	<i>Glyceridae sp</i>	08	10	14	08
3.	<i>Nereidae sp</i>	22	14	26	32
4.	<i>Aphroditidae sp</i>	36	06	18	06
5.	<i>Cirratulidae sp</i>	12	18	10	14
6.	<i>Capitella sp</i>	10	06	02	0
7.	<i>Amphipoda sp.</i>	0	18	14	18
8.	<i>Gastropoda</i>	12	0	08	0
9.	<i>Chaetognatha</i>	04	10	10	02



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## CHAPTER - 3



Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



### 3.0 Compliance status of conditions stipulated in the EC Order 10-3/2005-IA.III dated 11.03.2005

Sl. No.	Condition	Compliance
<b>A.</b>	<b>Specific Conditions</b>	
i.	The project proponent shall not undertake any destruction of mangroves during construction and operation of project.	This condition is complied with. Development of Phase-I construction was completed in the year August, 2008. No mangroves were observed within the Port limits.
ii.	All the conditions stipulated by Andhra Pradesh pollution control board in their consent letter no 113/PCB/C. Esst/RO- VSP/AEE-n/2002-1225, dated 24.7.2003 shall be effectively implemented	This condition is complied with. The Port Authorities implemented all the conditions stipulated in the consent issued by APPCB.
iii.	Littoral drift management using rainbow technique should be adopted for beach nourishment on the northern side of north break water to combat coastal erosion problems.	Being Complied  GPL has created a sand trap near the South breakwater. The material trapped in the sand trap is being lifted and the same is being used for beach nourishment on the north side of the North Boundary Wall.
iv.	Random wave plump test should be conducted to check the stability of breakwater section and round head. Before commencement of work.	Complied  As per the information provided by the Port Authorities, the Wave flume tests were carried out at through HR Wallingford, UK, to check the stability of breakwater section and round head before commencement of work.
v.	Large quantities of stones are proposed to be quarried from Yarada hill. Environment management and rehabilitation plan of the quarry site should be worked out and implemented.	This condition was complied with.  The Port Authorities informed that the Environment management and Rehabilitation plan was implemented at quarry site with the development of Greenbelt in an area of 40 acres.



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vi.	Marine ecology monitoring shall be done regularly during construction of breakwater and dredging operation.	<p>Being complied.</p> <p>Marine ecology monitoring is being carried out through an Authorized Agency on fortnight basis and submitting to APPCB.</p> <p>Acknowledgements for the period from October 2022 to March 2022 are Attached as <b>Annexure - XIV.</b></p>
vii.	Regular monitoring of air quality shall be done in the settlement areas around the project site and appropriate safeguard measures shall be taken to ensure that the population is not subjected to higher levels of air pollution.	<p>Being complied.</p> <p>GPL Operating 3 No. of Continuous Ambient Air Quality Monitoring stations at the below mentioned located as suggested by SPCB within the Port premises to monitor the Ambient Air Quality viz., PM 10, PM 2.5, and the data is being uploaded to APPCB website.</p> <p>Administrative office towards H.B. Colony (Station 1)</p> <p>Project site office building towards Venkannapalem (Station2)</p> <p>Watch tower - 4 towards Gangavaram village (Station3)</p> <p>It was observed that the data is being uploaded to APPCB website and the values are within the stipulated standards.</p> <p>The Acknowledgements for the period from October 2022 to March 2022 are Attached as <b>Annexure - XIV.</b></p>



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viii.	Sewage arising in the port area shall be disposed off after adequate treatment to conform to the standard stipulated by APPCB and shall be utilized/re-cycled for gardening, plantation and irrigation.	Being complied.  The Port is operating STP of 30 KLD and 5 KLD capacities to treat the in-house generated sewage water and the treated water is being used for the dust suppression / green belt development only.
ix.	The relocation of the fisherman community will be done strictly in accordance with the norms prescribed by the state Environment. The relocated fishermen community will be provided with all facilities including health care, education, sanitation and livelihood.	This condition is complied with.  The Port Authorities informed that the Government of Andhra Pradesh had finalized the R&R package to the PDFs& PAFs after having detailed discussions with the fisherman community.
x.	Adequate plantation shall be carried out along the roads of the port premises and a green belt shall be developed.	Being Complied.  The Port developed plantation of about 5.00 Lakhs in an extent of about 318.21 acres within the Port premises covering periphery of all yards, roads, buildings and all along conveyor belts etc.  Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation.  Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation.  Participated in "Green Plantation Programme and achieved highest plantation of 1.35 lakh saplings with Geo-tagging & 87.24% survival rate.  Maintaining in-house nursery with different kind of species.  As per the records, 63,300 no. of saplings were planted in the year



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		2019-2020, 75,000 saplings in 2020-2021 and 52,000 saplings in 2021-22 within the Port premises. Maintenance including replacement of casualties is attended regularly.
xi.	Project proponent shall regularly update the disaster management plan from time to time	Being complied. The Port Authorities informed that an onsite and offsite emergency action plan is prepared and submitted to APPCB, RO, VSP. The plan was lastly revised on 01.01.2022 It was observed from the records that the Port is conducting Mock drills periodically. <b>Details of Mock drills conducted is attached as Annexure - IX.</b>
xii.	Firefighting arrangements are examined to the new proposal.	Being Complied The Port Authorities are conducting the mock drills periodically and the details of Mock drills conducted is attached as <b>Annexure - IX</b>
xiii.	There shall be no withdrawal of ground water in CRZ area, for this project. The proponent shall ensure that as a result of the proposed constructions, ingress of saline water into ground water does not take place. Piezometers shall be installed for regular monitoring for this purpose at appropriate locations on the project site.	Being Complied. GPL is not withdrawing any ground water within the Port premises GPL is purchasing the required quantity of water from GVMC.
xiv.	The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/ Electricity Department.	Complied Water supply and power supply are provided/ commissioned by GoAP through GVMC and APTRANSCO on 11.12.2008 prior to the commencement of port operations.



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xv.	Specific arrangements for rain water harvesting should be made in the project design and the rain water so harvested should be optimally utilized. Details in this regard should be furnished to this Ministry's Regional Office at Bangalore within 3 months.	Complied  GPL for rain water harvesting in project area utilizing for dust suppression.  The details were furnished to MOEF vide GPL letter dated 9 <sup>th</sup> June 2005 with letter No. GPL/GEN/002.
xvi.	The facilities to be constructed in the CRZ area as part of this project should be strictly in conformity with the provisions of the CRZ Notification, 1991 as amended subsequently.	Complied  The construction is completed as per the provision under CRZ Notification, 1991 as amended subsequently and project is in operation from Aug 2008.
xvii.	Land reclamation shall be carried out only to the extent that it is essential for this project.	Complied.  The construction is completed and project is in operation
xviii.	Green buffer zone shall be provided all around the project area in consultation with local forest department and the report submit to this Ministry's Regional Office at Bangalore.	Being Complied.  - The Port developed plantation of about 5.00 Lakhs in an extent of about 318.21 acres within the Port premises covering periphery of all yards, roads, buildings and all along conveyor belts etc.  - Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation.  - Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation.  - Participated in "Green Plantation Programme and achieved highest plantation of 1.35 lakh saplings with Geo-tagging & 87.24% survival rate.  - Maintaining in-house nursery with different kind of species.



Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



		- As per the records, 63,300 no. of saplings were planted in the year 2019-2020, 75,000 saplings in 2020-2021 and 52,000 saplings in 2021-22 within the Port premises. Maintenance including replacement of causalities is attended regularly.
xix.	No product other than those permissible in the Coastal Regulation Zone Notification, 1991 shall be stored in the Coastal Regulation Zone area.	This condition is being complied with.
<b>B.</b>	<b>General Conditions</b>	
i.	Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/ local rules and regulations including Coastal Regulation Zone Notification 1991 & its amendments. All the construction designs/ drawings relating to the proposed construction activities must have approvals of the concerned State Government Departments/ Agencies.	Complied All construction designs/drawings related to construction activity are approved by State government of A.P & regulations including Coastal Regulation Zone Notification 1991 & its amendments and all the activities proposed is completed.
ii.	Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc. should be ensured for construction workers during the construction phase of the project so as to avoid felling of trees/ mangroves and pollution of water and the surroundings.	Being complied. No colonies were established for construction workers in the port area as all of them were residing in the nearby residential colonies outside the project area.
iii.	The project authorities must make necessary arrangements for disposal of solid wastes and for the treatment of effluents by providing a proper wastewater treatment plant outside the CRZ area. The quality of treated effluents, solid wastes and noise level etc. must conform to the standards laid down by the competent	Being complied. GPL developed Solid waste management plan and suitable arrangements are made for disposal of solid & Hazardous waste as per the SWM Rules 2016 and Hazardous and other Wastes (Management and Transboundary Movement) Rules,



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	<p>authorities including the Central/ State Pollution Control Board and the Union Ministry of Environment and Forest under the Environment (Protection) Act, 1986, whichever are more stringent.</p>	<p>2016 and its amendments.</p> <ol style="list-style-type: none"> <li>1. Drained/used oil with MS/ HDPE barrels is dispatching to the authorized recyclers and submitting annual report in Form – IV to APPCB before 30<sup>th</sup> June. Latest submission is on 09.06.2021 – <b>Annexure - VI</b></li> <li>2. Non-Bio degradable wastes lift through GVMC.</li> <li>3. Form-3 of Annual report of E-waste generated &amp; disposed as per E-Waste (Management) Rules, 2016 and its Amendments are submitted to APPCB before 30<sup>th</sup> June. Latest submission is on 25.06.2021 – <b>Annexure - V</b></li> <li>4. Sludge from STP - utilizing as manure for plants.</li> <li>5. GPL appointed an authorized agency to carry-out noise monitoring on fortnight basis and submitting the report to A.P. Pollution Control Board on monthly basis. The Ackw of reports for the period from October 2021 to March 2022 are attached as <b>Annexure - XIV</b></li> </ol>
iv.	<p>The proponent shall obtain the requisite consents for discharge of effluents and emissions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (prevention and Control of Pollution) Act, 1981 from the Andhra Pradesh Pollution Control Board before commissioning of the project and a copy of each of these shall be sent to this Ministry.</p>	<p>Complied</p> <p>GPL has obtained Consent from APPCB vide consent order No. APPCB/ VSP/ VSP/113/ CFO/ HO/2020, dated 10.09.2020 with validity up to 31<sup>st</sup> December 2025.</p> <p>Water, Air &amp; HWA Consent copy attached as <b>Annexure - III</b>.</p>



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v.	The proponents shall provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must be properly maintained and made available for inspection to the concerned State/ Central officials during their visits.	<p>Being Complied</p> <p>GPL established and operating 2 No. of STPs i.e., 1 X 30 KLD &amp; 1 X 5.0 KLD in the port premises.</p> <p>Entire quantity of sewage collected is being treated in designated STPs and the treated sewage is used for gardening purpose after confirming within the prescribed PCB standard. GPL is analyzing the parameters of STP outlet on fortnight basis and the values are within the stipulated parameters.</p> <p>Records are being maintained and made available for inspection to the concerned State/ Central officials during their visits.</p>
vi.	In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified manpower to carry out the testing of various environmental parameters.	<p>Being Complied</p> <p>GPL appointed an authorized agency to carry-out Environmental monitoring parameters on terrestrial as well as marine water quality and submitting the report to RO, A.P. Pollution Control Board on monthly basis and MoEF&amp;CC on half-yearly basis.</p> <p>The Ackw. reports for the period from October 2021 to March 2022 are attached as <b>Annexure - XIV</b></p>
vii.	The sand dunes and mangroves, if any, on the site should not be disturbed in any way.	<p>Being complied.</p> <p>It was observed that no sand dunes and mangroves located in the project area. Phase-I construction is completed in August, 2008.</p>
viii.	A copy of the clearance letter will be marked to the concerned Panchayat/ local NGO. If any, from whom any suggestion/ representation has been received while processing the proposal.	<p>This condition is complied with.</p>



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Andhra Pradesh by MOEF & SPCB.*



ix.	The Andhra Pradesh Pollution Control Board should display a copy of the clearance letter at the Regional Office. District Industries Centre and Collector's Office/ Tehsildar's Office for 30 days.	This condition is complied with.
x.	The funds earmarked for environment protection measures should be maintained, in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this Ministry's Regional Office at Bangalore and the SPCB.	Being complied. GPL Authorities informed that the environmental monitoring and protection measures were included in the Contractor's scope at the construction stage of the project. During the Operations stage, the Funds & expenditure earmarked for environment protection measures are being reported in Form – V Environmental Statement and submitting the same to MoEF& CC, and APPCB. <b>Latest submission is on 24.09.2021. Copy Attached as Annexure - VII</b>
xi.	Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the officers of the Central and State Pollution Control Boards by the project proponent's during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.	Being complied.
xii.	In case of deviation or alteration in the project including the implementing agency, afresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.	Being complied.



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xiii.	This Ministry reserves the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.	This condition is being complied with.
xiv.	This Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which shall be complied with.	This condition is being complied with.
xv.	The project proponent should advertise at least in two local news papers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at <a href="http://www.envfornic.in">http://www.envfornic.in</a> . The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to Regional Office of this Ministry at Bangalore.	Complied
xvi.	The Project proponents should inform the Regional Office at Bangalore as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.	This condition is being complied with.



Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



### 3.1 Compliance status of conditions stipulated in the EC & CRZ Clearance No.10-14/2009-IA.III, dated 19.03.2010.

Sl. No	Condition	Compliance
<b>A.</b>	<b>Specific Conditions</b>	
i.	No construction work other than those Permitted in Coastal Regulation Zone Notification,1991 shall be carried out in Coastal Regulation Zone area.	Being complied.  Phase-I construction is completed by August, 2008
ii.	Sewage shall be treated and the Treatment Facility shall be provided in Accordance with the Coastal Regulation Zone Notification,1991. The disposal of Treated water shall confirm the regulation of Andhra Pradesh State Pollution Control Board.	Being Complied  GPL established and operating 2 No. of STPs i.e., 1 X 30 KLD & 1 X 5.0 KLD in the port premises.  Entire quantity of sewage collected is being treated in designated STPs and the treated sewage is used for gardening purpose after confirming within the prescribed PCB standard. GPL is analyzing the parameters of STP outlet on fortnight basis and the values are within the stipulated parameters.  Records are being maintained and made available for inspection to the concerned State/ Central officials during their visits.
iii.	Oils pills if any shall be properly collected and disposed as per the Rules.	Being Complied GPL is not handling any liquid cargo presently.  GPL is maintaining Onsite Emergency Plan & Oil spill contingency plan.  It was observed from the records that the Port is conducting Mock drills periodically. <b>Details of Mock drills conducted is attached as Annexure - IX</b>



Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



iv.	The approach channel shall be properly Demarcated with lighted buoys for safe Navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.	Being Complied  The approach channel is well demarcated with lighted buoys for safe navigation and patrolling boats are continuously watching the channels and fishermen are well informed.
v.	The project proponent shall set up Separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.	Being Complied  A dedicated Environment Management cell headed by Vice President was set-for implementation of the environmental issues.
vi.	The project proponent shall take up Mangrove plantation/green belt in the Project area, wherever possible.  Adequate budget shall be provided in the Environment Management Plan for such mangrove development.	Being Complied.  - The Port developed plantation of about 5.00 Lakhs in an extent of about 318.21 acres within the Port premises covering periphery of all yards, roads, buildings and all along conveyor belts etc.  - Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation.  - Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation.  - Participated in "Green Plantation Programme and achieved highest plantation of 1.35 lakh saplings with Geo-tagging & 87.24% survival rate.  - Maintaining in-house nursery with different kind of species.  - As per the records, 63,300 no. of saplings were planted in the year



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		2019-2020, 75,000 saplings in 2020-2021 and 52,000 saplings in 2021-22 within the Port premises. Maintenance including replacement of causalities is attended regularly.
vii.	The funds earmarked for the environment management plan shall be included in the budget and this shall not be diverted for any other purposes.	This condition is being complied with.
<b>B.</b>	<b>General Conditions</b>	
i.	Adequate provision, for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.	Being complied. No colonies were established for construction workers in the port area as all of them were residing in the nearby residential colonies outside the project area.
ii.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.	Being Complied. - GPL is not drawing any ground water from the port area or its surroundings - The sources of water is from Kanithi reservoir thorough Visakha Industrial Water Supply Company (VIWSCO). - GPL is maintain Zero Liquid Discharge system
iii.	Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following: a. No excavation or dumping on private property is carried out without written consent of the owner b. No excavation or dumping shall be allowed on wetlands, forest areas or other ecologic valuable or sensitive locations.	Being complied.  No wet lands/forests area exists within in the port.



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	<p>c. Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and</p> <p>d. Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such materials must be secured so that they shall not leach into the ground water.</p>	<p>Complied with the condition.</p> <p>Complied with the condition.</p>
iv.	The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.	Being complied.
v.	Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.	Being complied.
vi.	Full support shall be extended to the officers of this Ministry/ Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.	Being complied.
vii.	Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest	This condition is being complied with.



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	of environment and the same shall be complied with.	
viii.	The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.	This condition is being complied with.
ix.	In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.	This condition is being complied with.
x.	The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	This condition is being complied with.
xi.	Andhra Pradesh Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office / Tahasildar's office for 30days,	Complied.
xii.	These stipulations would be forced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the Amendments and rules made thereafter.	This condition is being complied with.
xiii.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil	This condition is being complied with.



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	Aviation Department, Forest Conservation Act,1980 and Wildlife (Protection)Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities,	
xiv.	The project proponent shall advertise in at least two local News papers widely circulated in the region, one of which shall be in the vernacular language in forming that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <a href="http://www.envfor.nic.in">http://www.envfor.nic.in</a> . The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.	Complied.
xv.	Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil)No.460 of 2004 as may be applicable to this project.	This condition is being complied with.
xvi.	Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section11 of the National Environment Appellate Act,1997.	This condition is being complied with.



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xvii.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.	This condition is being complied with.
xviii.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall up-date the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO <sub>2</sub> , NO <sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Being Complied
xix.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.	Being complied.  Latest submission is on 29.11.2021 for the period from April 2021 to September – 2021. Copy of the Acknowledgement (Screen shot) is attached as <b>Annexure VIII.</b>



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xx.	<p>The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall, also be sent to the respective Regional Offices of MoEF by e-mail.</p>	<p>Being Complied.</p> <p>GPL is submitting the Environmental Statement Form-V regularly to APPCB and RO, MoEF.</p> <p>The latest Environment Audit Statement (FORM-V) submitted on 24.09.2021 for the year 2020-2021. <b>Attached as Annexure - VII</b></p>
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### 3.2 Compliance status of conditions stipulated in the Environment and CRZ Clearance 11-91/2010-IA-III dated 07.02.2012

S. No	Conditions	Compliance
<b>Specific Conditions:-</b>		
1.	"Consent for Establishment" shall be obtained from State Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site	Complied. GPL has obtained Consent for Establishment (CFE) from SPCB vide order number: APPCB/ VSP/VSP/113/ CFE/HO/2012-3923 dated 02.03.2012 and copy of the same was submitted to Ministry's Regional Office, vide letter no. GPL/MoEF/021 dated 12.05.2012. <b>Copy of CFE Order attached as Annexure - II</b>
2.	As the development is conceived in several stages to reach the full designed/planned capacity of the port, it shall be necessary to prepare and put in place a master EMP for the full scale development and fit in the phase-wise creations as modules forming part of the entire system. This shall facilitate a harmonious planning of environmental requirements to be put in place in a phased manner in accordance with preset goal and objective as outlined in the overall environmental plan for the port in its totality.	Being complied. GPL Authorities informed that cargo based master plan will be finalized during the future expansion based on market need. GPL has submitted the EMP for the present volume of cargo handling capacities i.e., up to 40.95 MMTPA in EIA report.
3.	The 4.88 million cum of dredged material shall be used for shore reclamation subject to its suitability. Any unsuitable/ excess dredged material shall be disposed at dumpsite. Port shall identify suitable dumping spot for disposal of unsuitable material offshore on the basis of appropriate modeling	Complied. The proposed dredge material was used to fill at identified low lying land within port area for shore reclamation purpose and same work was completed.  No other unsuitable/ excess dredged



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	study.	material not disposed without any appropriate studies.
4.	The green belt area proposed is about 10 % only. Proponent shall enhance the area of green belt. Width of the green belt shall be minimum 50 m. The present stage of development of 40 acres of land for green belt which should have been completed before January 2011 shall be reported to the Ministry together with the programme adopted for implementation.	<p>Being Complied.</p> <ul style="list-style-type: none"> <li>- The Port developed plantation of about 5.00 Lakhs in an extent of about 318.21 acres within the Port premises covering periphery of all yards, roads, buildings and all along conveyor belts etc.</li> <li>- Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation.</li> <li>- Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation.</li> <li>- Participated in "Green Plantation Programme and achieved highest plantation of 1.35 lakh saplings with Geo-tagging &amp; 87.24% survival rate.</li> <li>- Maintaining in-house nursery with different kind of species.</li> <li>- As per the records, 63,300 no. of saplings were planted in the year 2019-2020, 75,000 saplings in 2020-2021 and 52,000 saplings in 2021-22 within the Port premises.</li> <li>- Maintenance including replacement of causalities is attended regularly.</li> </ul>
5.	There will be a quantum jump of port traffic from the existing level of 16.54 MTPA to 41 MTPA after completion of the proposed developments and this is likely to register further leap when full scale planned capacity is reached later; it is therefore necessary even now to plan appropriate measures to	<p>Being complied.</p> <p>It was observed that GPL adopted a smooth cargo evacuation</p> <ul style="list-style-type: none"> <li>- Provided adequate railway sidings</li> <li>- Provided second railway line</li> <li>- Silos and In-motion wagon loader are established for faster evacuation.</li> </ul>



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	ensure that will be no mismatch between the planned capacity and the external logistic requirements in the overall transportation chain/network commensurate with the demand. A long range vision would be necessary to achieve a smooth flow of cargo traffic both within and outside port limits.	Above facilities are sufficient to cater to the transport needs of approved capacity of 40.95 MMTPA.
6.	<p>The Company should enhance the allocation for the CSR activities from 2.5 to 5 % of the total cost and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore.</p> <p>Implementation of such program shall be ensured accordingly in a time bound manner.</p>	<p>Being complied.</p> <ul style="list-style-type: none"> <li>➤ GPL is allocating 5% of the project cost for the CSR activities mentioned in the Companies Act such as health camps, educational infrastructure facilities in the schools, drinking water supply for surrounding villages, community green belt development programme (Green Visakha), women empowerment programme, promoting sports, Development of temples, community halls and skill development programs.</li> </ul> <p>The Port authorities informed that, action plan was submitted to MoEF, Chennai on 04/09/2015 vide Lr. No. GPL/MoEF/024.</p>
7.	All the recommendation of the EMP and DMP shall be complied with letter and spirit.	<p>Being complied.</p> <p>As per the information provided, the Port is placed EMP &amp; DMP and is meeting the recommendations of EMP and DMP viz.,</p> <ul style="list-style-type: none"> <li>➤ Submitting terrestrial as well as marine water monitoring reports to APPCB on monthly basis.</li> <li>➤ Submitted Environment Audit Statement (FORM-V) on 24.09.2021 for the year 2020-2021. <b>Attached as Annexure - VII.</b></li> <li>➤ Submitting the half yearly reports</li> </ul>



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		<p>regularly to Regional Office, MoEF and the latest submission was uploaded self-certified compliance report through website on 29.11.2021 for the period from April 2021 to September 2021. <b>Screen shot of the compliance uploaded through website is attached as Annexure - VIII</b></p> <p>➤ Conducting Mock drills for Marine / Land activities from time to time. <b>Attached as Annexure - IX.</b></p>
8.	Construction activity shall be carried out strictly as per the provisions of CRZ Notification, 2011. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area	<p>Being Complied</p> <p>It is observed during the inspection that the Port had not taken up any construction activity other than permitted activity according to the CRZ clearance.</p>
9.	The project shall be executed in such a manner that there shall not be any disturbance to the fishing activity	<p>Being complied.</p> <p>It was informed that the project was executed without any disturbance to the fishing activity.</p>
10.	It shall be ensured that there is no displacement of people, houses or fishing activity as a result of the project	<p>Being complied.</p> <p>It was informed that the Phase-II expansion works were developed within the Port premises only and No displacement of people, houses or fishing activities took place.</p>
11.	The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive	<p>Complied.</p> <p>A dedicated Environment Department is established headed by Vice President for implementation of the environmental issues with Officers, Jr. Officers, Executives and supporting staff under the supervision of Chief Operating Officer.</p>
12.	The funds earmarked for environment management plan shall be included in the budget and	<p>Being complied.</p> <p>It was found that the budget</p>



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	this shall not be diverted for any other purposes.	earmarked for Environment Management Plan is being spent for Environment activities only.
	<b>General Conditions</b>	
13.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality	<p>Being Complied.</p> <ul style="list-style-type: none"> <li>- GPL is not drawing any ground water from the port area or its surroundings</li> <li>- The sources of water is from Kanithi reservoir thorough Visakha Industrial Water Supply Company (VIWSCO).</li> <li>- GPL is maintain Zero Liquid Discharge system</li> </ul> <p>However, as per the statutory regulations &amp; requirement, Ground water quality monitoring at the locations Gangavaram (Village) &amp; North Boundary Wall (NBW) open well within the Port premises is being carried out on monthly basis and reports being submitted to the APPCB.</p> <p><b>Attached as Annexure – XIV</b></p>
14.	Full support shall be extended to the officers of this Ministry/Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities	<p>Being complied</p> <p>The Port Authorities informed that they are following the condition.</p>
15.	A six-Monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry at Bangalore regarding the implementation of the stipulated	<p>Being complied</p> <ul style="list-style-type: none"> <li>- GPL is submitting the half yearly reports regularly to Regional Office, MoEF, Chennai</li> <li>- The latest submission was</li> </ul>



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	conditions	uploaded self-certified compliance report through website on 29.11.2021 for the period from April 2021 to September 2021 along with all monitored data. <b>Screen shot of the previous compliance uploaded through website is attached as Annexure - VIII</b>
16.	Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.	Being complied with.
17.	The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry	Noted & being complied.
18.	In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests	It has been observed that there is no deviation made and project works are in line with EC conditions.
19.	The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work	Complied GPL Authorities informed that the financial closure was completed on 27.01. 2012 and the Government of AP has approved the project.
20.	A copy of the clearance letter shall be marked to concerned Panchayat /local NGO, if any, from whom any suggestion/ representation has been made received while processing the proposal.	Complied. GPL has exhibited the clearances in local Panchayat and Mandal offices on 01.03.2012 and advertised in newspapers on 27.02.2012 Vaartha (Telugu) & The New Indian Express (English). <b>Attached as Annexure - X</b>



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21.	State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office/ Tehsildar's office for 30 days.	Complied  GPL authorities informed that the State Pollution Control Board displayed a copy of the clearance letter each at the Regional Office, District Industries Center and Collector's Office.
	<b>Other Conditions</b>	
22.	These stipulation would be enforced among others under the provisions of Water (Prevention and control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981. The Environment (Protection) Act, 1986, the public liability (Insurance) Act 1991 and EIA notification 1994 including amendments and rules made thereafter.	The condition is being complied with.
23.	All other statutory clearances such as the approval for storage of diesel from chief controller of explosive, Fire department, Civil aviation department, Forest conservation act 1980 and Wild life (protection) act 1972 etc. Shall be obtained, as applicable by project proponents from the respective competent authorities.	Being Complied  The Port obtained, all required statutory clearances The provisions of Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 is not applicable for the port project, as per the Lr. No. Rc.No.453/2004 dated 19/11/2004.
24.	The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the state pollution control boards and may also be seen on the website of the Ministry of Environment and Forests at <a href="http://www.envfor.inc.in">http://www.envfor.inc.in</a> .	Complied. GPL has given the advertisement in the local newspapers namely Vartha (vernacular) and New Indian Express on 25.2.2012 regarding Environmental Clearance approval. <b>Attached as Annexure - X</b>



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	The Advertisement should be made within 10 days from the date of receipt of the clearance letter and a copy of the same should be forwarded to the regional office of this Ministry, Bangalore.	
25.	Environment Clearance is subject to final order of the honorable supreme court of India in the matter of Goa foundation Vs Union of India in writ petition (Civil) number 460 of 2004 as may be applicable to this project.	The condition is being complied with.
26.	Status of compliance to the various stipulated Environmental conditions and Environmental safe guards will be uploaded by the project proponent in its website.	The condition is being complied with stipulated Environmental conditions and Environmental safe guards at company's website.
27.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisat/ Municipal Corporation, urban local body, local NGO, if any, from whom suggestions/ Representations, if any where received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	The condition is being complied with.
28.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.	Being complied <ul style="list-style-type: none"> <li>- GPL is submitting the half yearly reports regularly to Regional Office, MoEF, Chennai</li> <li>- The latest submission was uploaded self-certified compliance report through website on 29.11.2021 for the period from April 2021 to September 2021 along with all monitored data.</li> </ul> <b>Screen shot of the previous compliance report uploaded is attached as Annexure – VIII</b>



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29.	<p>The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the Company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail. MoEF by e-mail.</p>	<p>Being Complied.</p> <p>GPL is submitting the Environmental Statement Form-V regularly to APPCB and RO, MoEF.</p> <p>The latest Environment Audit Statement (FORM-V) submitted on 24.09.2021 for the year 2020-2021. <b>Attached as Annexure - VII</b></p>
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### 3.3 Compliance status of Schedule - B conditions stipulated in the CFE (Expansion) Order No. APPCB/ VSP/ VSP/ 113/ CFE/ HO/ 2012 - 3923, dated 02.03.2012.

1	<p>The source of water is Visakhapatnam Industrial Water Supply project and the maximum permitted water consumption after expansion is 1504.18 KLD.</p> <table border="1" data-bbox="210 712 906 1137"> <thead> <tr> <th>S. no</th> <th>Purpose</th> <th>Existing Quantity</th> <th>Proposed quantity</th> <th>Total quantity</th> </tr> </thead> <tbody> <tr> <td colspan="5" style="text-align: center;">KLD</td> </tr> <tr> <td>1</td> <td>Gardening/ Irrigation.</td> <td>---</td> <td>25 KLD</td> <td>25</td> </tr> <tr> <td>2</td> <td>Dust Suppression</td> <td>500</td> <td>796.32</td> <td>1296.32</td> </tr> <tr> <td>3</td> <td>Domestic</td> <td>40</td> <td>70</td> <td>110</td> </tr> <tr> <td>4</td> <td>Ship supply</td> <td>---</td> <td>32.54</td> <td>32.54</td> </tr> <tr> <td>5</td> <td>Miscellaneous</td> <td>---</td> <td>40.608</td> <td>40.608</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>540</td> <td>964.18</td> <td>1504.18</td> </tr> </tbody> </table>	S. no	Purpose	Existing Quantity	Proposed quantity	Total quantity	KLD					1	Gardening/ Irrigation.	---	25 KLD	25	2	Dust Suppression	500	796.32	1296.32	3	Domestic	40	70	110	4	Ship supply	---	32.54	32.54	5	Miscellaneous	---	40.608	40.608	Total		540	964.18	1504.18	<p>Being complied.</p> <p>GPL provided 2 No. nos of flow meters for quantification of water used for industrial &amp; domestic purposes.</p> <p>As per the details, the average water consumption for the last six months i.e., from October 2021 to March, 2022 is 1032.34 KLD (Gardening &amp; Dust suppression 914.37 KLD and Domestic, Ship Supply &amp; Miscellaneous 117.97 KLD).</p> <p>The Port is submitting on monthly water consumption details and returns of the same are - <b>Attached as Annexure - IV</b></p>
S. no	Purpose	Existing Quantity	Proposed quantity	Total quantity																																						
KLD																																										
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5	Miscellaneous	---	40.608	40.608																																						
Total		540	964.18	1504.18																																						
2	<p>The-maximum Waste Water Generation (KLD) shall not exceed the following after expansion.</p> <table border="1" data-bbox="210 1388 885 1489"> <thead> <tr> <th></th> <th>Purpose</th> <th>Existing quantity</th> <th>Proposed quantity</th> <th>Total quantity</th> </tr> </thead> <tbody> <tr> <td>a</td> <td>Domestic</td> <td>40 KLD</td> <td>100 KLD</td> <td>140 KLD</td> </tr> </tbody> </table> <p>Treatment &amp; Disposal:</p> <table border="1" data-bbox="210 1556 885 1803"> <thead> <tr> <th>Source of effluent</th> <th>Treatment</th> <th>Mode of final disposal</th> </tr> </thead> <tbody> <tr> <td>Domestic effluents</td> <td>STP</td> <td>Dust suppression/ Green belt development / industrial use within the Port area</td> </tr> </tbody> </table>		Purpose	Existing quantity	Proposed quantity	Total quantity	a	Domestic	40 KLD	100 KLD	140 KLD	Source of effluent	Treatment	Mode of final disposal	Domestic effluents	STP	Dust suppression/ Green belt development / industrial use within the Port area	<p>Being complied.</p> <p>The Port is operating STP of 30 KLD and 5 KLD capacities to treat the in-house generated sewage water and the treated water is being used for the dust suppression/ green belt development only.</p>																								
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Domestic effluents	STP	Dust suppression/ Green belt development / industrial use within the Port area																																								
3.	<p>All the units of the STP shall be impervious to prevent ground water pollution. The treated waste water shall be re-used or recycled to the maximum extent possible.</p>	<p>Being complied.</p> <p>The Port is operating STP of 30 KLD and 5 KLD capacities to treat the in-house generated sewage water and the treated water is</p>																																								



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		being used for the dust suppression / green belt development only.
4.	The domestic sewage shall be treated to the onland for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in Schedule VI vide G.S.R. 422 (E), dt. 19.05.1993 and its amendments thereof.	Being complied. The Port appointed an Accredited NABL Laboratory to monitor terrestrial as well as marine water quality and submitting the reports to A.P. Pollution Control Board on monthly basis. During the visit, the domestic sewage samples were collected for analysis. As per the reports, the values of the parameters are within the stipulated standards.
5.	The Industry shall provide settling pond for collecting the storm water runoff from the proposed coal berth in addition to the existing settling pond.	Being complied. The Port provided Settling ponds at yards for collection of yards runoff and the supernatant water is being used for dust suppression.
6.	Separate meters with necessary pipe line shall be provided for assessing the quantity of water used for each of the purposes mentioned below. a. Domestic purposes. b. Processing, whereby water sets polluted and pollutants are easy bio-degradable. c. Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.	Being complied. The Port provided 2 No. nos of flow meters for quantification of water used for industrial & domestic purposes.
7.	The Air pollution Control equipment shall be installed along with the commissioning of the activity	Complied. The Port installed the air pollution control mechanism throughout the commissioning of port facilities. The construction activity was completed on Jan 2015.



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8.	<p>The proponent shall comply with the following for controlling fugitive emissions</p> <ul style="list-style-type: none"> <li>➤ Fully mechanized handling equipment for loading &amp; unloading operations for dusty cargo.</li> <li>➤ Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargos like Coal, Iron ore &amp; Alumina</li> <li>➤ Vehicle, movement shall be minimized eliminated by implementing mechanical operation.</li> <li>➤ All the vehicles involved in transportation of cargo shall be covered with tarpaulin</li> <li>➤ Traffic management measures shall be adopted to avoid traffic congestion and shall provide empty dusting vehicle washing/dry cleaning system to clean all out going cargo vehicles.</li> <li>➤ Based on traffic density / vehicular movements anticipated from the port, parking fatalities shall be provided.</li> <li>➤ Automated mechanical water sprinkling shall be provided on roads and at dusty cargo storage limas, for suppression of dust.</li> </ul>	<p>Being complied.</p> <p>GPL is adopting the following measures for controlling fugitive emissions:</p> <ul style="list-style-type: none"> <li>➤ Mechanical Dust Suppression System (MDSS): 176 No. of PLC operated water cannons were installed at stack yards for dust.</li> <li>➤ Provided Dust suppression systems at discharge/feeding points of belt conveyors at each transfer tower.</li> <li>➤ Laid BT road within the port premises.</li> <li>➤ 5 No. of heavy duty sweeping machines provided for cleaning of berths, back up areas and roads.</li> <li>➤ Covering all the outgoing cargo vehicles/wagons with tarpaulin.</li> <li>➤ Provided dedicated truck tyre washing facility to wash all the outgoing vehicles</li> <li>➤ Provided dedicated truck parking facility.</li> <li>➤ Ensuring continuous water sprinkling on the berths, back up areas, at all transfer points, hauling roads with 16 Mobile DSS tankers of 12 KL &amp; 2 DSS tankers of 20 KL for dust suppression.</li> </ul>
9.	<p>The proponent shall implement the following measures in the cargo handling and stacking area</p> <p>a. The ship un-loader shall be provided</p>	<p>Being complied.</p> <p>The Port is handling 80% of the cargos through mechanized system.</p>



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	<p>with in situ water sprinkling system and unloading hoppers shall be provided with covers on three sides to control fugitive emissions.</p> <p>b. Mechanical stackers cum re-claimer for staking transfer and re-claiming and conveyors to transfer of materials to stop manual handling and no involvement of mobile machines.</p> <p>c. MDSS at transfer points and staking areas.</p>	<p>a. Established &amp; operating State of art cargo handling equipment from the project stage itself.</p> <p>b. Provided sophisticated cargo handling equipment for cargo operations viz; Ship loaders &amp; Un-loaders associated with hooded conveyor system, Stackers, Re-claimers, Silo and Wagon loaders so as to minimize the dust emissions during cargo handling operations.</p> <p>c. Provided Mechanical Dust Suppression System (MDSS) consisting of 176 no. of canons operated by PLCs to form mist all over cargo stacks so as to settle the cargo emissions down there itself without fly along the wind.</p> <p>d. Provided 16 Mobile DSS tankers of 12 KL &amp; 2 DSS tankers of 20 KL for dust suppression at Berths, yards &amp; roads.</p>
10	<p>All the transfer points, loading/ unloading points and conveyer systems shall be housed completely with leak proof arrangements. Adequate dust suppression and containment Measures shall be implemented for effective control of fugitive emissions.</p>	<p>Being complied.</p> <p>It was observed that MDSS was provided at transfer towers transferring coal and Iron ore, yard machines (stackers &amp; re-claimers) and wagon loaders and wagon tippler facilities to suppress the dust emissions.</p> <p>The conveyor belts and transfer points are also covered with hoods to arrest dust emission.</p>



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11.	The proponent shall ensure compliance of the National Ambient Air quality standards notified by MOEF, GoI vide notification No. GSR 0261E), dated. 16/11/2009 during construction and regular operational phase of the project.				<p>Being complied.</p> <p>GPL Operating 3 No. of Continuous Ambient Air Quality Monitoring stations at the below mentioned located as suggested by SPCB within the Port premises to monitor the Ambient Air Quality viz., PM 10, PM 2.5, and the data is being uploaded to APPCB website.</p> <p>iv. Administrative office towards H.B. Colony (Station 1)</p> <p>v. Project site office building towards Venkannapalem (Station2)</p> <p>vi. Watch tower – 4 towards Gangavaram village (Station3)</p> <p>It was observed that the data is being uploaded to APPCB website and the values are within the stipulated standards.</p> <p>The last six months CAAQM data was also collected and noted the minimum, maximum and averages values of P.M 2.5 &amp; PM 10 and the values are within the stipulated standards.</p> <p><b>Attached as Annexure – XIV</b></p>
12.	The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.				<p>Being complied.</p> <p>The Port is maintaining two DG Sets for back up purpose in a closed shed.</p>
13.	S. No.	Type of solid waste	Quantity (TPM)	Mode of disposal	<p>Being complied.</p> <p>In consultation with GVMC Authorities GPL made arrangements for collecting the domestic solid waste regularly and disposing to GVMC dump site. <b>(Attached as Annexure – XI)</b></p>
	1.	Domestic solid waste	10	Shall be collected, segregated and disposed as per MSW Rules in	



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			consultation with GVMC Authorities	<ul style="list-style-type: none"> <li>- Disposing the plastic waste to the authorized plastic waste recyclers.</li> <li>- STP sludge is being used as manure for greenbelt development.</li> <li>- GPL purchasing the Lead acid batters on buy-back basis.</li> <li>- GPL quantifying the waste oil including bilge oil and disposing the same to authorized waste oil recyclers. The details are being submitted to SPCB in Form – IV. <b>(Attached as Annexure VI)</b></li> </ul>
2.	Discarded material, plastic material	10	Shall be disposed to authorized recyclers only	
3.	Sludge from STP	1.0	Shall be composted and used in green belt programme	
4.	Lead acid batteries	---	Shall be disposed to authorized recyclers	
5.	Waste oil (including Bilge oil)	---	Shall be disposed to authorized recyclers.	
14	Fire detection and firefighting facilities with adequate water storage facility shall be provided in fire prone area in consultation with Directorate of Fire Firefighting.			<p>Being complied.</p> <p>The Port provided fire detection and firefighting facilities including fire tender at fire prone areas.</p>
15	Onsite & offsite Disaster Management plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted at least twice a year and modifications required if any shall be incorporated in Disaster Management Plan.			<p>Being complied.</p> <p>The Port Authorities informed that an onsite and offsite emergency action plan is prepared and submitted to APPCB, RO, VSP.</p> <p>It was observed from the records that the Port is conducting Mock drills periodically.</p>
16	The proponent shall not allow unauthorized hazardous wastes (for recycling/reprocessing) through the port.			<p>Being complied.</p> <p>It was observed that GPL is not handling any hazardous material/waste.</p>
17.	The proponent shall not store any hazardous cargo containers within the premises.			<p>Being complied.</p> <p>It was observed that GPL is not storing any hazardous cargo containers within the premises</p>



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18	In case of any leakage container of hazardous cargo is found, permission shall be obtained from the Board for disposals alter establishing type and quantity of the waste.	Being complied.  It was observed that GPL is not handling any cargo containers.
19	The following -rules and regulations notified by the MOE&F, GOI shall be implemented. a. Hazardous waste (Management, Handling and Transboundary) rules.2008. b. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, c. Batteries (Management & Handling) Rules, 2010.	Being complied.  - The Port is having valid Hazardous Waste Authorization up to 31.12.2025. <b>(Copy of CFO Attached as Annexure III)</b>  - The Port is not handling any containers & hazardous cargo containers.  - The Port is purchasing the Lead acid batters on buy back basis.
2	Thick green belt shall be developed along the boundary of the port. The proponent shall develop 100 mts wide thick green belt on road side & habitation side particularly towards north-west & west directions. The proponent shall develop green belt with three year old plants. Existing Green belt shall not be disturbed in the proposed expansion activity.	Being Complied.  - The Port developed plantation of about 5.00 Lakhs in an extent of about 318.21 acres within the Port premises covering periphery of all yards, roads, buildings and all along conveyor belts etc.  - Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation.  - Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation.  - Participated in "Green Plantation Programme and achieved highest plantation of 1.35 lakh saplings with Geo-tagging & 87.24% survival rate.



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		<ul style="list-style-type: none"> <li>- Maintaining in-house nursery with about 60,000 no. of saplings of different kind of species.</li> <li>- As per the records, 63,300 no. of saplings were planted and for the year 2019-2020, 75,000 saplings in 2020-2021 and 52,000 saplings in 2021-22 within the Port premises.</li> <li>- Maintenance including replacement of causalities is attended regularly.</li> </ul>
21.	The proponent shall not establish any other stock yards other than designated stock yards.	<p>Being Complied.</p> <p>It is observed that the Port is operating designated stock yards only and port has not established any other stock yards.</p>
22	The industry shall procure additional sweeping machine within three months of time as committed vide Ir.dt. 29/02/2012 and report the compliance to the E.E., R O. Visakhapatnam.	<p>Being complied.</p> <p>GPL provided 5 No. of heavy duty sweeping machines were deployed (3 No. Heavy duty TPS Sweeping machines &amp; 2 Tractor attached SOKI Sweeping machines) for cleaning of berths, back up areas and roads.</p>
23	The proponent shall restrict its cargo handling and storage of commodities permitted. In any Case, the non-permitted commodities and other dusting cargo shall not be handled and stored in the propose activity without prior permission from the Board.	<p>Being complied.</p> <p>During the financial year 2021-22 GPL handled 30.03 MMT of Commodities viz., Iron Ore, Coal, Slag, Fertilizer, Lime Stone, Steel Products, Industrial Raw Material against the consented volume of 40.95 MMTPA</p>
25	In any case, the cargo stacking height shall not be more than 6 m from the ground level as directed by the Board vide order dt. 18/06/2011 and as committed by the industry during CFE Committee meeting held on 29/02/2012.	<p>Being complied.</p> <p>GPL obtained amendment to this condition vide Amendment to CFO dated 16/09/2016 and the condition was amended as:</p>



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		"GPL shall not stock the materials more than 12 meters height where MDSS system is available and shall maintain stack height of 10 meters at manual stack yards" and this is being strictly followed. <b>(Attached as Annexure XII)</b>
26	The solid waste arises from dredging shall be disposed in Environmental sound manner. The details of actual solid waste generation and disposal mode shall be submitted to the Board While commissioning of construction activity.	The condition is being complied with.
27	The proponent shall implement Mechanical Dust Suppression system (MDSS) to control fugitive emissions at all potential sources in entire activity.	Being complied. GPL is operating Mechanical Dust Suppression System (MDSS): 176 No. of water cannons at stack yards to control fugitive emissions.
28	Dry fogging / water sprinkling shall be implemented and maintained effectively at all transfer points, cargo handling area and stacking areas	Being Complied. The Port is operating Mechanical Dust Suppression System (MDSS): 176 No. of water cannons at stack yards to control fugitive emissions. The Port also provided 16 Mobile DSS tankers of 12 KL & 2 DSS tankers of 20 KL for dust suppression at Berths, yards & roads to suppress fugitive dust emissions.
29	The industry shall not stack alumina on berth and the same should be stored in silos only.	Being complied. GPL is handling the alumina in hoppers and transferred directly to the truck mounted tankers.
3	The industry shall provide standby centrifugal pump so as to ensure uninterrupted operated of MDSS	Being Complied 4 no. Centrifugal pumps were kept standby.
31.	All types of the fertilizers shall be stored in the closed warehouses only. The	Being complied.



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	proponent shall ensure that there shall not be any open storage of urea or any other fertilizer materials and all urea & fertilizer material handling warehouses shall be provided with effluent treatment plant.	GPL provided closed warehouses with RCC lined flooring for storing & handling of the fertilizer cargo the warehouses provided with leachate collection system.
32	The proponent shall comply with all the directions issued by the Board from time to time	The condition is being complied with.
33	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in thi9s order may result in withdrawal of this order and attract action under the provisions of relevant pollution control acts.	The condition is being complied with.
34	The Board reserves its right to modify above condition are stipulate any additional conditions in the interest of environment protection.	The condition is being complied with.



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### 3.4 Compliance status of Schedule A, B & C conditions stipulated in the CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016, valid up to 31.12.2020.

#### Compliance of Schedule - A

Sl. No.	Condition	Compliance
1.	Any up-set condition in any plant/plants of the industry, which result in, increased effluent/ emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	The condition is being complied with.
2.	The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	Being Complied. GPL appointed an authorized agency to carry-out terrestrial as well as marine water monitoring and submitting the reports to A.P. Pollution Control Board on monthly basis. The values of the STP outlet parameters are within the stipulated standards.
3.	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.	Being complied. The Port is having Public liability Insurance of IFFCO-TOKIO vide Policy No: 41063755, dated 28.09.2021 valid till 14/09/2022 with Premium of Rs.5,615/- and ERF of Rs.5,615/- <b>Attached as Annexure - XIII</b>
4.	The industry should put up two sign boards (6×4 ft. each)at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	The condition is being complied with.



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5.	Notwithstanding anything contained in this consent order, the Board here by reserves the right and powers to review / revoke any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	The condition is being complied with.
6.	The industry shall file the water cess returns in Form-I as required under section (5) of water (Prevention and Control of Pollution) cess Act, 1977 on or before the 5 <sup>th</sup> of every calendar month, showing the quantity of water consumed in the previous monthly along with water meter readings. The industry shall remit water cess as per the assessment order as and when issued by Board.	Being complied.  GPL is submitting the Water consumption details before 5 <sup>th</sup> of next month in Form - I.  The latest report for the Month of March, 2022 was submitted on 05 <sup>th</sup> April, 2022. <b>(Attached as Annexure - IV)</b>  After introduction of GST, APPCB directed that the industries not required remitting water cess charges from 1 <sup>st</sup> July, 2017 onwards.
7.	The applicant shall submit Environment statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of E(P) Rules,1986 & amendments thereof.	Complied.  GPL submitting the Environment statement Form V regularly MoEF&CC & SPCB. The latest submission was on 24.09.2021 for the year 2020-2021. <b>Attached as Annexure VII.</b>
8.	The applicant should make applications through Online for renewal of Consent (under Water Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management	Complied.  a. CFO & Authorization vide order dated 13.01.2016, valid up to 30.12.2020.  b. CFO & Authorization Extension vide order dated 10.09.2020, valid up to 30.12.2025.  <b>(Attached as Annexure - III)</b>



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	shall be informed to the Board. the person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the state Pollution Control Board.	
9.	Any person aggrieved by an order made by the state board under section 25, section 26, section 27 of water Act, 1974 or section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under section 28 of the Water (prevention and control of pollution) Act, 1974 and section 31 of the Air (prevention and control of pollution) Act, 1981.	The condition is being complied with.

### Compliance of Schedule – B

Sl. No.	Condition	Compliance																																	
	<b>Water Pollution</b>																																		
1.	<p>The water consumption quantities are mentioned below:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Gardening/irrigation</td> <td>25</td> </tr> <tr> <td>2</td> <td>Dust suppression</td> <td>1296.0</td> </tr> <tr> <td>3</td> <td>Domestic</td> <td>40</td> </tr> <tr> <td>4</td> <td>Ship supply</td> <td>32.5</td> </tr> <tr> <td>5</td> <td>miscellaneous</td> <td>40.6</td> </tr> <tr> <td></td> <td><b>Total</b></td> <td><b>1434.1</b></td> </tr> </tbody> </table> <p>Source of water is Visakhapatnam industrial water supply Co. the following is the permitted water consumption.</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust suppression</td> <td>1296.0</td> </tr> <tr> <td>2</td> <td>Domestic purpose</td> <td>40.00</td> </tr> <tr> <td>3</td> <td>Process, where by water gets polluted</td> <td>73.1</td> </tr> </tbody> </table>	S. No	Purpose	Quantity KLD	1	Gardening/irrigation	25	2	Dust suppression	1296.0	3	Domestic	40	4	Ship supply	32.5	5	miscellaneous	40.6		<b>Total</b>	<b>1434.1</b>	S. No	Purpose	Quantity KLD	1	Dust suppression	1296.0	2	Domestic purpose	40.00	3	Process, where by water gets polluted	73.1	<p>Being complied.</p> <p>GPL provided 2 nos of flow meters for quantification of water used for industrial &amp; domestic purposes.</p> <p>As per the details, the average water consumption for the last six months i.e., from October 2021 to March, 2022 is 1032.34 KLD (Gardening &amp; Dust suppression 914.37 KLD and Domestic, Ship Supply &amp; Miscellaneous 117.97 KLD).</p> <p>The Port is submitting water consumption details and water cess in Form-I regularly.</p> <p><b>Attached as Annexure – IV</b></p>
S. No	Purpose	Quantity KLD																																	
1	Gardening/irrigation	25																																	
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		and pollutants are easily bio degradable.		
	4	Processing , where by water gets polluted and pollutants are not easily bio degradable	--	
		<b>Total</b>	<b>1409.1</b>	
		Separate water meters shall be maintained for the assessing the quantity of water used for each of the purpose mentioned above for Cess assessment purpose.		
2.	The Gangavaram Port Limited (GPL) shall provide separate energy meters for Sewage Treatment Plant (STP) and for Air pollution Control equipments to record energy consumption.		Complied. GPL provided energy meters for Sewage Treatment Plant (STP) and Air pollution Control equipment (MDSS) separately and maintaining energy consumption records.	
	<b>Air Pollution</b>			
1.	The Gangavaram Port Limited (GPL) shall comply with ambient air quality standards of PM <sub>10</sub> (Particulate matter size less than 10µm ) - 100µg /m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate matter size less than 2.5 µm ) - 60µg / m <sup>3</sup> ; SO <sub>2</sub> - 80µg /m <sup>3</sup> ; NO <sub>x</sub> - 80µg /m <sup>3</sup> , outside the port premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 <b>Noise Levels:</b> Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).		Being complied.  The Port is implementing the mitigation measures to ensure that the ambient air quality parameters conform to the PCB prescribed standards.	
2.	The Gangavaram port limited (GPL) shall maintain 3 CAAQMs with online connectivity to APPCB and maintain records.		Being complied.  GPL Operating 3 No. of Continuous Ambient Air Quality Monitoring stations at the below mentioned located as suggested by SPCB within the Port premises to monitor the Ambient Air Quality viz., PM 10, PM 2.5, and	



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		<p>the data is being uploaded to APPCB website.</p> <ul style="list-style-type: none"> <li>i. Administrative office towards H.B. Colony (Station 1):</li> <li>ii. Project site office building towards Venkannapalem (Station2)</li> <li>iii. Watch tower - 4 towards Gangavaram village (Station3)</li> </ul> <p>It was observed that the data is being uploaded to APPCB website and the values are within the stipulated standards. The last six months CAAQM data was also collected and noted the minimum, maximum and averages values of P.M 2.5 &amp; PM 10 and the values are within the stipulated standards. <b>Attached as Annexure XIV</b></p>
3.	The Gangavaram Port Limited (GPL) shall Maintain wind breaking wall all along the Gangavaram village side up to a height 10 mts as wind speed is high in this area	<p>Complied.</p> <p>GPL erected wind breaking wall of 500 mts length near Gangavaram village and HB Colony with a height of 6m on the compound wall of height 4m near Gangavaram village and HB Colony to prevent any dust nuisance towards habitation to prevent any dust nuisance towards habitation</p>
4.	The Gangavaram Port Limited (GPL) shall not establish any other stock yards other than designated stock yards.	<p>Being Complied.</p> <p>It is observed that the Port is operating designated stock yards only and port has not established any other stock yards.</p>
5.	The Gangavaram Port Limited (GPL) shall maintain Telescopic chute at ship loading points	<p>Complied.</p> <p>The Port is maintaining Telescopic chute at ship loading points.</p>



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6.	The Gangavaram port limited (GPL) shall not stock the Materials more than 10mts height where MDSS system available and shall restrict to 6 mts for other stocking heights where tankers water spraying system is maintained in the stockyards.	Being complied.  GPL obtained amendment to this condition vide Amendment to CFO dated 16/09/2016 and the condition was amended as:  "GPL shall not stock the materials more than 12 meters height where MDSS system is available and shall maintain stack height of 10 meters at manual stack yards" and this is being strictly followed. <b>Attached as Annexure - XII</b>
7.	The Gangavaram port limited (GPL) shall take up the cleaning of road connected to National Highway in co-ordination with GVMC and R&B Departments.	It was observed that this condition was deleted vide direction no. 06 vide Order No.754/APPCB/UH-II/TF/ VSP/ 2016, dated 12.08.2016, as GVMC is taking up the cleaning of road.
8.	The Gangavaram Port Limited (GPL) shall maintain dusty cargo operations if the wind velocity crosses 20 KMPH and all MDSS sprinklers shall start immediately to maintain AAQ standards	Being complied.  The Port Authorities informed that the sprinkling on dusty cargos and while operating dusty cargos through MDSS is a continuous process.
9.	The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipments for loading and unloading operations for dusty cargo to the maximum extent possible.	Being complied.  - 80% of the cargos are being handled through mechanized system. - The Port has established & operating State of art cargo handling equipment from the project stage itself.
	<b>General</b>	
1.	The Gangavaram Port Limited (GPL) shall maintain the following records and the same shall be made available to the inspecting officers of the Board: a. Cargo handling material wise details. b. Log books for pollution control	Being complied.  GPL is maintaining the records and furnishing during statutory inspections.



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	<p>systems.</p> <p>c. Hazardous/non-hazardous solid waste generated and disposed.</p> <p>d. Inspection book.</p> <p>e. Manifest copies of hazardous waste.</p>																					
2.	<p>The Gangavaram Port Limited (GPL) shall dispose solid waste (Non Hazardous) as follows:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Name of the solid waste</th> <th>Quantity</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Domestic solid waste</td> <td>10 T/m</td> <td>Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities</td> </tr> <tr> <td>2.</td> <td>Discarded material, plastic material</td> <td>10 T/m</td> <td>Shall be disposed to authorized recyclers only</td> </tr> <tr> <td>3.</td> <td>Sludge from STP</td> <td>1.0 T/m</td> <td>Shall be composted and used in green belt programme</td> </tr> <tr> <td>4.</td> <td>Lead acid batteries</td> <td>---</td> <td>Shall be disposed to authorized recyclers</td> </tr> </tbody> </table>	S. No	Name of the solid waste	Quantity	Disposal	1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities	2.	Discarded material, plastic material	10 T/m	Shall be disposed to authorized recyclers only	3.	Sludge from STP	1.0 T/m	Shall be composted and used in green belt programme	4.	Lead acid batteries	---	Shall be disposed to authorized recyclers	<p>Being complied.</p> <ul style="list-style-type: none"> <li>- In consultation with GVMC Authorities GPL made arrangements for collecting the domestic solid waste regularly and disposing to GVMC dump site. <b>(Attached as Annexure XI)</b></li> <li>- Disposing the plastic waste to the authorized plastic waste recyclers.</li> <li>- STP sludge is being used as manure for greenbelt development.</li> <li>- GPL purchasing the Lead acid batters on buy-back basis.</li> </ul>
S. No	Name of the solid waste	Quantity	Disposal																			
1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities																			
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4.	Lead acid batteries	---	Shall be disposed to authorized recyclers																			
3.	<p>The Gangavaram Port Limited (GPL) shall maintain green belt in 50 meters width as stipulated in the EC order dated 07-02-2012.</p>	<p>Being complied.</p> <p>Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation.</p>																				
4.	<p>The Gangavaram Port Limited (GPL) shall not store/ handle any hazardous cargo containers within premises.</p>	<p>Being complied.</p> <p>It was observed that GPL is not storing any hazardous cargo containers within the premises</p>																				
5.	<p>All types of the fertilizers shall be stored in the closed warehouses only. The port shall ensure that there shall not be any open storage of urea or any other fertilizer materials and all urea &amp;</p>	<p>Being complied.</p> <p>GPL provided closed warehouses with RCC lined flooring for storing &amp; handling of the fertilizer cargo the warehouses</p>																				



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	fertilizer material handling warehouses shall be maintained with effluent collection pits for collection and treatment and then used for green belt in the premises after meeting the standards.	provided with leachate collection system.
6.	The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well-designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharging. The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well-designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharging.	Being complied.  GPL has provided a dedicated shed with concrete platform for storage of used waste oil drums.  GPL is quantifying the generation, storage & disposal of waste oil and submitting to APPCB in Form – 4 every year.  The latest Form – 4 was submitted on 09.06.2021 for the year 2020-2021. <b>Attached as Annexure VI.</b>
7.	The Gangavaram Port Limited (GPL) shall maintain the Malaria control programme and Health facilities in the operation phase. Vector control programmes. Control of all breeding ground shall be carried out by the use of larvicide's in addition to control of adult mosquitoes. The health team should include a trained entomologist.	Being complied.  GPL is operating an Onsite Health Centre (OHC) to provide First Aid facility to the victims The Port Authorities informed that no malaria cases were reported as of now as GPL has taken all anti-malarial measures.
8.	The Gangavaram Port Limited (GPL) shall maintain a task force to check the vehicle emissions on permanent basis The Gangavaram Port Limited (GPL) shall maintain a task force to check the vehicle emissions on permanent basis	Being complied.  GPL has provided provision for checking vehicle emissions with a task force team including environment and safety department officials.



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9.	The Gangavaram Port Limited (GPL) shall constitute an Environment Management cell with qualified and trained staff.	Complied. A dedicated Environment Department is established headed by Vice President for implementation of the environmental issues with Officers, Jr. Officers, Executives and supporting staff under the supervision of Chief Operating Officer.
10.	The Gangavaram Port Limited (GPL) shall maintain onsite and offsite emergency action plan after carrying out risk analysis and hazop studies	Being complied. GPL is maintaining onsite and offsite emergency action plan.
11.	The Gangavaram Port Limited (GPL) with VUDA shall ensure that no slum development and unauthorized construction occur in the surrounding area.	Being complied. GPL authorities informed that VMRDA (VUDA) is taking necessary precautions to see that no slum development and unauthorized construction occur in the surrounding area of GPL.
12.	The Gangavaram Port Limited (GPL) shall handle alumina in completely closed enclosures. It shall also furnish an action plan to install mechanized system.	Being complied. GPL is handling the alumina in hoppers and transferred directly to the truck mounted tankers.
13.	The Gangavaram Port Limited (GPL) shall implement following for controlling fugitive emission : a. Adequate dust controlling measures should be undertaken for loading and unloading operations for dusty cargo. b. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveyor dusty cargo likes coal, iron ore & alumina. c. Vehicle movement minimized / eliminated by implementing mechanical operations. d. All the vehicles involved in	Being complied. GPL is adopting the following measures for controlling fugitive emissions: ➤ Mechanical Dust Suppression System (MDSS): 176 No. of PLC operated water cannons were installed at stack yards for dust. ➤ Provided Dust suppression systems at discharge/feeding points of belt conveyors at each transfer tower. ➤ Laid BT road within the port premises.



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	<p>transportation of cargo shall be covered with tarpaulin.</p> <p>e. Traffic management measures adopted to avoid traffic congestion and provide empty dusting vehicle washing / dry cleaning system to clean all out going cargo vehicles.</p> <p>f. Sufficient parking facilities based on traffic density / vehicular movements anticipated from the port.</p> <p>g. Adequate water sprinkling provided on roads and at dusty cargo storage areas for suppression of dust</p>	<ul style="list-style-type: none"> <li>➤ 5 No. of heavy duty sweeping machines provided for cleaning of berths, back up areas and roads.</li> <li>➤ Covering all the outgoing cargo vehicles/wagons with tarpaulin.</li> <li>➤ Provided dedicated truck tyre washing facility to wash all the outgoing vehicles</li> <li>➤ Provided dedicated truck parking facility.</li> <li>➤ Ensuring continuous water sprinkling on the berths, back up areas, at all transfer points, hauling roads with 16 Mobile DSS tankers of 12 KL &amp; 2 DSS tankers of 20 KL for dust suppression at Berths, yards &amp; roads.</li> </ul>
14.	<p>The Gangavaram Port Limited (GPL) shall implement the following measures in the cargo handling and stacking area:</p> <p>a. The ship un-loader maintained with in-situ water sprinkling system and unloading hoppers provided with covers on three sides to control fugitive emissions. Iron ore shall be unloaded through wagon tippers.</p> <p>b. Mechanical stackers cum re-claimers for stacking, transfer and reclamation; Conveyors for transfer of materials to stop manual handling / mobile machines.</p>	<p>Being complied</p> <p>GPL is implementing the following measures in the cargo handling and stacking area:</p> <ul style="list-style-type: none"> <li>i. Established mechanical conveyor system for handling coal &amp; Iron ore to prevent the spillage of cargo and provided closed hoods for the conveyor system to curb fugitive emissions of coal/iron ore particles into the air.</li> <li>ii. Stacker cum re-claimers are being used for loading and unloading the coal. The railway wagons are being loaded mechanically. The Port is having Stacker cum</li> </ul>



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	c. MDSS in stacking areas.	re-claimer-1no., reclaimers-3nos., stackers-3nos., wagon loader-1no., silo of 800 cu.m capacity, ship unloader-2nos, ship loader-1no., wagon tipplier-1no., mobile harbour cranes-5no.  iii. Mechanical Dust Suppression System (MDSS): 176 No. of water cannons were installed at stack yards for dust suppression by spraying water at high pressure to form blanket of mist on surface of cargo stock to settle the dust.
15.	The Gangavaram Port Limited (GPL) shall ensure AAQ standards of the Board on all environmental conditions without fail.	Being complied.  GPL installed and operating 3 nos CAAQ stations with data logger and connected to APPCB website.
16.	The Gangavaram Port Limited (GPL) shall maintain standby centrifugal pump so as to ensure uninterrupted operation of MDSS.	Being Complied  4 no. Centrifugal pumps were kept standby.
17.	The Gangavaram Port Limited (GPL) shall maintain compliance of all other conditions of CFE orders issued by the Board	GPL is complying with this condition.
18.	The Gangavaram Port Limited (GPL) shall comply with Task Force directions and other directions issued by the Board from time to time.	GPL is complying with this condition.



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Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District,  
Andhra Pradesh by MOEF & SPCB.*



### Compliance of Schedule - C

Sl. No	Condition	Compliance
1.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E (P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste should be followed.	The condition is being complied with.
2.	The Gangavaram Port Limited (GPL) shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Tran boundary Movement) Rules, 2008 and amendments thereof.	The condition is being complied with.
3.	The Gangavaram Port Limited (GPL) shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis	Being complied.  GPL is purchasing the Lead acid batters on buy back basis.
4.	The Gangavaram Port Limited (GPL) shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.	Being complied.  GPL is following manifest system for disposal of waste oil to APPCB authorized agencies and submitting the copies to the Board.
5.	The Gangavaram Port Limited (GPL) shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Tran boundary Movement) Rules, 2008 and amendments thereof	Being complied.  GPL is maintaining records for Hazardous Wastes stated in Authorization in Form-3 of CFO Order and filing annual returns in Form- 4 to APPCB.



*Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.*



6.	The Gangavaram Port Limited (GPL) shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.	Being complied  GL is submitting the compliance reports on monthly basis.
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Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



### 3.5 Compliance of the conditions stipulated in CFO Auto Renewal Order No. APPCB/ VSP/VSP/113/CFO/HO/2020- 10/09/2020, valid up to 31.12.2025.

Sl. No.	Condition	Compliance
1.	All other conditions mentioned in Schedules A, B & C of the combined CFO&HWA order issued by the Board vide order dated 13.01.2016 will remain same.	The condition is being complied with. GPL is submitting compliance report on the conditions stipulated in CFO & HWA Orders to MoEF&CC & APPCB monthly basis & on Half-yearly basis respectively. <b>6 months compliance reports (October 2021 to March 2022) are attached as Annexure - XIV</b>
2.	The facility shall comply with the standards issued by MoEF&CC / CPCB from time to time.	The condition is being complied with.
3.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <a href="https://pcb.ap.gov.in">https://pcb.ap.gov.in</a> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through NABL accredited third party failing which the Consent Order issued will be cancelled.	Self-certified 1 <sup>st</sup> half yearly compliance report for the period from April 2021 to September 2021 submitted on 29.11.2021 through web site. <b>Screen shot of the compliance uploaded through website is attached as Annexure - VIII</b>
4.	The facility shall ensure that dedicated fund is allotted towards Environment Relief Fund (ERF) in the Public Liability Insurance policy and submit a copy of the policy at the Regional Office: Visakhapatnam every year.	GPL is having Public liability Insurance of IFFCO-TOKIO vide Policy No:41063755, dated 28.09.2021, Valid till 14/09/2022 with Premium of Rs-5615/- & ERF of Rs.5615/- <b>Attached as Annexure - XIII</b>



Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



5.	In case of false certification, noncompliance of conditions / directions and discrepancy in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules.	The condition is being complied with.
6.	The facility shall inventorize the storage quantities of hazardous chemicals as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.	The condition is being complied with.  As per the information provided by the Port Authorities, GPL is not handling any Hazardous cargo/Containers/Chemicals.
7.	The facility shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time duly certifying the same by the industry. Further the facility shall extend training to the working personnel's while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.	The condition is being complied with.  As per the information provided by the Port Authorities, GPL is not handling any Hazardous cargo/Containers/Chemicals.
8.	The facility shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department/concerned authority, to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in	An onsite and offsite emergency action plan has been prepared and submitted to APPCB, RO, VSP.  Mock drills are being conducted twice in a year. <b>Attached as Annexure IX.</b>



**Star  
Analytical  
Services**

Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.



	excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.	
9.	The facility shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department/concerned authority. That certified copy shall be submitted to the APPCB, Regional Office. The facility shall install fluorescent Wind Vane at the highest point in the facility premises.	<p>Complied.</p> <p>GPL install fluorescent Wind Vane at the following two places within the Port</p> <ol style="list-style-type: none"> <li>1. On the top of Over Head Tank near Harbour Gate besides GPL Canteen.</li> <li>2. On the top of Commercial Office Building (COB)</li> </ol>
		
10	The facility shall inventorize the hazardous wastes and its quantities stored within the facility premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on monthly basis duly certifying the same by the industry.	<p>The condition is being complied with. As per the information provided by the Port Authorities, GPL is not handling any Hazardous cargo/ Containers/ Chemicals. As per the CFO &amp; HWA of APPCB, GPL is permitted to generate &amp; dispose 1200 LPA of waste oil including bilge oil. GPL is quantifying the waste oil and disposing to SPCB authorized Waste oil recyclers and submitting the details in Form – 4 to SPCB regularly.</p> <p>Latest submission is on 09.06.2021 for the year 2020-2021. <b>Attached as Annexure VI.</b></p>



*Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.*



11	The facility shall allow import of hazardous cargoes only after the importer complies with the MSIHC Rules, 1989.	The condition is being complied with. As per the information provided by the Port Authorities, GPL is not handling any Hazardous cargo/Containers/Chemicals.
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*Half yearly Compliance status (for the period from October 2021 to March 2022) on the conditions stipulated in EC, CFE & CFO orders issued to M/s. Gangavaram Port Limited Gangavaram (PO), Pedagantyada (M), Visakhapatnam District, Andhra Pradesh by MOEF & SPCB.*



## Chapter – 4

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No.10/3/2005 EA-III  
 Government of India  
 Ministry of Environment and Forests

Maryamman Bhawan,  
 C.G.O. Complex, Laxmi Road,  
 New Delhi-110003

Dated the 11<sup>th</sup> March, 2005

**Sub: Development of Port at Gangavaram near Visakhapatnam by M/s Gangavaram Port Limited - Environmental Clearance regarding**

\* \* \* \* \*

Reference is invited to the letter No.6/762/SADA/2004, dated 16.12.2004 from Government of Andhra Pradesh, Environment Forests Science and Technology Department regarding the subject mentioned. Further letters from M/s Gangavaram Port Limited received vide letter No.Nil, dated 30.12.2004 have also been considered

The proposed project involves setting up of deep-water multipurpose port at Gangavaram, Visakhapatnam district suitable for handling different types of cargos. The land requirement for the project is 1800 acres, which is being made available by Government of Andhra Pradesh. The site of the port is located at Latitude 17°27' N and Longitude 83°14' E near Dibbapalem village, Pedaganryada.

The proposal envisages construction of South Break Water of 1.3 km length, North Break Water of 1.1 km length and 4 berths, (1 dry bulk cargo, 1 fertilizer/lime stone, 1 container terminal, and 1 break bulk/multipurpose) and one exclusive berth for the port crafts, besides providing ware housing facilities and transit sheds. The project involves capital dredging of 8 million cubic metres, which will be pumped to the shore for reclamation of back up area. The project is classified as Coastal Regulation Zone-III category and the inter tidal zone falling in between High Tide Line and Low Tide Line is categorized as Coastal Regulation Zone-I(ii). The total cost of the project is Rs.1459 crores.

The Andhra Pradesh Pollution Control Board has accorded NOC for the project vide their letter No.113/PCB/C.Esst/RO-VSP/AEE-N/2002-1225, dated 24.7.2003.

The proposal has been examined and environmental clearance under the provisions of Coastal Regulation Zone Notification, 1991 as amended from time to time is hereby accorded to this project subject to effective implementation of the following conditions:-

**(A) Specific Conditions:**

- (i) The project proponent shall not undertake any destruction of mangroves during construction and operation of the project.
- (ii) All the conditions stipulated by Andhra Pradesh Pollution Control Board in their consent letter No.113/PCB/C.Esst/RO-VSP/AEE-N/2002-1225, dated 24.7.2003 shall be effectively implemented

- (iii) Littoral drift management using Raibhe - technique should be adopted for beach nourishment of the beach in the coastal area. Beach - Nourishment should be carried out regularly.
- (iv) Random wave plume test should be conducted to check the stability of Breakwater section and Round Head, before commencement of work.
- (v) A large quantity of stones are proposed to be quarried from Yerada hill. Environment Management and rehabilitation plan of the quarry site should be worked out and implemented.
- (vi) Marine ecology monitoring shall be done regularly during construction of Breakwater and dredging operation.
- (vii) Regular monitoring of air quality shall be done in the settlement areas around the project site and appropriate safeguard measures shall be taken to ensure that the population is not subjected to higher levels of air pollution.
- (viii) Sewage arising in the port area shall be disposed off after adequate treatment to conform to the standards stipulated by APPCB and shall be utilized/re-cycled for gardening, plantation and irrigation.
- (ix) The Relocation of the fishermen community will be done strictly in accordance with the norms prescribed by the State Government. The relocated fishermen community will be provided with all facilities including health care, education, sanitation and livelihood.
- (x) Adequate plantation shall be carried out along the roads of the Port premises and a green belt shall be developed.
- (xi) Project proponent shall regularly update the Disaster Management Plan from time to time.
- (xii) Fire Fighting arrangements are examined to the new proposal.
- (xiii) There shall be no withdrawal of ground water in CRZ area, for this project. The proponent shall ensure that as a result of the proposed constructions, ingress of saline water into ground water does not take place. Piezometers shall be installed for regular monitoring for this purpose at appropriate locations on the project site.
- (xiv) The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/Electricity Department.
- (xv) Specific arrangements for rain water harvesting should be made in the project design and the rain water so harvested should be optimally utilised. Details in this regard should be furnished to this Ministry's Regional Office at Bangalore within 3 months.

- (xvi) The facilities to be constructed in the CRZ area as part of this project should be strictly in conformity with the provisions of the CRZ Notification, 1991 as amended subsequently.
- (xvii) Land reclamation should be carried out only to the extent shown in the scheme for this project.
- (xviii) Green buffer zone shall be provided all around the project area in consultation with local forest department and the report submitted to this Ministry's Regional Office at Bangalore.
- (xix) No product other than those permissible in the Coastal Regulation Zone Notification, 1991 shall be stored in the Coastal Regulation Zone area.

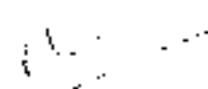
#### **B. General Conditions**

- (i) Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/local rules and regulations including Coastal Regulation Zone Notification 1991 & its amendments. All the construction designs / drawings relating to the proposed construction activities must have approvals of the concerned State Government Departments / Agencies.
- (ii) Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc. should be ensured for construction workers during the construction phase of the project so as to avoid felling of trees/mangroves and pollution of water and the surroundings.
- (iii) The project authorities must make necessary arrangements for disposal of solid wastes and for the treatment of effluents by providing a proper wastewater treatment plant outside the CRZ area. The quality of treated effluents, solid wastes and noise level etc. must conform to the standards laid down by the competent authorities including the Central/State Pollution Control Board and the Union Ministry of Environment and Forests under the Environment (Protection) Act, 1986, whichever are more stringent.
- (iv) The proponent shall obtain the requisite consents for discharge of effluents and emissions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (prevention and Control of Pollution) Act, 1981 from the Andhra Pradesh Pollution Control Board before commissioning of the project and a copy of each of these shall be sent to this Ministry.
- (v) The proponents shall provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must be properly maintained and made available for inspection to the concerned State/Central officials during their visits.
- (vi) In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified manpower to carry out the testing of various environmental parameters.

- (vii) The sand dunes and mangroves, if any, on the site should not be disturbed in any way.
- (viii) A copy of the clearance letter to be maintained by the concerned Panchayat/Local NGO. If any, from whom any objection or representation has been received while processing the proposal.
- (ix) The Andhra Pradesh Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industries Centre and Collectors Office/Tehsildar's Office for 30 days.
- (x) The funds earmarked for environment protection measures should be maintained, in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this Ministry's Regional Office at Bangalore and the State Pollution Control Board.
- (xi) Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the officers of the Central and State Pollution Control Boards by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.
- (xii) In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.
- (xiii) This Ministry reserve the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.
- (xiv) This Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which shall be complied with.
- (xv) The project proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at <http://www.envfor.in>. The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.
- (xvi) The Project proponents should inform the Regional Office at Bangalore as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.

The above mentioned stipulations will be enforced among others under the Water Prevention and Control of Pollution Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (protection) Act, 1986, the Hazardous Chemicals (Manufacture, Storage and Import) Rules, 1989, the Coastal Regulation Zone Notification, 1991 and its subsequent amendments and the Public Liability Insurance Act, 1991 and the Rules made

hereunder from time to time. The project proponents should also ensure that the proposal complies with the provisions of the approved Coastal Zone Management Plan of Andhra Pradesh State and the Supreme Court's order dated 18th April, 1996 in the Writ Petition No. 254 of 1995 to the extent the status is applicable to the project.



(A. Senthil Vel)  
Joint Director

To

✓  
Shri K. Upendra Rao,  
President,  
Gangavaram Port Limited,  
Plot No.208, Road No.14,  
Jubilee Hills, Hyderabad-500025,  
Andhra Pradesh.

**Copy to:**

1. Chief Conservator of Forests, Ministry of Environment & Forests, Regional Office (S2), Kendriya Sadan, 4<sup>th</sup> Floor, E&F Wings, 17<sup>th</sup> Main Road, II Block, Koramangala, Bangalore - 560034.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110032.
3. Shri T. Chatterjee, IAS, Principal Secretary to Government, Environment Forests Science and Technology Department, Secretariat, Hyderabad - 500022.
4. DIG (SU), Regional Office Cell, Ministry of Environment & Forests, New Delhi.
5. The Chairman, Andhra Pradesh State Pollution Control Board, Hyderabad.
6. Director EI Division, Ministry of Environment & Forests, New Delhi
7. Guard File.
8. Monitoring Cell.



(A. Senthil Vel)  
Joint Director

No. 10-14/2009-IA.III  
 Government of India  
 Ministry of Environment & Forests

Paryavaran Bhawan,  
 CGO Complex, Lodhi Road,  
 New Delhi - 110 003.

Dated: 19<sup>th</sup> March, 2010.

To  
 M/s. Gangavaram Port Limited,  
 Hansa Crest, 1<sup>st</sup> Floor,  
 Plot No.62, Road No.1,  
 Jubilee Hills,  
 Hyderabad - 500 033,  
 Andhra Pradesh.

Subject: Environmental and CRZ Clearance for the construction  
 of 5<sup>th</sup> Berth in Visakhapatnam Andhra Pradesh by M/s.  
 Gangavaram Port Ltd. - Reg.

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This has reference to the letter No: 6586/CZMA/2008, dated 24.12.2008 of Special Chief Secretary, E.F.S. & T. Department, Govt. of Andhra Pradesh and subsequent letter dated 25.05.2009 and 02.11.2009 received on 07.12.2009 seeking prior Environmental and CRZ Clearance for the above project under the EIA Notification - 2006 and CRZ Notification, 1991. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification - 2006 and subsequent amendment in 2009 and CRZ Notification, 1991 on the basis of the mandatory documents enclosed with the application viz. the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 23<sup>rd</sup> - 24<sup>th</sup> April, 2009 and 21<sup>st</sup> - 23<sup>rd</sup> December, 2009.

2. It is interalia, noted that the original project was accorded Environmental Clearance for the construction of four berths and one exclusive berth for the port crafts besides providing ware housing facilities and transit sheds on 07.11.2008. The present proposal intends to develop the exclusive berth permitted earlier to accommodate the Port crafts into a full fledged General Cargo Berth with a draft of 14.50 m as part of augmenting the facilities to ensure better utilization of the constructed space. The total extent of the port area is 2,800 acres. The present proposal pertains to change of Cargo profile, to allow bigger vessels in the port, increase in number of berths, change of dimensions of berths, changes in cargo storage area etc. with an additional investment of Rs. 250 crores with a cumulative projected cost being in the order of Rs. 1650 crores.

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3. The revised scope of the project includes the changes in the orientation of breakwaters, which is based on currents, and wave pattern of the sea. The estimated quantum of net annual littoral drift is assessed to be of the order of 9,00,000 cum moving from south to north. As per the Mathematical modeling, the long shore current along the southern breakwater indicates that sediments transport takes place along the breakwater towards the entrance channel. In the case of Gangavaram the average net sediment transport is estimated to be in the order of 0.9 million cum per year. The sand trap has been provided. The sand trap is designed between - 6.0 m and - 14.0 m contours outside the south breakwater to trap 0.5 to 0.6 million Cum of sediments per year. The starting point of the southern breakwater is shifted towards southern hill known as Meraka Metta without any adverse impacts on shore. The length of southern breakwater is indicated as 1750 meters and oriented at  $46^{\circ}$  -  $234^{\circ}$ . The northern breakwater is 800 m long and oriented  $153^{\circ}$  -  $333^{\circ}$ . The orientation of the entrance channel to the port has been fixed at  $84^{\circ}$  -  $264^{\circ}$ . The width of the approach channel as per the report is 200 m with a dredged depth of - 20.2 m below CD and maneuvering area is -19.3 m below CD. The General Cargo berth will be 240 m. length, 21 m. width and with 14.50 m. draft.

4. As per the approved Coastal Zone Management Plan (CZMP), the entire port area is classified as CRZ-III. The Environmental Impact Assessment Report, Detailed Feasibility Report, Risk Assessment and Oil Spill Response Plan on Emergency Action Plan, Report on Demarcation of LTL, HNL, and CRZ Lines by National Institute of Oceanography, carried out (The Andhra Pradesh Pollution Control Board issued Consent Order for Establishment (CFE) through Order No. 113/PCB/CFE/RO-VSP/HO/2008, dt. 11.08.2008) for conversion of Berth earmarked for Port crafts into General Cargo Berth to handle containers and other dry cargo like agriculture products

5. The Environment, Forests, Science and Technology Department, Govt. of Andhra Pradesh recommended the proposal vide letter No.6586/CZMA/2008, dated 24.12.2008 for the issue of Environmental Clearance.

6. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental and CRZ Clearance for the project. Accordingly, the Ministry hereby accord necessary Environmental and CRZ Clearance for the above project as per the provisions of Environmental Impact Assessment Notification - 2006 and CRZ Notification, 1991 and its subsequent amendment in 2009, subject to strict compliance of the terms and conditions as follows:

7. **Specific Conditions :**

- (i) No construction work other than those permitted in Coastal Regulation Zone Notification, 1991 shall be carried out in Coastal Regulation Zone area.
- (ii) Sewage shall be treated and the Treatment Facility shall be provided in accordance with the Coastal Regulation Zone Notification, 1991. The disposal of treated water shall conform the regulation of Andhra Pradesh State Pollution Control Board.
- (iii) Oil spills if any shall be properly collected and disposed as per the Rules.
- (iv) The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.
- (v) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (vi) The project proponent shall take up mangrove plantation/green belt in the project area, wherever possible. Adequate budget shall be provided in the Environmental Management Plan for such mangrove development.
- (vii) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.

8. **General Conditions:**

- (i) Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.
- (ii) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.
- (iii) Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:
  - (a) No excavation or dumping on private property is carried out without written consent of the owner.

- (b) No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.
- (c) Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and
- (d) Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the ground water.
- (iv) The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.
- (v) Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.
- (vi) Full support shall be extended to the officers of this Ministry/ Regional Office at Durgalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.
- (vii) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- (viii) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.
- (ix) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.
- (x) The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

- (xi) Andhra Pradesh Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

9. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.

10. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

11. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been recorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at: <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.

12. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No 460 of 2004 as may be applicable to this project.

13. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

14. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

15. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral

parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

16. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

17. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e mail.

**(Bharat Bhushan)**  
**Director (IA-III)**

Copy to:

- (1) The Secretary, Department of Environment, Government of Andhra Pradesh, Secretariat, Hyderabad.
- (2) The Chairman, Central Pollution Control Board, Parivesh Bhawan CBD-cum Office Complex, East Arjun Nagar, Delhi - 110 032.
- (3) The Chairman, Andhra Pradesh Coastal Zone Management Authority and Principal Secretary, Environment, Forests and Sciences and Technology, Government of Andhra Pradesh, Hyderabad.
- (4) The Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
- (5) The CCF, Regional Office, Ministry of Environment & Forests(SZ), Kendrya Sadan, IVth floor, E&F wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore - 560 034.
- (6) IA Division, Monitoring Cell, MOEF, New Delhi - 110003.
- (7) Guard file.

**(Bharat Bhushan)**  
**Director (IA-III)**

**F.No.11-91/2010-IA-III**  
**Government of India**  
**Ministry of Environment & Forests**  
**(IA Division)**

**Paryavaran Bhawan,**  
**CGO Complex, Lodhi Road,**  
**New Delhi - 110 003.**

**Dated: 7<sup>th</sup> February, 2012.**

**To,**  
**M/s Gangavaram Port Ltd,**  
**Hansa Crest, 1st Floor,**  
**Plot No. 62, Road No.1,**  
**Jubilee Hills,**  
**Hyderabad**

**Subject: Environment and CRZ Clearance for the development of Phase -II of Gangavaram Port, Visakhapatnam District, Andhra Pradesh by M/s Gangavaram Port Ltd.-Reg.**

This has reference to letter No: GPL/EPS&T/014 dated 10.08.2010 seeking prior Environmental and CRZ Clearance for the above project under the EIA Notification - 2006 and Coastal Regulation Zone (CRZ) Notification, 1991. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification - 2006 and Coastal Regulation Zone Notification, 1991/2011 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, recommendation of State Coastal Zone Management Authority, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meeting held on 17<sup>th</sup> -19<sup>th</sup> August, 2011.

2. It is interalia, noted that the proposal involves development of Phase -II of Gangavaram Port, Visakhapatnam District, Andhra Pradesh. Gangavaram Port is developed as all weather multipurpose deepest port in India to handle super cape size vessels located on the East coast of India approximately 15 km south of Visakhapatnam Port and acting like gateway port to the existing and green field projects in the hinterland. At Gangavaram Port presently five berths are under operation to handle variety of cargoes such as Coal / Iron ore, Fertilizer, Limestone, Food Grains, and Steel Products etc. It is proposed to expand the port facilities from 16.54 MTPA to 41 MTPA to cater for future cargo within the existing port premises at Gangavaram Village, Pedagantyada mandal, Visakhapatnam District, Andhra Pradesh. The existing Project already received Environmental Clearance under EIA & CRZ notifications vide letter No.10-14/2009-IA.III dt.19<sup>th</sup> March, 2010. The following facilities proposed to be planned at Gangavaram port to handle the above mentioned future traffic up to year 2015, (i) One mechanized coal berth to handle cape



size coal carrier and (ii) Three multipurpose berths to handle multipurpose/General cargo.

3. Dredging to the extent of 4.88 million cubic meters will be carried out in front of the berths and near the turning basin. The dredged material will be pumped onshore for reclamation of the port backup areas. The other associated facilities like Buildings, Storage, roads, railways, water, power, drainage, sewage, pollution control including Dust suppression system, greenery fire fighting system etc. are planned to be provided.

4. Additional Rail sidings will be developed within port premises to take on additional cargo evacuation. No additional land requirement as sufficient land is available within existing port premises. The water requirement will be 1000 m<sup>3</sup>/day in addition to existing 600 m<sup>3</sup>/day of Phase I and will be sourced from Visakha International Water Supply Company. The Power requirement will be 5 MVA in addition to 9 MVA of existing Phase - I and will be sourced from APTRANSCO. Adequate dust suppression measures will be installed in addition to existing sprayers. Zero waste water discharge shall be maintained by utilising treated waste water for dust suppression & green belt development. Total development green belt is 106 acres and further 40 acres will be developed before January, 2011. The total cost of the project is Rs. 800 crores.

5. ToR for the project was finalized by the EAC in its 94<sup>th</sup> Meeting held on 30 November, 1<sup>st</sup> -2<sup>nd</sup> December, 2010. Public Hearing was conducted on 12.05.2011 near the main Gate of the Port, Gangavaram.

6. The Andhra Pradesh Coastal zone Management Authority has recommended the project vide letter dated 3667/CZMA/2011 dated 27.07.2011.

7. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental and CRZ Clearance for the project. Accordingly, the Ministry hereby accord necessary Environmental Clearance for the above project as per the provisions of Environmental Impact Assessment Notification - 2006 and Coastal Regulation Zone Notification, 2011, subject to strict compliance of the terms and conditions as follows:

**8. SPECIFIC CONDITIONS :**

- (i) "Consent for Establishment" shall be obtained from State Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
- (ii) As the development is conceived in several stages to reach the



full designed/planned capacity of the port, it shall be necessary to prepare and put in place a master EMP for the full scale development and fit in the phase-wise creations as modules forming part of the entire system. This shall facilitate a harmonious planning of environmental requirements to be put in place in a phased manner in accordance with preset goal and objective as outlined in the overall environmental plan for the port in its totality.

- (iii) The 4.88 million cum of dredged material shall be used for shore reclamation subject to its suitability. Any unsuitable/excess dredged material shall be disposed at dumpsite. Port shall identify suitable dumping spot for disposal of unsuitable material offshore on the basis of appropriate modeling study.
- (iv) The green belt area proposed is about 10 % only. Proponent shall enhance the area of green belt. Width of the green belt shall be minimum 50 m. The present stage of development of 40 acres of land for green belt which should have been completed before January 2011 shall be reported to the Ministry together with the programme adopted for implementation.
- (v) There will be a quantum jump of port traffic from the existing level of 16.54 MTPA to 41 MTPA after completion of the proposed developments and this is likely to register further leap when full scale planned capacity is reached later; it is therefore necessary even now to plan appropriate measures to ensure that will be no mismatch between the planned capacity and the external logistic requirements in the overall transportation chain/network commensurate with the demand. A long range vision would be necessary to achieve a smooth flow of cargo traffic both within and outside port limits.
- (vi) The Company shall enhance the allocation for the CSR activities from 2.5 to 5 % of the total cost and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.
- (vii) All the recommendation of the EMP and DMP shall be complied with letter and spirit.
- (viii) Construction activity shall be carried out strictly as per the provisions of CRZ Notification, 2011. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.



- (ix) The project shall be executed in such a manner that there shall not be any disturbance to the fishing activity.
- (x) It shall be ensured that there is no displacement of people, houses or fishing activity as a result of the project.
- (xi) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (xii) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.

**9. GENERAL CONDITIONS:**

- (i) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.
- (ii) Full support shall be extended to the officers of this Ministry/Regional Office at Bengaluru by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.
- (iii) A six-Monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry at Bengaluru regarding the implementation of the stipulated conditions.
- (iv) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- (v) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.
- (vi) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.
- (vii) The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval



of the project by the concerned authorities and the date of start of land development work.

- (viii) A copy of the clearance letter shall be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been made received while processing the proposal.
- (ix) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

10. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.

11. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

12. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.

13. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

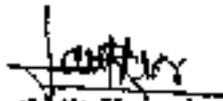
14. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.

15. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.



16. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

17. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

  
(Lalit Kapur)  
Director(IA-III)

Copy to:

- 1 The Chairman, Andhra Pradesh Coastal Zone Management Authority, IAS, Special Chief Secretary to Government, E.F.S & T. Department Government of Andhra, Pradesh Secretariat, Hyderabad-500 002
- 2 The Chairman, CPCB, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32.
- 3 The Member Secretary, Andhra Pradesh Coastal Zone Management Authority, IAS, Special Chief Secretary to Government, E.F.S & T. Department Government of Andhra, Pradesh Secretariat, Hyderabad-500 002
- 4 The Chairman, Andhra Pradesh Pollution Control Board, Paryarana Bhawan, A-III, Industrial Area, Sanathnagar, Hyderabad - 500 018, Andhra Pradesh.
- 5 The C.C.F., Regional Office (SZ), Ministry of Environment & Forests, Kendriya Sadan, IV Floor, Environment & Forests Wings, Office (SZ), 7th Main Road, II Block, Koramangala, Bangalore - 560 034.
6. Guard File.
7. Monitoring Cell.

(Lalit Kapur)  
Director(IA-III)



**REGD.POST WITH ACK.DUE**

**CONSENT ORDER FOR ESTABLISHMENT**

Order No. APPCB/VSP/VSP/113/CFE/HO/2012 - 3922

DL02.03.2012

**Sub:** PCB - CFE - M/s. Gangavaram Port Ltd., Gangavaram (V), Pedagantyada (M), Visakhapatnam District - Consent for Establishment of the Board for expansion under Sec 25 of Water (P & C of P) Act 1974 and Under Sec.21 of Air (P&C of P) Act. 1981 - Issued - Reg.

- Ref:**
- 1) Environmental Clearance for expansion dt 07.02.2012 issued by MOEF, GOI
  - 2) Industry's application received through SWCC on 09.02.2012
  - 3) R.O's inspection report dt 18.02.2012
  - 4) CFE Committee meeting held on 29.02.2012
  - 5) Industry's ltr dt 29.02.2012

1. In the reference 2<sup>nd</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for expansion of cargo profile, cargo storage area and to build 4 more berths and increase the total no. of berths to 9 with an additional investment of Rs.995.6 Crores

**a) Traffic to be handled at Gangavaram Port:**

S. No	Line of Activity (Name of the Cargo)	Existing (MMTPA)	Expansion (MMTPA)	Total (MMTPA)
1	Liquid bulk	0.5	1.0	1.5
2	Iron Ore	3.5	2.5	6.0
3	Coal	8.0	9.0	17.0
4	Agri products	0.25	1.0	1.25
5	Slag	0.50	0.5	1.0
6	Containers	0.5	0.5	1.0
7	Fertilizer	1.54	0.46	2.0
8	Lime stone	0.75	0.75	1.5
9	Steel products	0.6	0.7	1.2
10	Industrial raw material	0.50	5.0	5.5
11	Bulk Alumina	-	3.0	3.0
	<b>Total</b>	<b>16.54</b>	<b>24.41</b>	<b>40.95</b>

Attch-1

Pl. file

*(Signature)*  
20/3/12

**b) Vessels sizes:**

S. No	Type of Vessel	Existing	Expansion	Total
1	Iron ore, coal coke	2,00,000 DWT	...	2,00,000 DWT
2	Other dry bulk and general cargo	80,00 DWT	...	80,00 DWT

REC. NO: 4052  
 Date: 20.3.12

## c) Berth Requirements after expansion:

S. No	Berth	Total Nos.
1	Coal berth (Mechanized)	2
2	Iron ore berth (Mechanized)	1
3	Other dry bulk berth (lime stone / Fertilisers, etc)	1
4	General cargo berth	1
5	Multi purpose berth (General cargo / Multipurpose cargo)	4
<b>Total</b>		<b>9</b>

## d) Dimensions of berths after expansion:

S. No	Name of the berth	Length	Width	Draft
1	Coal berth (Mechanized)	320	25	19.5
2	Iron ore berth (Mechanized)	316	25	19.5
3	Other dry bulk berth	286	31	15.6
4	Multi purpose berth	275	31	15.5
5	General cargo berth	240	21	14
6	Dry bulk (coal) (Mechanized)	350	25	20.5
7	Multi purpose berth (General cargo / Multipurpose cargo)	285	28	15.5

## e) Cargo storage Areas:

## i. Storage area requirement for dry bulk and other dry bulk cargo:

Sl.	Cargo	Existing		Expansion		Total	
		Storage demand (T)	Storage area Required (Sq. M)	Storage demand (T)	Storage area Required (Sq. M)	Storage demand (T)	Storage area Required (Sq. M)
1	Coal	8,00,000	1,20,000				
2	Iron Ore	3,75,000	64,000				
3	Fertilisers / Agri products	1,75,000	48,750	0.8 million Tons	2,25,600	15,16,000.8	4,78,350
4	Limestone	83,000	10,000				
5	Slag	83,000	10,000				
<b>Total</b>		<b>15,16,000</b>	<b>2,52,750</b>	<b>0.8</b>	<b>2,25,600</b>	<b>15,16,000.8</b>	<b>4,78,350</b>

## ii. Storage area requirement for break bulk cargo:

Items	Existing	Proposed	Total
<b>Quantity</b>			
Through put	1.0 (MTPA)	1.0 (MTPA)	2.0 (MTPA)
Storage Demand	Open 33000 T Covered 33000 T	0.8 million T	66000.08
Storage area required including aisle space factor	Open 33000 Sq. m Covered 33000 Sq. m	2,25,600 sq. m 18000 sq. m	258600 sqm 51,000 sqm